

FORM NO. 21.

(STC. RULE 114.)

THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH, HYDERABAD.

~~MR. BAI/BB~~

IN

0 3/ 1987

1237 OP 1997

...Smart... Habeeb... 238.06... Applicant (S)

VERSUS

...Tui... Section 3-D: Cr... Dept... 20th...

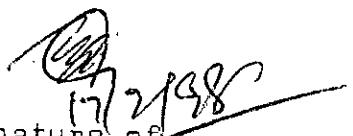
...New Delhi... & anony... Respondent (S)

INDEX SHEET

Serial No	Description of Documents and Dates	Pages.
Docket Orders.		182
Interim orders		
Order In MA (S)		
Reply Statement		
Rejoinder		
Orders In (Final Orders)	17-9-97.	115/14
MA 20/98	19-1-98	115/15-16

Certified that the file is complete  
in all respects.

170124

  
Signature of  
Dealing Hand.

(In Record Section)

Signature of S.O.

Part III and II  
Dealt and

P. Siva  
16/3/1

OA. Fr. 2084/97

OA. 1237/97

Date	Office Note	Orders
		<p><u>17-9-97.</u></p> <p>MA. 686/97 is allowed. order vide MA sheet. Register the OA.</p> <p>OA is ordered at the admission stage itself. Order vide separate sheet. No costs.</p>
21.10.97		<p><u>R</u> <u>D</u> HBSJP HRRW M(S) M(A)</p> <p>No point need clarification in the judgement. Hence no order is necessary.</p>
		<p><u>R</u> <u>D</u> HBSJP HRRW M(S) M(A)</p>

RAD. ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH, HYDERABAD.

O. A. NO. \_\_\_\_\_ OF 1997.

Smt. Hakuba & 380 Applicant(s)

VERSUS

The Secretary & Directors - General, Db Post, (Respondent)

New Delhi & auct

Date	Office Note	ORDER
		<p><u>23-7-97</u></p> <p>MA. 687/97 is allowed as prayed for. order vide MA. Sheets.</p> <p><u>MA. 686/97</u></p> <p><u>Notice</u>.</p> <p>list it on 27-8-97.</p> <p><i>J</i> <i>J</i> HBSJP HRRN m(J) m(J)</p> <p>list it on 12-9-97.</p> <p><i>J</i> HBSJP HRRN m(J) m(A)</p>

8/9/97

*Notice in mtg 27/7/97*  
*on 24/7/97.*

From:

KOTA BHASKARA RAO,  
M. Com., L.L.B.  
Advocate,  
Additional Central Govt.  
Standing Counsel,  
CAT,  
HYDERABAD.

To

The Registrar,  
CAT, Hyderabad Bench,  
HYDERABAD.

FOR BEING MENTIONED.

The O A 1237/97 was disposed of on 17-9-97 with a direction that R1 and R2 should dispose of the representations of the applicants judiciously takeup due note of the observations/directions given in OA 1022/95 dt.13-12-95 within a period of two months from the date of receipt of a copy of the Judgement and the OA was ordered accordingly at the admission stage.

It is submitted that the officials against whom the applicants claimed seniority were transferred under Rule 38 of P & T Manual. VolIV and were promoted to LSG cadre under T BOP Scheme vide ST/47/45/Co-Ro's/93 dt 4-1-94. The applicants submitted identical representations against the orders dt 4-1-94. After that the respondents issued modification orders vide 22-5/95-PE-I dt 8-2-96 and 22-5/95-PE-I dt 26-3-96 and the same were circulated to all the employees. As the representations of the applicants were identical no individual replies were given to them by the respondents. The applicants have not submitted any representations after issue of the modified orders dt 8-2-96 and 26-3-96. As such the order dt 17-9-97 needs modification. It is therefore requested to post the above OA under for Being Mentioned after circulation.

Basenlu

(KOTA BHASKARA RAO).

Preq

Sanmriti  
Court

16/10/97

Porter, 1st  
Inst. 2nd Oct.  
(8.07)

16/10/97

17/10/97

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

ORIGINAL APPLICATION NO.

OF 1997.

Smt. Habeela & 36 ORS, Applicant(s)

VERSUS

Union of India, Repd. by.

Secy and  
Div. Genl, Dept of Posts

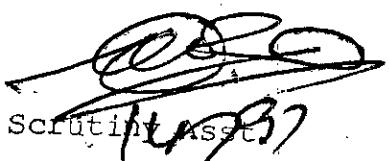
New Delhi & another

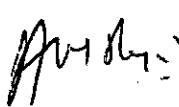
Respondent(s)

The application has been submitted to the Tribunal by  
Shri T. V. V. S. Murthy Advocate  
Party- in - Person Under Section 19 of the Administrative  
Tribunal Act, 1985 and the same has been scrutinised with  
reference to the points mentioned in the check list in the  
light of the Provisions in the Administrative Tribunal  
(Procedure) Rules 1987.

The Application is in order and may be listed for  
Admission on

AS to be listed

  
Scrutinizing Assistant

  
DEPUTY REGISTRAR (JUDL)

11. Have legible copies of the annexure duly attested been filed. *8*
12. Has the applicant exhausted all available remedies. *8*
13. Has the Index of documents been filed, and pagination done Properly. *8*
14. Has the declaration as required by item No. 7 of form, I been made. *8*
15. Have required number of envelops (file size) bearing full addresses of the respondents been filed. *8*
16. (a) Whether the relief sought for, arise out of single cause of action. *8*  
(b) Whether any interim relief is prayed for, *8*
17. In case an MA for condonation of delay in filed, is it supported by an affidavit of the applicant. *8*
18. Whether this case be heard by single Bench. *ND*
19. Any other Point. *1*
20. Result of the Scrutiny with initial of the Scrutiny clerk. *Day 8  
filed*

*16/2/97*  
Scrutiny Assistant.

Section Officer.

Deputy Registrar.

Registrar.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH ; HYDERABAD.

Dairy No. 2034

Report in the Scrutiny of Application.

Presented by T. V. S. Ranthy Date of Presentation.

Applicant (s) Smt. Habibza & 30 others (1.7.91)

Respondent (s) D.G. Posts, Delhi & others

Nature of grievance Promotion

No. of Applicants 39 No of Respondents 2

CLASSIFICATION

Subject Promotion No. 20 Department Posts (No) 11

1. Is the application in the proper form, (three complete sets in paper books form in two compilations.) 51
2. Whether name, description and address of all the Parties been furnished in the cause title. 8
3. (a) Has the application been fully signed and verified. 5  
(b) Have the copies been fully signed. 5  
(c) Have sufficient number of copies of the application been filed. 5
4. Whether all the necessary Parties are impleaded. 5
5. Whether English translation of documents in a language other than English or Hindi been filed. 1
6. Is the application on in time, (See Section 21) 51
7. Has the Vakalatnama/Memo of Appearance/Authorisation been filed. 5
8. Is the application maintainability. (U/S 2, 14, 18, or U/R. 8 etc.) 8
9. Is the application accompanied I.P.O./J.W. for Rs. 50/- 5
10. Has the impugned orders Original, duly attested legible copy been filed. 5

P.T.O.

CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

INDEX SHEET

D.A.NO. \_\_\_\_\_ of 1997.

CAUSE TITLE Smt. Habiba & ors.

VERSUS

The Secretary & O.U. Do Posts, New Delhi  
and

SL. NO.	Description of documents	Page No.
1.	Original Application	1 to 17
2.	MATERIAL PAPERS	18 to 105
3.	Vakalat	1
4.	Objection Sheet	—
5.	Spare Copies 2 (two),	
6.	Covers 2. A	

Re:- To Quash the OTBP Scheme dt. 22.3.93 issued by R1 and direct the Resps. to modify the Scheme suitably to protect the officials like applicants for their promotion to L.S.G. cadre and direct the ~~Resps. to promote them to L.S.G.~~ ~~to L.S.G.~~ Cadre. w.e.f. 26.6.93.

बैच केस/BENCH CASE No. 1237 of 1997

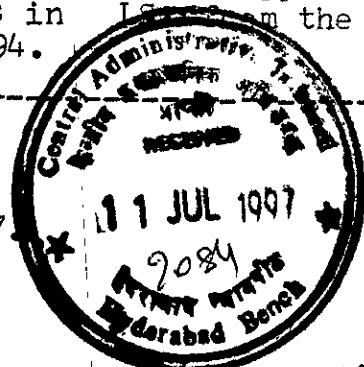
~~Bench~~ Chronological Statement of Events ~~Exhibit~~.

20 Promotion

S.l.No.	Date	Event	प्रत्यक्ष/POSTAL
A-1	1-7-86	Circle gradation list as on 1-7-86.	Postal
A-2	1-7-96	" "	1-7-96.
A-3	22-7-93	Order No.4-12/88-P.E.I (pt) dated 22-7-93 on D.G posts (R-1) introducing TBOP/BCR scheme in C.Os/R.Os.	②
A-4	7-1-94	Memo No. St/47-5/COTBOP/93 dated 7-1-94 issued by the CPMG Hyderabad (R-#2) bringing all the staff in C.Os/R.Os under the scheme.	
A-5	4-1-94	Memo issued by R-2 promoting the juniors to the applicants to LSG Cadre under the TBOP scheme (No. ST/47-5/CoRos TBOP/93 dated 6-1-94.	
A-6	5-12-94	-----DO-----	
A-7	31-8-95	(No. St/47-5/Co-Ros/TBOP dated 5-12-94) -----DO----- (No. ST/47-5/co-Ros/TBOP/95-96 dated 31-8-95.)	
A-8	26-12-95	Clerifications on TBOP/BCR scheme from DG posts R-1 (Do.Lr.No.22-5/95/PE.I dated 26-12-95	
A-9	8-2-96	-----DO----- (Lr No.22-5/95/PE.I dated 8-2-96)	
A-10	26-3-96	-----DO----- (Lr. No.22-5/95-PE.I dated 26-3-96)	
A-11	24-9-96	-----DO----- (Lr. No.44-60/96-SPB.II dated 24-9-96)	
A-12	---	Extract of Rules from <del>PT</del> manual Vol. IV	
A-13	13-12-95	Judgement dated 13-12-95 in O.A 1022/95 of the Hon'ble CaT, Hyderabad Bench.	
A-14	24-2-95	Judgement dated 24-2-95 in O.A 45/91 of the Hon'ble Principal Bench, CAT, New Delhi.	
A-15	23-12-94 & other dates in Dec' 94.	Identical representations submitted by the <del>and</del> applicants to R-2 to promote them to LSG from the date their juniors <del>were</del> were promoted.	

Hyderabad,

D/26 -06-1997.



J. MURTHY  
Counsel for the applicants.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD  
BENCH AT HYDERABAD-4

O.A.No. (237 of 1996)

Title of the case: Smt. Habeeba & 38 others Vs.  
U.O.I. & another

INDEX OF MATERIAL PAPERS

S.No.	Particulars of Documents	Annexure No.	Paper Nos. From to
1.	Application <u>Material Papers:</u>		1 to 17
2.	Extracts from circle Gradation list as on 01-07-1986 issued by the CPMG, Hyderabad (R-2)	A1	18 to 25
3.	Extracts from circle Gradation list as on 01-07-1996 issued by R-2.	A2	26 to 33
3.	Order No. 4-12/88-PE-I(Pt) dated 22-07-1993 issued by the D.G.Posts (R-1)	A3	34 to 35
4.	Memo.No.ST/47-5/COT BOP/93 dated 07-01-1994 issued by R-2	A4	36
5.	Memo.No.ST/47-5/co-ROS/TBOP/93, dated 04-01-1994 issued by R-2	A5	37 to 39
6.	Memo.No.ST/47-5/Co-ROS/TBOP dated 05-12-1994 issued by R-2	A6	40
7.	Memo.No.ST/47-5/Co-Ros/TBOP 95-96 dated 31-8-95	A7	41
8.	D.O.Letter No.22-5/95/PE-I dated 26-12-1995 from R-1	A8	42
9.	Letter No.22-5/95-PEI dated 08-02-1996 from R-1	A9	43 & 44
10.	Letter No.22-5/95-PEI dated 26-03-1996 from R-1	A10	45
11.	Letter No.44-60/96-SPB II dated 24-09-1996 from R-1	A11	46 & 47

contd... 2

S. L. Ankatsabbi

2

(1)	(2)	(3)	(4)
12.	Extracts of Rules 27-B, 38 & 272-A of P & T Manual Vol.IV.	A12	48 to 53
13.	Judgement dated 13-12-1995 in O.A.No.1022/95, by the Hon'ble CAT, Hyderabad Bench.	A13	54 to 59
14.	Judgment dated 24-02-1995 in O.A.No.45/91 of the Hon'ble Principal Bench, CAT, New Delhi.	A14	60 to 66
15.	Identical Representations submitted by applicants No.1 to 39 on 23-12-1994 & other dates in December, 1994 to R-2.	A15 to A53	67 to 105

Hyderabad,

Dt: 26-06-1997.

S. L. Dikat Subba  
Signature of Applicant No. 29

*S. M. Murthy*  
Signature of counsel for the Applicants.

For Office use

Date of filing:

Registration No:

for Registrar.

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD  
BENCH AT HYDERABAD-4

(Under Section 19 of the A.T. Act, 1985)

O.A.NO. 1237-o f 1997

BETWEEN:

- 1) Smt. Habeeba, W/o Mohd Suleman Khan,  
Aged 39 years, Postal Assistant,  
(PA-for short) Office of the  
Postmaster-General, Hyderabad Region,  
(o/o PMG, Hyderabad-for short), Hyd.1
- 2) G. Sreeramakrishna, S/o Venkataratnam,  
Aged 41 years, PA, Office of the  
Chief Postmaster-General, A.P. Circle,  
(o/o CPMG-for short), Hyderabad-1.
- 3) R. Usharani, W/o R. Manohar,  
Aged 43 years, PA, O/o CPMG,  
Hyderabad.
- 4) K. Bhavani Shankar,  
S/o K. V. Subbarao, Aged 42 years,  
PA., O/o CPMG, Hyderabad.
- 5) Smt. Aruna, W/o M. A. Akthar,  
Aged 42 years, PA, O/o CPMG,  
Hyderabad.
- 6) B. Venkateswara Rao, S/o Late B. Subbarao,  
Aged 42 years, PA, O/o CPMG, Hyderabad.
- 7) M. V. Seetaram, S/o Late M. Venkateswarlu,  
Aged 41 years, PA., O/o CPMG, Hyderabad.
- 8) I. Vino<sup>d</sup> Kumar, S/o Late Raju,  
Aged 39 years, PA O/o CPMG, Hyderabad.
- 9) M. A. Rafiq, S/o Late M. A. Saleem,  
aged 36 years, PA, O/o CPMG, Hyderabad.
- 10) Smt. N. Shanta, W/o Late N. Ramamurthy,  
aged 54 years, PA, O/o CPMG, Hyderabad-1.
- 11) M. Malathi Devi W/o M. C. Revathikumar,  
Aged 38 years, PA, O/o CPMG, Hyderabad.
- 12) G. Vijaykumar-III S/o Late G. P. Baburao,  
Aged 39 years, PA, O/o CPMG, Hyd.
- 13) Bharat Kulkarni, S/o Late Krishna Jikulkarni  
aged 38 years, PA, O/o CPMG, Hyderabad.
- 14) B. Narsingrao, S/o Late B. Pochiah,  
(SC) Aged 37 years, PA, O/o CPMG, Hyderabad.

contd... 2

S. L. Dukat Subba

- 15) V.Job Jayaraju S/o Late V.J.Simon (SC)  
aged 41 years, PA, 0/o CPMG, Hyderabad.
- 16) K.R.Prabayasheela, W/o K.J.Deevanraj,  
aged 36 years, PA 0/o CPMG, Hyderabad.
- 17) K.Sudarsanakumar S/o KYVL Narasimhamurthy,  
aged 34 years, PA. 0/o CPMG, Hyderabad.
- 18) Smt.P.Usha Rasad, W/o P.V.Varaprasad,  
aged 38 years, PA, 0/o CPMG, Hyd.
- 19) Syed Omer Hashmi & S/o Syed Yousuf,  
aged 43 years, PA, 0/o CPMG, Hyd.
- 20) Smt.Remai Somnath; W/o Somnath Nair,  
aged 34 years, PA, 0/o CPMG, Hyderabad.
- 21) D.Venkataramana S/o D.Vishnumurthy,  
aged 37 years, PA, 0/o CPMG, Hyderabad.
- 22) R.Phani Prakasaraao, S/o R.Ayodhya ramaiah,  
aged 39 years, PA, 0/o CPMG, Hyd.
- 23) K.V.Kameswararao S/o Late K.V.Satyanarayana,  
aged 39 years, PA 0/o CPMG, Hyderabad.
- 24) Smt.G.Sreedevi W/o Late M.Venkateswararao,  
aged 30 years, PA 0/o CPMG, Hyderabad.
- 25) Anil Chandra Sarma S/o Late K.L.Sharma,  
aged 32 years, 0/o PMG, Hyderabad.
- 26) Kum.Shoba Menon, D/o Late K.B.Menon,  
aged 31 years, PA 0/o CPMG, Hyderabad
- 27) Smt.S.Anuradha W/o H.Prasanna,  
Aged 36 years, PA, 0/o PMG, Hyderabad.
- 28) Smt.Daphne E.Jamal, W/o Shaik Jamal,  
aged 35 years, PA, 0/o PMG, Hyderabad.
- 29) S.L.Venkatasubbu S/o S.V.Lakshmanan,  
aged 34 years, PA, 0/o CPMG, Hyderabad.
- 30) Smt.M.A.~~Shankumari~~ <sup>Shamantika</sup> W/o B.Krishnaswamy (SC),  
aged 34 years, PA 0/o PMG, Hyderabad.
- 31) Smt.K.Sandhya, W/o K.Viswanath,  
aged 31 years, PA, 0/o CPMG, Hyderabad.
- 32) A.Srinivasarao, S/o A.Nageshwar Rao,  
Aged 35 years, PA, 0/o CPMG, Hyderabad.
- 33) Smt.G.Vajramani, W/o Late G.Vijayakumar,  
aged 47 years, PA, 0/o CPMG, Hyderabad.

contd... 3

S.L. *DinkatSubbu*

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34) Smt.L.Ramadevi S/o Late L.V.Rao,  
aged 42 years, PA, 0/o CPMG, Hyd.

35) K.Viswahath S/o Late K.Anjaiah,  
aged 38 years, PA, 0/o CPMG, Hyd.

36) V.Durgaprasad S/o V.T.Krishnamurthy,  
aged 32 years, PA, 0/o The CPMG, Hyd.

37) C.Ravitej S/o Late C.Sitaramaiah,  
aged 33 years, PA, 0/o THE CPMG,  
Hyderabad.

38) T.Srinivas S/o Late T.P.C.Rao,  
aged 33 years, PA 0/o The CPMG, Hyderabad.

39) P.Madhusudanarao, S/o P.L.Narayana Rao,  
aged 36 years, PA, 0/o the CPMG, Hyd. .... Applicants.

A N D

1) The Union of India rep. by the  
Secretary and Director-General,  
Department of Posts, Dak Bhavan,  
New Delhi-110 001.

2 ) The Chief Postmaster General,  
A.P.Circle, Hyderabad-500 001. .... Respondents.

ADDRESS FOR SERVICE OF NOTICES ON THE APPLICANTS IS THAT ~~THE~~  
OF THEIR COUNSEL:-

T.V.V.S.Murthy, Advocate,  
H.No:B-361, Phase-II,  
Residential Complex,  
Vanasthalipuram,  
Hyderabad-500 070.

& Y.Appalaraju, Advocate

(a) PARTICULARS OF ORDERS AGAINST WHICH THE APPLICATION IS MADE:

i,ii,iii) Director-General, Department of Posts, (D.G.Posts  
for short) (R-1) New Delhi Memo.No.4-12/88-PEI(Pt)  
dated 22-07-1993. (Annexure A-3 at Page No. 348/35)  
and letters No.22-5/PEI dated 08-02-1996  
(Annexure-A9 at Page No. 438/44)  
and 44-60/96-SPB-II dated 24-09-96  
(Annexure A-11 at P.No. 468/47)

iv) CPMG, Hyderabad (R-2) Memos.No.St/47-5/Co-ROS/TBOP/93,  
dated 04-01-1994, ST/47-5/Co-Ros/TBOP, dated 05-12-1994 & ST  
47-5/co-ROS/TBOP/95-96-date 31-8-95.

S.L. Dinkar Subbu  
contd... 4

9  
:: 4 ::

(Annexure A 56 & ~~7 at~~ P.Nos. 37 to 41 )

v) Representations of the applicants herein to R-2 (at Annexures A-15 to A-53 at P.Nos. 67 to 105)

1 (b) SUBJECT IN BRIEF:-

~~(a)~~ The erstwhile juniors to the applicants herein were promoted to the higher cadre-LSG with effect from 26-06-1993 under the Time Bound-one-promotion (TBOP for short) Scheme, ignoring their seniority in the LDC and postal Assistants cadre, due to anomalies in the scheme.

2. JURISDICTION OF THE TRIBUNAL:-

The applicants herein submit that the subject matter of the orders against which they want redressal is within the jurisdiction of this Hon'ble Tribunal as per section 14(i)(b) (ii) of the A.T.Act, 1985, as the applicants have been working as postal Assistants in the offices of the CPMG, Hyderabad and the PMG, Hyderabad.

3. LIMITATION:-

The applicants submit and declare further that the application is within the limitation period prescribed in section 21 of the A.T.Act, 1985 as their representations addressed to R-2 vide Annexures A-15 to A-53 at Pages <sup>No. 67 to 105</sup> have not yet been replied to. However a M.A. to condone the delay in filing this O.A. is filed separately.

4. FACTS OF THE CASE:-

4.1 The applicants submit that they were initially appointed as Lower Division Clerks (LDCS-for short) in the office of the CPMG, Hyderabad and the Regional offices. Their dates of initial appointment are shown under cols. 5 of the Circle Gradation list as on 01-07-1986 at internal P.No. 16 to 21 (Annexure A1 at P.Nos. 20 to 25 ) and as shown under col. 5 of the Circle Gradation list as on 01-07-1996 at internal P.NO. 11 to 16 (Annexure A2 at P.Nos. 28 to 35 ).

S.L. Deekat Subbu  
contd... 5

4.2. The applicants submit that the Director-General, Department of posts (D.G.Posts - for short) (R-1), by an order No.4-12/88-PE-I (Pt) dated 22-07-1993 (Annexure A-3 at P.No.s 34 & 35 ) extended the Time-Bound-one-promotion (TBOP-for short) scheme and Biennial cadre Review (BCR-for short) scheme to the Group <sup>2</sup> C<sup>2</sup> staff of the Administrative Offices (circle offices and Regional Offices) in the Department of posts with effect from 26-06-1993.

4.3. Para 3.12 of the order dated 22-07-1993 (Annexure-A3  
35 of P.No. reads as under:

3.12. Under this scheme, only such officials as have completed ~~x~~ 16 and 20 years<sup>1</sup> service in the Postal Assts/UDC/LDC Grade will be eligible for promotion to the next higher grades of Rs.1400-2300 and Rs.1600-2660 respectively, if they are otherwise eligible. In cases where a senior has not completed the prescribed period of services, whereas his/her junior has become eligible, then only the junior shall be considered eligible, ~~x~~ for promotion. However, when the senior completed the prescribed service and is adjudged suitable for promotion then his/her original seniority will be restored vis-a-vis his/her junior in the lower grade. In such cases, promotion under this scheme will be subjected to the condition that the senior employee shall not be able to claim the benefit of higher pay fixation merely on the ground that officials who were junior to him in the lower grade are now drawing higher pay by virtue of early promotion.

4.4. Para 3.14 of the order dated 22-07-1993 (Annexure A-3)  
35 at P.No. reads as follows:-

"3.14 the existing LDCs/UDCs/LSG <sup>opt</sup> 73rd quota officials who do not ~~opt~~ for this scheme will not be eligible for consideration against the existing promotional channels".

contd...6

S. L. Venkateshbabu

4.5. The applicants submit that all the Group 'C' staff in the circle and Regional offices were brought under the new scheme of TBOP/BCR by the CPMG, Hyderabad (R-2) by his office Memo. No. ST/47-5/COT BOP/93, dated 07-01-1994 (Annexure A4 at P.No. 36 )

4.6. The applicants submit that the CPMG, Hyderabad (R-2) by his office memo. No. ST/47-5/Co-ROS/TBOP/93, dated 04-01-1994 (Annexure A5 at P.Nos. 37 to 39 ) promoted some of their juniors like Smt. A. Sesharatnam and Sri D. Sanjeева vide Sl. Nos. 85 and 86 of the said memo. <sup>4</sup> dated ~~09~~<sup>2</sup>-01-1994 (Annexure-A5) to the L.S.G cadre in the pay scale of Rs. 1400-2300 under the TBOP w Scheme, with effect from 26-06-1993 on the ground that they have completed 16 years of service.

4.7. The applicants submit that the applicants No. 1 to 15 & 36 are shown respectively at Sl. No. 31, 32, 35, 36, 37, 39, 41, 46, 48, 50, 51, 52, 53, 54, 59 & <sup>42</sup> 92 of the seniority list of permanent LDCs at pages 16 to 18 of the circle gradation list as on 01-07-1986 (Annexure-A1 at P.Nos. 20 to 21). The applicants No. 16 to 35 are shown at serial Nos. 3, 4, 6, 7, 10, 11, 12, 15, 16, 17, 19, 20, 22, 24, 25, 26, 30, 34, 48, 44, respectively in the said circle gradation list as on 1-7-1986 (Annexure A1 at P.Nos. 23 to 25 ) under temporary LDCs. The applicants No. 37 & 38 are not shown in the circle gradation list on 01-07-1986, as they were appointed on 15-10-1986, <sup>and</sup> 07-01-1987, <sup>ab</sup> <sup>u</sup> subsequent to the issue of the list. The applicant No. 39 was omitted in the said list, though he was appointed from 03-02-1984, However his name was included in the latest Gradation list as on 01-07-1996 at Sl. No. 31 on page 12 <sup>internal</sup> at P.No. 29. <sup>u</sup> under postal Assistant (Annexure-A2).

4.8. The applicants submit that the applicants No. 1 to 39 are now shown under the head 'Postal Assistant's at P.No. 8 11 to 15 of the latest Gradation list as on 01-07-1996 (Annexure-A2 at P.No.s 28 to 32)

S. L. Dinkatshubh  
contd... 7

at serial Nos. 3, 4, 6, 7, 8, 9, 10, 13, 15, 16, 17, 18, 19, 20, 22, 24, 25, 33,  
26, 27, 28, 29, 34, 35, 82, <sup>37</sup> 26, 38, 39, 40, 41, 44, 54, 76, 78, 11, 53, 55,  
and 31, respectively.

4.9. The applicants submit that Smt. A. Sesharathnam, LDC, SBCO, who was transferred under Rule 38 of P & T Manual Vol. IV to the circle office on 4-1982 and who was shown at Sl. No. 8 of the circle gradation list as on 01-07-1986 at <sup>internal</sup> Page 19 (Annexure-A1 at P. No. 23) under temporary LDCs was junior to the applicants No. 1, to 15 & 36 who are permanent LDCs and who was junior to applicants No. 16, 17, 18 & 19 as <sup>a</sup> temporary LDC, was promoted to the L.S.G. cadre with effect from 26-06-1993 under the TBOP scheme, on the ground that she completed 16 years of service vide the CPMG, Hyderabad (R-2) Memo. No. ST/47-5/Co-ROS/93, dated 04-01-1994 (Annexure A5 at Page No. 37 to 39).  
She figured at Sl. No. 67 at P. 31 of Annexure-A2 under PAS vide Sl. No. 85 thereof. Similarly Shri D. Sanjeeva, LDC, SBCO, who was ~~g x2~~ transferred under Rule 38 of P & T Manual Vol. IV on 10-12-1986 (Vide R-2's Memo. No. ST/44-22/2/84, dated 10-11-1986 and who did not at all figure in the circle gradation list (Annexure-A1) as on 01-07-1986, and who figured at Sl. No. 77 of the circle gradation list as on 01-07-1996 under postal Assistants at internal page 15 of the list (Annexure No. A3 at Page No. 32), and who was thus junior to all the applicants herein was similarly promoted to the L.S.G. cadre with effect from 26-06-1993 vide Sl. No. 86 of R-2's Memo. No. ST/47-5/Co-Res/TBOP/93, dated 04-01-1994 (Annexure A5 at Page No. 37 to 39).

4.10. The applicants submit that similarly some other officials viz/ <sup>S/</sup> Shri J. Ammaji, T. P. Sastry, V. R. Vijayabhaskar, P. Srinivasareddy and at G. C. Saibaba at Sl. Nos. 56, 72, 84, and 89 of the gradation list dated 01-07-1996 (Annexure-A2) who were transferred under Rule 38 of P & T Man Vol. IV, and who were junior to the applicants herein were promoted as LSG PAS on the ground that they completed 16 years of service, superseding the applicant.

(Vide R-2's Memo.No.ST/47-5/Co-ROs/TBOP, dated 05-12-1994  
(Annexure-A6 at P.No. 40 ) & Memo.No.ST/47-5/Co-Ros/TBOP  
95-96, dated 31-08-1995 (Annexure A7 at P.No. 41)

This is an anomaly arising out of the TBOP scheme which requires to be rectified by modifying the TBOP Scheme suitable to protect the interest of the officials like the applicants for their promotion from the PA cadre to the L.S.G. cadre from the date their juniors were promoted. But in the subsequent modifications and clarifications issued by the D.G.Posta (R-1) so far this aspect has not yet been considered.

4.11. In view of the anomaly arising out of the promotion of their juniors, the applicants herein submitted identical representations (in) on 23-12-1994 and other states in December, 1994 (vide Annexures A15 to A53 at P.Nos. 67 to 105) to the CPMG, Hyderabad (R-2) requesting him to promote them also as L.S.G. P.As with effect from 26-06-1993, the date on which their juniors were promoted. But no reply has been received from R-2 with reference to these representations so far.

4.12. The applicants submit that the existing Recruitment Rules dated for promotion to the L.S.G cadre in the ~~circle~~ offices made under the proviso to Art.309 of the constitution, cannot be substituted by the TBOP/BCR scheme introduced through an administrative circular dated 22-07-1993 (Annexure A3 at P.No. 348/35) to the disadvantage of the applicants. It is now well settled that administrative instructions cannot modify or annul the provisions in the Recuitment Rules framed under provis~~o~~ to Art 309 of the constitution, unless the anomalies pointed out by the applicants in the TBOP/BCR scheme are considered and removed. It is unfortunate that R-1 and R-2 are not yet seized of this position to remove these anomalies in the TBOP scheme.

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S. L. Dikshat Subbu

4.13. The applicants submit that in pursuance to the decision dated 27-09-1994 of the Hon'ble CAT, Hyderabad Bench in O.As 961/93, and 352/94, it was decided by R-1 to implement the judgment, as the SLP filed by the Department was dismissed, and it was intimated by D.G.posts (R-1) vide his office D.O.Letter No.22-5/95-PE.II dated 26-12-1995 (Annexure A8 at P.No. 42) that it was agreed in principle to modify the BCR schme and that further instructions would follow.

4.14. The applicants submit that the D.G.Posts (R-1) vide his office Memo.No.22-5/95-PE.I dated 08-02-1996 (Annexure A-9 at P.No. 43 & 44) rectified same of the anomalies in the schemes partially but still maintained that this clarification will, however, not be applicable to the officials who are senior to those officials brought on transfer under Rule 38 of P & T Manual Vol.IV and are placed in the next higher scale of pay by virtue of length service. Thus the applicants are discriminated against in violation of Art.14 of the constitution.

4.15. The applicants submit that the D.G.Posts (R-1) vide his office memo.No.22-5/95-PE.I dated 26-03-1996 (Annexure-A10 at P.No. 45) further clarified that the modifications of the scheme issued by the order dated 08.02.96 (Annexure A9 at P.No. 43 & 44) are also applicable to such officials whose seniority was adversely affected by implementation of the TBOP scheme also (Ipromotion), and that issues pertaining to seniority, dispute of promotion under Rule 38 of P & T Man VolIV , and other related issues, should be taken up with the staff Branch.

4.16. The applicants submit that the D.G.posts (R-1) by his office letter No.44-60/96-SPB-II, dated 24-09-1996 (Annexure A11 at P.No. 46 & 47) while reiterating the earlier stand that the modifications are applicable to officials whose seniority

was adversely affected by the implementation of the TBOP scheme also still persists that the officials senior to Rule 38 transferees will not be eligible for promotion to the higher scale, when a Rule 38 transferee gets his promotion on the basis of length of service. The clarifications to points No.4, 7, 9, 13 and 15 in the order dated 24-09-1996. (Annexure - A11) may kindly be seen. These clarifications are ambiguous and self-contradictory.

4.17. The applicants submit that the stand taken by R-1 in his clarifications is in violation ~~of Rule 27-B~~ of the various Rules in P & T Man Vol.IV which lay down as shown below.

- i) Rule 27-B of P & T Man vol.IV:- Promotion to the L.S.G. of the clerical cadre should be made normally in order of seniority.
- ii) Rule 38 of P & T Man. Vol.IV:- Rule 38 transfer is approved only without injury to the rights of others. In order to safe-guard the rights of men borne in the gradation list, the official brought in should take the place in the new gradation list that would have been assigned to him had he been originally recruited in that unit.
- iii) Rule 38 (ii) of P & T Man. Vol.IV: When an official is transferred at his own request but without arranging for mutual exchange, he will rank junior in the gradation list of the new unit.
- iv) Rule 27 2-A(i) of P & T Man.Vol.IV:- Promotion to LSG in circle office in General line is made normally in order of seniority.

4.18. The Anextract of the above Rules is enclosed as Annexure A12 at P.No. 48 to 53. The Applicants submit that in view of the violation of the Recruitment Rules and other Rules in the P & T Man.Vol.IV the TBOP scheme and the clarifications issued thereon by R-1 are

arbitrary, illegal and violative of Arts 14 & 16 of the constitution of India, as the applicants who are senior are not being promoted to the higher scale of L.S.G. from the dates their erstwhile juniors were promoted.

4.19. The applicants submit that the Recruitment Rules have not been amended and the Recruitment rules do not provide for the eligibility condition of 16 years of length of service for promotion to the L.S.G.Cadre. The applicants are therefore deprived of their right for promotion to L.S.G. based on their seniority as per the existing Rules which have not yet been amended. The TBOP scheme has not provided any relief to the officials like the applicants who are seniors in LDC/PA cadre. They can also be given the relief by considering their cases for promotion as per their seniority in LDC/PA cadre.

#### 5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

5.1. The applicants submit that they were selected by the Staff Selection Commission by merit and have become senior. The introduction of the TBOP scheme of promotion after 16 years of service in the basic grade cannot be allowed to act arbitrarily in which the seniors will be in the lower scale, while their juniors will be placed in the higher scale. In a similar case relating to the BCR scheme, the Honourable CAT, Bangalore Bench in its decision dt 3.8.93 in O.A.408/92 observed: " In our opinion, this is an unacceptable position and the BCR scheme has been introduced arbitrarily without looking into the possible effects on officials like the applicants..... We do not find any justification at all in such senior officials also not being promoted to Grade III as per their seniority while granting promotions to others based on the length of their service."

5.2. The applicants submit that the same ratio was followed by this Honourable Tribunal in O.A.No. 1022/95 decided on 13.12.95

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in deciding the promotion of officials from the L.S.G. to the H.S.G.II cadre. A copy of the said judgement is enclosed as annexure A-13 at P.No's. <sup>54 to 59</sup> The same ratio was followed by this Honourable Tribunal in O.A.No. 352/94 & 961/93 decided earlier on 29.7.94, and in O.A.Nos. 65/1995, 766/95 and 138/95 decided on 15-11-1995.

5.3. The applicants submit that in O.A.45/91 decided on 24.2.95, the Honourable Principal Bench, New Delhi held (vide Para 2 at P.No.4) that seniors cannot be ignored just because they had not completed requisite number of years for being eligible to LSG. A copy of the said judgement is enclosed as Annexure A-14 at P.No. <sup>60 to 66</sup>.

5.4. It is submitted that the <sup>24</sup> <sub>2</sub> <sup>24</sup> rights of the applicants to get promotion to LSG earlier than their juniors cannot be altered or taken away by the Respondents Nos. 1 & 2. The condition of 16 years service for promotion to LSG cadre cannot be made applicable to them.

5.5. It is submitted that the applicants by virtue of their seniority in the gradation list should be promoted to LSG cadre before promoting their juniors with effect from 26.6.93.

5.6. It is submitted that the TBOP scheme is not an amendment to Rule 27-B of the P&T Manual Vol IV, but that it only an administrative order.

5.7. It is submitted that in the clarifications issued by the D.G. Posts in his letters dt 8.2.96 and 24.9.96 (Annexures A-9 and A-11 at P.No. <sup>43, 44, 46 & 47</sup>) <sub>^</sub> no provision is made for protecting the right of promotion of the applicants herein such as LDGs and UDCs working on adhoc basis to the next higher grade i.e. LSG cadre based on the inter-se-seniority

(Contd...13)

S. L. Dabholkar

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of the officials in the lower grade, though it is stated in para 3 of R-1's letter dated 08-02-1996 (Annexure A9) that it will be kept in tact for the purpose of eligibility for promotion to next higher grade.

**6. DETAILS OF REMEDIES EXHAUSTED:-**

The applicants submitted representations dated 23-12-1994 (Annexures) and other dates in December, 1994 (A 15 to A 53 at P.Nos. 37 to 105) to the Chief Postmaster-General A.P. Circle, Hyderabad (R-2) in this regard, but no reply has been received by them so far. Aggrieved by this, the applicants have filed this O.A. seeking justice, as there is no other statutory remedy.

**7. MATTERS NOT PREVIOUSLY FILED OR PENDING WITH ANY OTHER COURT:**

The applicants declare that they have not filed any application, writ petition or suit regarding the subject matter for which this application is made, before any court or any other Bench of this Tribunal nor any other application, writ petition or suit is pending before any of them.

**8. RELIEF SOUGHT:**

In view of the facts mentioned in para 4 above and the grounds mentioned in para 5 above, the applicants herein pray that this Hon'ble Tribunal may be pleased:-

- i) To call for the relevant records relating to this case;
- ii) to quash the D.G.Posts (R-1) Memo. No. 4-12/88-PEI (Pt) dated 22-07-1993 (Annexure-A3 at P.No. 34835) and the clarifications issued by R-1 in his office letters No. 22-5/95-PE.I dated 08-02-1996 (Annexure A46 at P.No. 43844) and No. 44-60/96-SPR-II dated 24-09-1996 (Annexure A48 of P.No. 46847) to the extent that they deprive the applicants herein from the promotion to L.S.G. cadre from the date when their juniors were promoted, and direct the D.G.posts (R-1)

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S. L. Dukat Subbu

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to modify the scheme suitably to protect the interests of the officials like the applicants herein for their promotion from the postal Assistants cadre to the L.S.G. from the date their erstwhile juniors were promoted cadre; and

iii) to direct the Respondents herein to consider the promotion of the applicants to LSG cadre (Rs.1400-2300), without insisting on the condition of their completing 16 years service in the basic cadres as stipulated in the TBOP scheme, by virtue of their seniority in the IDC and PA cadres to their juniors who were promoted to the higher cadre by virtue of their having completed 16 years of service in the basic cadres, with effect from the date their erstwhile juniors were promoted to LSG cadre (Rs.1400-2300) i.e., with effect from 26-06-1993 with all consequential service and monetary benefits including seniority and payment of arrears of pay and allowances with interest at 18% p.a. from such date, or pass such other order or orders as deemed fit and necessary in the circumstances of the case.

9. INTERIM RELIEF PRAYED FOR:-

The applicants further pray that as the case is a covered case the case may kindly be disposed of early by fixing an early date of final hearing ~~fixed early~~ <sup>other</sup> and pass such order or orders as deemed fit and proper in the circumstances of the case.

10. Application is submitted through their counsel:-

Shri T.V.V.S.Murthy, & Y.Appalaraju, Advocates,  
H.No:B-361, Phase-II, Residential Complex, Vanasthalipuram,  
Hyderabad-500 070.

11. Particulars of Indian Postal Orders filed in respect of Application Fee:-

contd... 15  
S.L. *Dinkar Subbu*

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i) No. of Indian Postal Order : 9/10/437615 - Rs.50/-  
ii) Name of issuing PO : Vanasthalipuram S.O.  
iii) Date of issue of IPO : 11-01-1997  
iv) Name of P.O. at which payable. : Hyderabad G.P.O.

12. LIST OF ENCLOSURES:-

i) Application  
ii) Material papers as per index  
iii) Vakalat  
iv) Crossed IPO for Rs.50/- as stated above.  
v) Addressed envelopes with acknowledgments.

VERIFICATIONS

We, the applicants herein as shown in the cause title, occupation, Postal Assistants, Office of the Chief Postmaster General, Andhra Pradesh, Circle, Hyderabad and the P.M.G Hyderabad and residents of Hyderabad, do hereby verify on our behalf that the contents of paras 1 to 4 and 6 to 12 above are true to our personal knowledge and those of para 5 are believed to be true as per legal advice and we have not suppressed any material facts.

contd. 16

S. L. Venkatesh Subbu

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Suppressed any material facts:

- 1) Smt. Habbeba *Habbeba*
- 2) G. Sreerama Krishna *Rao*
- 3) Smt. R. Usha Rani *R.R.*
- 4) K. Bhavani Shankar *K.M.*
- 5) Smt. Aruna *Ar.*
- 6) B. Venkateswara Rao *P.W.*
- 7) M. V. Seetaram *Seetaram*
- 8) I. Vinod Kumar *Vinod Kumar*
- 9) M. A. Rafeeq *M.A.* *Rafeeq*
- 10) Smt. N. Shanta *N. Shanta* *M. A. Malathi Devi*
- 11) Smt. M. Malathi Devi *M. A. Malathi Devi*
- 12) G. Vijayakumar-III *G.V.*
- 13) Bharat Kulkarni *Bharat*
- 14) B. Narsing Rao *B. Narsing Rao*
- 15) V. Job Jayaraju *Job Jayaraju*
- 16) Smt. K. R. Pranaya Sheela *Pranaya Sheela*
- 17) K. Sudarsana Kumar *Sudarsana Kumar*
- 18) Smt. P. Usha Prasad *P. Usha Prasad*
- 19) Syed Omer Hashmi *Syed Omer Hashmi*
- 20) Smt. Rema Somnath *Rema Somnath*
- 21) D. Venkataramana *D. Venkataramana*
- 22) R. Phani Prakasa Rao *R. Phani Prakasa Rao*
- 23) K. V. Kameswara Rao *K. V. Kameswara Rao*
- 24) Smt. G. Sreedevi *G. Sreedevi*
- 25) Anil Chandra Sarma *Anil Chandra Sarma*
- 26) Kum. Shoba Menon *Shoba Menon*
- 27) Smt. S. Anuradha *Anuradha*
- 28) Smt. Daphne E. Jamal *Daphne E. Jamal*
- 29) S. L. Venkata Subbu *S. L. Venkata Subbu*
- 30) ~~xxx~~ M. A. *Shanta* Kumari *Shanta Kumari*

P.T.O

contd. 17

S. Murthy  
Council for applicants

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31) Smt. K. Sandhya  
32) A. Srinivasa Rao  
33) Smt. G. Vajaramani  
34) Smt. L. Rama Devi  
35) K. Vishwana th -  
36) V. Durga Prasad  
37) L. VENUGOPAL  
38) C. RAVI TEJ  
39) T. SRINIVAS  
40) P. MADHUSUDHANA RAO

S. G. Murthy

A. Srinivasa Rao

G. Vajaramani

L. Rama Devi

K. Vishwana th

V. Durga Prasad

L. VENUGOPAL

C. RAVI TEJ

T. SRINIVAS

P. MADHUSUDHANA RAO

M. Mani

G. Ravi Tej

T. Srinivas

P. Rao

Solemnly affirmed and signed  
in my presence at Hyderabad  
on the 20th Day of June, 1997.

S. G. Murthy  
Counsel for the Applicants.

S. G. Murthy  
ADVOCATE,  
Hyderabad

To

The Registrar Central Administrative  
Tribunal, Hyderabad Bench at Hyderabad.

Annexure - A. 1

P.

18.

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FOR OFFICIAL USE ONLY

GRADATION LIST OF OFFICIALS

IN THE OFFICE OF THE POSTMASTER-GENERAL  
ANANDH PRADESH CIRCLE: HYDERABAD

A. H. D.

DIRECTOR OF POSTAL SERVICES

HYDERABAD : TIRJAYAWADA : KURNOOL

AS ON: 1-7-1985

ISSUED UNDER THE AUTHORITY OF POSTMASTER-GENERAL  
HYDERABAD-500001

2412086

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(PS. 260-6-290-E-6-6-325-3-334-E-8-390-10-400) - 15 -

LDC Permanent

SL No.	Name	Community	Date of birth in the	Date of entry	Date of entry in the	Designation	Pay Scale	Date of next draw	Date from which increment	Remarks
1	2	3	4	5	6	7	8	9	10	11
1.	K. Seetharamulu <del>petal</del>	10-1-32	18-5-51	1-3-76	Off. UDC	476/-	1-1-87			
2.	I. Viswanatharao <del>resigned</del>	1-7-51	2-1-72	1-3-76	Offg. UDC	392/-	1-1-87			
3.	K. Vijaya Kumar	2-3-48	17-1-67	1-6-77	Offg. UDC	392/-	1-4-87			
4.	C. Satyanarayana	15-12-42	4-1-69	1-11-79	Offg. UDC	392/-	1-4-87			
5.	<u>Viswaram</u>	4-1-41	18-2-74	1-6-80	Offg. UDC	380/-	1-2-87			
6.	K. Krishna	12-7-49	15-2-74	27-1-80	Offg. UDC	380/-	1-2-87			
7.	M. V. Venkata	2-4-54	23-1-81	1-3-82	Offg. UDC	370/-	1-1-87			
8.	S. Sattaiyah	-3-51	13-3-75	1-3-82	Offg. UDC	370/-	1-7-87			
9.	<u>Viswaram</u>	SC	16-1-67	5-7-73	1-2-83	Offg. UDC	350/-	1-9-86		
10.	S. Seethaevi	5-12-60	1-4-71	1-2-83	UDC					
11.	C. V. Satyanarayana	SC	15-12-33	29.10.64	1-12-83	Offg. UDC	371/-	1-7-86		
12.	Mir Hidayat Ali <del>resigned</del>	27-3-59	19-10-76	1-1-84	Offg. UDC	330/-	1-7-86			
13.	S. M. H. Nehri	14-1-58	10-1-77	20-10-84	UDC	314/-	1-1-87			
14.	K. Eswar	ST	25-5-43	3-7-77	1-3-85	Offg. UDC				
15.	Md. Jaffar Ali <u>UPC</u>	20-5-45	19-10-67	1-3-85	UDC	314/-	1-7-86			

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1	2	3	4	5	6	7	8	9	10
68	16. J. Kishan	S C	15-9-43	13-11-65	1-3-35	Offg. UDC	300/-	1-4-87	
69	17. Smt. Vibila Prasad		19-1-52	3-6-71	1-3-35	LDC	300/-	1-6-87	
70	18. N. N. Nageswararao		5-3-53	18-6-71	1-3-35	Offg. UDC			
71	19. N. Venkateshwaran <i>208</i>		2-6-54	2-6-71	1-3-35	LDC	300/-	1-6-87	
72	20. S. S. Sivaramakrishna		3-1-54	6-10-73	1-3-35	Offg. UDC	300/-	1-6-87	
73	21. G. Gopal		1-8-55	24-5-73	1-3-35	LDC	300/-	1-7-87	
74	22. R. Visveswara Sastry		2-6-56	1-6-73	1-3-35	LDC	300/-	1-7-87	
75	23. R. V. Rajaram <i>purigad</i>		22-1-55	25-9-73	1-3-35	LDC	200/-	1-7-87	
76	24. R. J. Singh		17-1-57	6-7-73	1-3-35	LDC	300/-	1-7-87	
25	25. I. V. Lingappa		11-3-56	21-5-73	1-3-35	LDC	300/-	1-5-87	
26	Smt. Ch. Subbalakshmi		1-3-53	21-5-73	1-3-35	LDC	300/-	1-5-87	
27	V. Subrahmanya Sastry		5-4-55	21-5-73	1-3-35	LDC			
28	N. Yedanirri		20-3-53	21-5-73	1-3-35	LDC	300/-	1-5-87	
29	K. Sundararao <i>201</i>		7-1-54	22-5-73	1-3-35	Offg. UDC	300/-	1-5-87	
30	Kum. V. V. Ramanamma <i>202</i>		16-6-61	9-1-71	1-3-35	Offg. UDC	300/-	1-5-87	
31	Smt. Habeeba		15-11-57	5-7-81	1-3-35	LDC	200/-	1-7-87	
32	✓ S. S. Sivaramakrishna		26-1-56	24-4-81	1-3-35	LDC	200/-	1-4-87	

Applicant

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1	2	3	4	5	6	7	8	9	10	11
32.										
33.	Smt. M. Saraswathamma	SC	2-1-51	24-12-77	1-3-85	LDC	284/-	1-5-87		
34.	Jagdiswar	SC	5-2-52	7-3-75	1-3-85	LDC	290/-	1-5-87		
✓ 35.	Smt. R. Usha Rani		23-1-54	11-3-81	1-3-85	LDC	284/-	1-8-86	— II —	4
✓ 36.	K. Bhavani S. hankar		11-3-55	2-1-82	1-3-85	LDC	284/-	1-1-87	— II —	5
✓ 37.	Smt. Aruna		15-5-55	11-3-81	1-3-85	LDC	284/-	1-8-86	— II —	6
✓ 38.	R. Venkateswararao		15-6-55	23-9-81	1-3-85	LDC	284/-	1-9-86	— II —	7
✓ 39.	B. Venkateswararao		6-6-55	13-11-81	1-3-85	LDC	284/-	1-11-86	— II —	36
✓ 40.	K. Rajendranath		13-3-57	10-12-81	1-3-85	LDC	284/-	1-2-87		
✓ 41.	M. V. Seetharam		15-3-55	15-12-81	1-3-85	LDC	284/-	1-12-86		
✓ 42.	Durga P. rasa		6-8-54	7-1-82	1-3-85	LDC	284/-	1-1-87		
✓ 43.	M. Venkateswararao		24-12-57	3-1-82	1-3-85	LDC	284/-	1-1-87		
✓ 44.	N. N. Syamasundaram		18-6-54	16-11-81	1-3-85	LDC	284/-	1-5-87		
✓ 45.	R. Chandrasekhar		15-7-53	9-10-81	1-3-85	LDC	284/-	1-1-86	— II —	8
✓ 46.	Isace Vinod. Kumar		1-1-53	7-12-81	1-3-85	LDC	284/-	1-5-87		
✓ 47.	Kum. P. Vijay Shree	SC	13-10-60	13-5-82	1-3-85	LDC	284/-	1-1-87	— II —	9
✓ 48.	M. A. R. fiq		5-6-59	14-5-82	1-3-85	LDC	284/-	1-5-87		
✓ 49.	S. Venkateswararao		10-3-61	25-9-81	1-3-85	LDC	284/-	1-9-86		

Applicant No. 3

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1	2	3	4	5	6	7	8	9.	10	11
✓	50. Smt. N. Shantha		26-3-43	25-1-32	1-3-85	LDC	273/- 1-2-86		Applicant No. 10	
✓	51. Smt. M. Mati Malathi Devi		3-6-59	2-11-32	1-3-85	LDC	273/- 1-11-86	— II —	11	
✓	52. G. Vijay Kumar. III		29-12-53	5-12-32	1-3-85	LDC	273/- 1-12-86	— II —	12	
✓	53. Bhagat K. Kulkarni		15-11-59	3-12-32	1-3-85	LDC	273/- 1-12-86	— II —	13	
✓	54. R. Nathsingrao	SC	14-1-50	9-2-33	1-3-85	LDC	273/- 1-2-87	— II —	14	
	65. <del>Shankar Devi</del> <sup>Shankar Devi</sup>		7-3-57	10-1-33	1-3-85	LDC	273/- 1-1-87			
	66. <del>Shri Krishne</del> <sup>Shri Krishne</sup>		5-12-56	7-3-33	1-1-86	LDC	273/- 1-5-87			
	67. <del>Shriji</del> <sup>Shriji</sup>		5-3-62	2-3-33	1-7-86	LDC	273/- 1-3-87			
	68. <del>Shriji</del> <sup>Shriji</sup>	SC	19-1-57	12-9-33	12-7-86	LDC	272/- 1-4-86			
✓	59. V. Job Jayaraju	SC	4-3-56	11-1-33	1-5-87	LDC	272/- 1-10-86	— II —	15	

Applicant No. 10

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A-1 P. 23

- 19 -

1	2	3	4	5	6	7	8	9	10	11
(Rs. 250/- 5-29-83-6-326/-334-83-2-320-10-80)										
E UCs : Temporary										

1. <u>V.N. Sivakumar</u>	15-1-56	2-2-55	LJC	273/- 1-2-87
2. <u>S. Madhukar Reddy</u> Migrant	12-9-56	14-1-82	LJC	273/- 1-1-87
✓ 3. Kum. K. Anji Pranayashree	10-12-55	5-5-83	LJC	273/- 1-1-87
✓ 4. K. Sudarshan Kumar	16-5-62	15-6-82	LJC	273/- 1-4-87
5. <u>Venkatesam</u> Migrant	25-2-62	12-5-83	LJC	273/- 1-5-87
✓ 6. Smt. P. Usha P. Resai	1-7-5	10-2-83	LJC	273/- 1-5-87
✓ 7. Syed Omar Hashmi	15-6-54	3-4-82	LJC	272/- 1-5-87
8. Smt. A. Seheratham <u>234</u>	15-5-5	26-1-76	LJC	272/- 1-9-86
9. <u>Y. Venkateswara Kumar</u> Migrant	1-2-51	5-11-83	LPC	272/- 1-1-87
✓ 10. Smt. S. Rama Sommath	27-6-62	2-11-83	LJC	272/- 1-11-87
✓ 11. D. Venkatesam	12-3-60	27-3-83	LJC	272/- 1-11-87
✓ 12. R. P. Prakasharao	11-3-55	21-1-2-83	LJC	272/- 1-3-87
13. Kum. B. Krishnaveni <u>235</u>	11-3-51	31-1-84	LJC	272/- 1-10-86
14. G. Venkatesam <u>236</u>	20-1-63	26-7-84	LJC	272/- 1-1-87
✓ 15. K. V. Kameswararao	23-3-57	3-12-84	LJC	272/- 1-7-86
✓ 16. Smt. G. Sree Devi	20-2-61	14-12-84	LJC	266/- 1-12-85
			LJC	266/- 1-12-86

Applicant No. 16

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1	2	3	4	5	6	7	8	9	10	11
✓ 17.	nil Chandra S harma		22-7-64	1-3-85		LDC	260/-		Applicant No. 25	
18.	M. Yedaiah	SC	13-10-57	6-9-80		LDC	260/-		Subject to D.G.C. for type tax.	
✓ 19.	Kum. Shoba Menon		3-7-65	19-8-85		LDC	260/-	1-3-86	Applicant No. 26	
✓ 20.	Kum. S. Anuradha		14-6-61	10-4-85		LDC	266/-	1-4-87	— II —	27
21.	Smt. U. Jyothirleatha	SC	5-5-64	6-5-85		LDC	266/-	1-5-87	— II —	28
✓ 22.	Smt. Daphne Ernestine Jamal		26-7-61	10-5-83		LDC	266/-	1-5-87	— II —	29
✓ 23.	Kum. R. Kannamma	Madras	16-3-63	3-5-85		LDC	266/-	1-5-87	— II —	30
✓ 24.	S. L. Venkata S ubbu		7-5-63	10-4-85		LDC	266/-	1-4-85	— II —	31
✓ 25.	M. A. Shemantha Kumari	SC	5-3-62	2-4-85		LDC	266/-	1-4-87	— II —	32
✓ 26.	Kum. V. Sandhya		13-7-65	15-7-85		LDC	266/-	1-7-86	U/R -33 from S.C.O to Circle joined on 23-12-85.	
27.	R. V. Neja Sai		25-5-65	29-5-85		LDC	266/-	1-5-87	U/R -33 from S.C.O to C.O joined on 17-1-86.	
28.	G. Ravi Kumar	??	24-6-66	6-6-85		LDC	260/-	1-6-86		
29.	S. Ramarao		6-7-63	7-6-85		LDC	266/-	1-6-87		
✓ 30.	A. Srinivasarao		5-6-62	22-7-85		LDC	266/-	1-7-86		
31.	N. N. S astry	??	1-2-52	24-9-73		LDC	326/-	1-3-87		
32.	K. R. Narasimha Prasad		15-3-66	22-10-85		LDC	260/-	1-1-86		

1	2	3	4	5	6	7	8	9	10	11
33.	Y.V. Chut Kumar		5-3-65	26-1-36		LDC	260/-	1-1-37		
34.	Smt. G. Vajramani		3-3-57	29-3-66		LDC	260/-	1-5-37		
35.	M. Kondaiah	SC	6-9-41	26-7-74		LDC	290/-	1-5-37		
36.	R. Isvar		12-7-53	15-5-74		LDC	290/-	1-5-37		
37.	S. N. Reddy		15-10-37	19-4-74		LDC	290/-	1-5-37		
38.	Lakshminarayana		1-6-50	1-2-71		LDC	290/-	1-5-37		
39.	Mohan Lal		12-5-44	1-4-73		LDC	290/-	1-5-37		
40.	R. Vijay Kumar		1-1-60	5-6-75		LDC	272/-	1-6-37		
41.	K. Namachandram		5-3-57	19-12-21		LDC	260/-			
42.	Samross		11-6-53	23-11-31		LDC	260/-			
43.	U. Ram Deshpande	Railway	13-6-61	21-7-70		LDC	260/-	Resigned with effect from 13-12-65		
44.	K. Viswanath	SC	5-3-50	26-3-31		LDC	260/-			
45.	S. Yeduziz		1-5-47	11-9-65		LDC	260/-			
46.	S. Jayanand	SC	24-7-57	19-10-62		LDC	260/-			
47.	K. B. Suryarao		3-10-51	26-3-83		LDC	260/-			
48.	Smt. L. Rama Devi		13-6-55	13-1-34		LDC	260/-			

Applicant No. 33

Not passed ty. test within the permitted time. Hence lost seniority.

Appt No. 35

Applicant No. 34

Dmorthy  
coupled

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(8)

Annexure - A2

P. 26

31  
For official  
use only

G R A D A T I O N L I S T

of officials in the Office of  
THE CHIEF POSTMASTER-GENERAL, A.P. CIRCLE, HYDERABAD

and

REGIONAL POSTMASTERS-GENERAL,  
HYDERABAD / KURNIAZ / VIJAYAWADA / VISAKHAPATNAM

As on 1-7-1996

Issued under the Authority of  
The Chief Postmaster-General, A.P. Circle, Hyderabad

B. RAM  
MOHAN

A2

1/26

## GRADATION LIST OF CIRCLE OFFICE / REGIONAL OFFICES

Sl. No.	Name	Com- Mun- ity	Date of Birth	Date of entry in the Dep- artment	Design- ation	Office in which now working	Pay drawn	Date of next incre- ment	Date from which continu- ously working in the Grade	Remarks
1	2	3	4	5	6	7	8	9	10	11

Sarva Sri/Smt/Kum. OFFICE SUPERINTENDENT - I (Rs. 2000-60-2300-EB-75-3200)

1. K. Prakasa Rao 1. 7.40 28.11.61 O.S. C.O. 2300 1. 9.96 1. 2.95

DEPUTY OFFICE SUPERINTENDENT - I (Rs. 1600-50-2300-EB-60-2660)

1. M.D. Prakasa Rao S.C. 27.11.41 29. 2.64 Dy. OS-I C.O. 2150 1. 6.97 2. 3.95

DEPUTY OFFICE SUPERINTENDENT - II (Rs. 1600-50-2300-EB-60-2660)

1. S.Rameshchandarkumar S.T. 13. 7.47 9. 8.68 Dy. OS-II C.O. 2100 1. 6.97

(Contd. 2)

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1	2	3	4	5	6	7	8	9	10	11
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POSTAL ASSISTANTS (Rs. 975-25-1150-EB-30-1660)

1. S. Vapas	ST	10. 7.48	19.11.71	P.A	RO	KNL	1600	1.11.96	19.11.71	
2. N.K.D.V. Anjaneyulu		21. 2.57	9.12.81	"	RO	VJ	1600	1. 6.97	9.12.81	
✓ 3. Smt. Habeeba		15.11.57	5. 7.80	"	RO	HYD	1360	1. 6.97	5. 7.80	<i>Applicant No. 1</i>
✓ 4. G. Sreeramakrishna		26. 1.56	24. 4.81	"	CO		1330	1. 9.96	24. 4.81	—II— 2
✓ 5. Jagadiswar	SC	5. 2.52	7. 3.75	"	CO		1360	1. 7.97	31. 5.81	DP
✓ 6. Smt. R. Usha Rani		28. 1.54	11. 8.81	"	CO		1300	1. 8.96	11. 8.81	—II— 3
✓ 7. K. Bhavani Shankar		11. 3.55	2. 1.82	"	CO		1300	1. 1.97	2. 1.82	—II— 4
✓ 8. Smt. Aruna		5. 5.55	11. 8.81	"	CO		1300	1. 8.96	11. 8.81	—II— 5
✓ 9. B. Venkateswara Rao		6. 6.55	13.11.81	"	CO		1300	1.11.96	13.11.81	—II— 6
✓ 10. M.V. Seetaram		16. 8.55	15.12.81	"	CO		1300	1.12.96	15.12.81	—II— 7
✓ 11. V. Durga Prasad		6. 8.54	7. 1.82	"	CO		1300	1.1.97	7. 1.82	—II— 36
✓ 12. A.N.N. Shyamasundaram		18. 8.54	16.11.81	"	RO	VJ	1300	1.11.96	16.11.81	
✓ 13. I. Vinodkumar		1. 1.58	7.12.81	"	CO				7.12.81	—II— 8
✓ 14. P. Vijayasree	SC	13.10.60	13. 5.82	"	RO	VJ	1480	1. 1.97	13. 5.82	
✓ 15. M.A. Rafiq		5. 6.61	14. 5.82	"	CO		1300	1. 5.97	14. 5.82	—II— 9
✓ 16. Smt. N. Shanta		26. 3.43	25.10.82	"	CO		1270	1.10.96	25.10.82	—II— 10

(Contd. 2)

1	2	3	4	5	6	7	8	9	10	11	<u>Applicant No</u>
✓ 17.	Smt. M. Malathi Devi		3. 6.59	2.11.82	P.A CO	1270	1.11.96	2.11.82	-	11	34. K.V
✓ 18.	G. Vijayakumar-III		29.12.58	6.12.82	" CO	1270	1.12.96	6.12.82	-	12	35. Smt
✓ 19.	Bharat Kulkarni		15.11.59	8.12.82	" CO	1270	1.12.96	8.12.82	-	19	36. Kur
✓ 20.	B. Narsingarao	SC	14. 1.60	9. 2.83	" CO	1270	1. 2.97	9. 2.83	-	14	37. Smt
21.	C. Rajagopal		5. 6.62	2. 3.83	" RO KNL	1270	1. 3.97	2. 3.83	-	15	38. Smt
✓ 22.	V. Job Jayaraju	SC	4. 3.56	11.10.83	" CO	1240	1.10.96	11.10.83	-	15	39. S.M
23.	V.K. Sivakumar		16.11.56	28. 2.83	" RO KNL	1270	1. 2.97	28. 2.83	-	40. Sm	
✓ 24.	Smt. K.R. Pranaya Sheela		18.12.60	6. 4.83	" CO	1270	1. 4.97	6. 4.83	-	16	41. Sm
✓ 25.	K. Sudarshankumar		14. 8.62	15. 6.83	" CO	1270	1.6.97	15. 6.83	-	17	42. R.
✓ 26.	Syed Omer Hashmi		15. 6.54	3. 9.79	LSGPA CO	1400	1. 9.96	8. 9.95	Tfd. u/R-38	- 19	43. S.
✓ 27.	Smt. Rema Somnath		27. 6.62	9.11.83	P.A CO	1240	1.11.96	9.11.83	-	20	44. A.
✓ 28.	D. Venkataramana		12. 3.60	27. 3.84	" CO	1240	1. 3.97	27. 3.84	-	21	45. Y.
✓ 29.	R.P. Prakasa Rao		11. 3.58	21.10.83	" CO	1240	1.10.96	21.10.83	-	22	46. K
30.	Smt. R. Krishnaveni, M.A.		11. 8.61	30. 1.84	" RO VM	1240	1. 1.97	30. 1.84	-	47.	48. M
✓ 31.	F. Madhusudana Rao		4. 8.61	3. 2.84	" CO	1240	1. 2.97	3. 2.84	-	39	49. F
32.	C. Venkataramana		20. 1.63	26. 7.84	" RO VM	1240	1. 5.97	26. 7.84	-	18	50. H
✓ 33.	Smt. P. USha Prasad		1. 7.58	10. 2.83	" CO	1270	1. 5.97	10. 2.83	Tfd. u/R-38		

(Contd. 13)

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1	2	3	4	5	6	7	8	9	10	11	<u>Applicant No.</u>
✓ 34.	K.V. Kameswara Rao		23. 8.57	3.12.84	P.A CO		1240	1. 6.97	3.12.84		— 23
✓ 35.	Smt. G. Sreedevi		20. 2.61	14.12.84	" CO		1240	1. 6.97	14.12.84		— 24
✓ 36.	Kum. Shoba Menon		3. 7.65	19. 8.85	" CO		1210	1. 8.96	19. 8.85		— 26
✓ 37.	Smt. S. Anuradha		14. 6.61	10. 4.85	" RO HYD	1240	1. 6.97	10. 4.85			— 27
✓ 38.	Smt. D.E. Jamal		26. 7.61	10. 5.85	" RO HYD	1240	1. 6.97	10. 5.85			— 28
✓ 39.	S.L. Venkatasubbu		7. 5.63	10. 4.85	" CO		1240	1. 6.97	10. 4.85		— 29
✓ 40.	Smt. M.A. Shantakumari	SC	5. 8.62.	20. 4.85	" RO HYD	1240	1. 6.97	20. 4.85			— 30
✓ 41.	Smt. K. Sandhya		13. 7.65	15. 7.85	" CO		1240	1. 7.97	15. 7.85		— 31
✓ 42.	R.V. Nagasai		25. 6.65	29. 5.85	" RO VM	1240	1. 6.97	29. 5.85			
✓ 43.	S. Ramarao		6. 7.63	7. 6.85	" RO VM	1240	1. 6.97	7. 6.85			
✓ 44.	A. Sreenivasa Rao		5. 6.62	22. 7.85	" CO		1240	1. 7.97	22. 7.85	Tfd. u/R-38	— 32
✓ 45.	Y.V. Atchutakumar		5. 3.66	28. 1.86	" RO VM	1400	1. 6.97	28. 1.86	Offic. as DO PLI		
✓ 46.	K. Ramachandram		5. 3.57	9.12.81	" CO		1180	1. 4.97	11. 4.86	D.P	
✓ 47.	R. Ramdas		11. 6.58	23.11.81	" CO		1180	1. 4.97	24. 4.86	D.P	
✓ 48.	M. Koncaiah	SC	6. 9.48	22. 7.74	" CO		1330	1. 6.97	31. 5.81	D.P	
✓ 49.	P. Schwar		12. 7.53	15. 5.74	" CO		1330	1. 6.97	31. 5.81	D.P	
✓ 50.	Mohan Lal		12. 3.44	20.11.70	" CO		1330	1. 6.97	31. 5.81	D.P	

(Contd. 14)

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1	2	3	4	5	6	7	8	9	10	11	12
51.	P. Vijayakumar		14. 1.60	5. 6.78	P.A CO		1240	1. 8.96	26. 8.33	D.P	68. I.
52.	P. Lakshminarayana		1. 6.50	1. 8.77	" CO		1330	1. 6.97	31. 5.81	D.P	69. S
✓ 53.	C. Ravitej		19.11.64	15.10.86	" CO		1150	1.10.96	15.10.86	—	37
✓ 54.	Smt. L. Ramadevi		18. 6.55	18. 1.84	" CO		1240	1. 1.97	18. 1.84	—	34
✓ 55.	T. Srinivas		24. 1.64	7. 1.87	" CO		1150	1. 1.97	7. 1.87	—	38
✳ 56.	T.P. Sastry		1. 1.55	28. 7.78	LSGPA RO VJ		1520	1. 7.97	18. 7.94	Tfd. u/R-38	73. M
57.	M. Visweswara Rao		5.12.61	18. 2.81	P.A RO VJ		1360	1. 2.97	18. 2.81	Tfd. u/R-38	74. M
58.	V. Satya Sai Babu		32. 6.62	14. 9.83	" RO VJ		1270	1. 9.96	14. 9.83	Tfd. u/R-38	75. K
59.	R. Padmakumari		27. 6.66	15. 6.87	" RO HYD		1150	1. 6.97	15. 6.87		76. S
60.	Smt. K. Kusuma		3. 4.59	28. 7.82	" RO VJ		1300	1. 7.97	28. 7.82	Tfd. u/R-38	77. E
61.	Smt. B. Sarada Devi, M.Sc.		20.11.54	16. 8.80	" RO VM		1390	1. 6.97	16. 8.80	Tfd. u/R-38	78. K
62.	M.S. Subrahmanyam, B.Com., P.G.D.P.A.		1. 6.58	15. 9.79	" RO VM		1440	1. 9.96	15. 9.79	Tfd. u/R-38	79. E
63.	Smt. J. Balatripurasundari		4. 6.61	2. 8.88	" RO HYD		1100	1. 6.97	2. 8.88		80. E
64.	I.V. Ramana Rao		1. 7.59	25. 2.82	" RO VJ		1330	1. 2.97	25. 2.82	Tfd. u/R-38	81. S
65.	E. Dayanand	SC	24. 7.50	11. 9.69	" CO		1270	1.10.96	19.10.82	D.P	82. I
66.	H.B. Surya Rao		8.10.51	20. 5.74	" CO		1240	1. 8.96	26. 8.83	D.P	83. T
67.	A. Sesharathnam		15. 5.50	28. 1.76	LSGPA CO		1520	1. 6.97	26. 6.93	Tfd. u/R-38	84. T

(Contd. 15)

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1	2	3	4	5	6	7	8	9	10	11
68.	I.K.M. Goud		6. 5.58	26.11.80	P.A.	CO	1390	1. 6.97	26.11.80	Tfd. u/R-38
69.	Syed Aziz		1. 5.47	11. 9.69	"	CO	1330	1. 6.97	31. 5.81	D.P. —
70.	D. Devadanan		19. 2.67	27.10.89	"	RO KNL	1075	1.10.96	27.10.89	
71.	Md. Sharfuddinkhan		4. 6.47	1. 5.67	"	CO	1390	1. 6.97	2. 6.80	DP; Tfd.u/R-38
72.	J. Ammaji	ST	8. 4.55	24. 9.79	LSGPA	RO HYD	1520	1. 6.97	26.6.93	Tfd. u/R-38
73.	M. Nalini		28.11.58	28.10.81	P.A.	RO KNL	1330	1.10.96	28.10.81	Tfd. u/R-38
74.	M. Yadaiah	SC	13.10.51	6. 9.80	"	CO	1240	1. 6.97	12. 3.85	D.P.
75.	K. Sarala Devi		25. 4.58	4. 3.83	"	RO KNL	1240	1. 6.97	4. 3.83	Tfd. u/R-38
76.	Smt. G. Vajramani		3. 3.50	29. 5.86	"	CO	1175	1. 6.97	29. 5.86	
77.	D. Sanjeeva		1. 1.50	20. 5.75	LSGPA	CO	1560	1.10.96	26. 6.93	Tfd. u/R-38
78.	K. Viswanath	SC	5. 8.58	26. 3.81	P.A.	CO	1330	1. 3.97	26. 3.81	App't No. 35
79.	Smt. P. Jyothi		6. 4.59	26.10.83	"	CO	1270	1.10.96	26.10.83	Tfd. u/R-38
80.	P. Soundar Rajan	SC	13. 9.66	15. 7.88	"	CO	1125	1. 6.97	15. 7.88	
81.	S. Udayasree		4.12.56	20. 9.84	"	RO KNL	1210	1. 6.97	20. 9.84	Tfd. u/R-38
82.	Anil Chandra Sharma		22. 7.64	1. 3.85	"	RO HYD	1240	1. 6.97	1. 3.85	App't No. 25
83.	T.L. Lakshmana Rao	SC	20.12.54	23.10.82	"	RO HYD	1150	1. 2.97	4. 2.87	D.P.
84.	V.R. Vijaya Bhaskar	ST	27. 3.57	7.12.79	LSGPA	RO KNL	1520	1. 6.97	26. 6.93	Tfd. u/R-38

(Contd. 16)

1	2	3	4	5	6	7	8	9	10	11	1
85.	P. Srinivasa Reddy		14. 8.54	5.12.79	<u>LSGPA</u>	RO	HYD 1440	1.12.96	9.12.95	Tfd. u/R-38	
86.	Mohd. Azam Ali		25. 7.43	12. 2.81	P.A	RO	HYD 1150	1. 2.97	4. 2.92	D.P	10
87.	E. Eswaraiah	SC	10. 8.53	8. 6.82	"	RO	HYD 1150	1. 2.97	4. 2.92	D.P	10
88.	Smt. N.L.P. Priya		7.11.58	5. 5.80	"	RO	HYD 1390	1. 6.97	5. 5.80	Tfd. u/R-38	
89.	G.C. Saibaba		1. 7.58	16. 8.79	<u>LSGPA</u>	RO	KNL 1520	1.10.96	20. 8.95	Tfd. u/R-38	
90.	B. Sreeramachandramurthy		20. 5.67	11. 8.93	P.A	PO	HYD 1075	1. 6.97	11. 8.93	)	1
91.	N. Srinivasa Rao		1. 7.70	10. 8.93	"	RO	VJ 1025	1. 8.96	10. 8.93	) Seniorit	1
92.	G. Praveenkumar		29. 8.69	11. 9.93	"	RO	VJ 1100	1. 6.97	11. 9.93	) fixed as per the	1
93.	K. Ramesh		1. 5.66	30. 8.93	"	RO	VJ 1025	1. 8.96	30. 8.93	) issued by Director	1
94.	C. Padmavathi, B.A.,		8.12.65	28. 8.93	"	PO	VM 1050	1. 8.96	28. 8.93	)	
95.	P. Venkateswarlu		29. 4.50	1. 5.79	"	RO	HYD 1125	1. 6.97	23.11.88	D.P	
96.	Kishore Babu	SC	29. 6.71	29. 4.91	"	RO	VJ 1075	1. 4.97	29. 4.91	Tfd. u/R-38	
97.	G. Ramulu	ST	1.12.48	6. 5.75	"	CO	1125	1. 5.97	5. 1.89	D.P	
98.	B. Savithri Devi		8.12.57	26.10.89	"	CO	1100	1. 6.97	26.10.89		
99.	N. Manjula Rani	SC	19.12.61	17. 5.83	"	RO	VJ 1250	1. 5.97	17. 5.83	Tfd. u/R-38	
100.	R. Veeresh Babu		5. 9.56	22. 8.80	"	CO	1390	1. 8.96	22. 3.80	Tfd. u/R-38	

(Contd. 17)

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~~Point 18.—Whether Ex-servicemen re-employed in the Circle Offices as LDC/UDC are to be covered in this scheme.~~

~~Clarification.—Yes. However, for eligibility, the period of service rendered in this Department is to be taken in consideration.~~

ENCLOSURE

*G.I., Dept. of Post, Lt. No. 4-12/88-PE-1 (Pt.), dated 22-7-1993*

**OTBP and BCR Scheme to Group 'C' Staff of Administrative Offices (Circle Offices) in Department of Post**

The question of extending the Time Bound One Promotion Scheme (TBOP) and Biennial Cadre Reviews (BCR) to the Group 'C' staff of administrative offices (Circle Offices) has been under consideration for some time past.

2. It has now been decided to extend the benefit of the Time Bound One Promotion Scheme and Second Promotion after 26 years of satisfactory service to the clerical staff of administrative offices excluding posts like Hindi Translator, Librarian, etc.

3. The following instructions are issued to ensure proper implementation of the schemes mentioned in para. two above.

3.1. The schemes will come into effect from 26-6-1993.

3.2. The posts of LDCs (Rs. 950-1,500) and UDCs (Rs. 1,200-2,040) in the Circle Offices, except to the extent of the LDCs/UDCs who opt to remain in the existing scale, will be abolished and an equal number of posts of time scale Postal Assistants (C.O.) (Rs. 975-1,660) will be created. The remaining posts will, however, be converted as Postal Assistants (C.O.) as and when the concerned LDC/UDC ceases to hold that post. All the existing LDC's/UDCs will be required to furnish within one month, their option under FR 23 according to which they may, if they so like, retain existing scale of pay which would be personal to such officials. The option once exercised will be final.

3.3. On replacement of the LDCs and UDCs by time scale Postal Assistants (C.O.), the existing duties of the LDC/UDC in the Circle Offices will be performed by the time scale Postal Assistants (C.O.). Senior officials would be required to perform the duties at present entrusted to UDCs.

3.4. The officials who do not opt for their old scales will be brought into the grade of Postal Assistants (C.O.) and their pay will be fixed under FR 22 (1)-(a) (2) by treating the posts in the time scale as not involving assumption of higher duties and responsibilities.

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3.5. 10% of total non-gazetted sanctioned strength (excluding isolated posts) will be surrendered as matching savings with immediate effect on a permanent basis.

3.6 The existing officials who do not opt for the old scales would be considered for grant of first promotion in the higher scale of Rs. 1,400-2,300 if they complete/have completed 16 years of service as LDC or as LDC and UDC or as Postal Assistants/Sorting Assistants and UDC taken together, and then for second promotion in the next higher scale of Rs. 1,600-2,600 after completion of 26 years of service. Their pay on grant of promotions under Time Bound One Promotion Scheme and Second Promotion will be fixed under FR 22 (I) (a) (1).

3.7. The UDCs who are drawing pay more than the maximum of the time scale pay (Rs. 975-1,660) and who opt for Postal Assistants cadre (C.O.) to get the benefit of Time Bound One Promotion Scheme, will have their pay fixed at the maximum of the time scale of pay without any protection of the loss of pay already drawn.

3.8 With effect from the date of implementation of these orders, knowledge of typewriting will be essential for future recruits in the clerical cadre in Circle Offices in the pay scale of Rs. 975-1,660.

3.9 The minimum educational qualifications for recruitment to the Postal Assistants grade in Circle Offices shall be 10 + 2. Further recruitment, if required, will be done by Circle Offices on an interim basis instead of through Staff Selection Commission till new recruitment rules are finalized.

3.10. The Circle Office staff, as on 26-6-1993, will retain the existing liability for transfer between the Circle Office and the Regional Offices. In addition, their promotion under this scheme will be conditional, subject to their liability for transfer to any unit located at the Headquarters station of the Regional Office/Circle Office.

3.11. The special pay Rs. 70 p.m. being paid to UDCs will stand withdrawn from the date of introduction of this Scheme.

3.12. Under this scheme, only such officials as have completed 16 and 26 years' service in the Postal Assistants/UDC/LDC Grade will be eligible for promotion to the next higher grades of Rs. 1,400-2,300 and Rs. 1,600-2,660 respectively, if they are otherwise eligible. In cases where a senior has not completed the prescribed period of service, whereas his/her junior has become eligible, then only the junior shall be considered for promotion. However, when the senior completes the prescribed service and is adjudged suitable for promotion, then his/her original seniority will be restored *vis-a-vis* his/her juniors in the lower grade. In such cases promotion under this scheme will be subject to the condition that the senior employee shall

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not be able to claim benefit of higher pay fixation merely on the ground that officials who were junior to him in the lower grade are now drawing higher pay by virtue of early promotion.

3.13. In respect of cadres which are covered under the scheme of Time Bound One Promotion, the orders issued *vide* Directorate No. 39-19/74-PE-I, dated 15-6-1974 and Ministry of Finance O.M. No. 7 (21)-E. III (A)/74, dated 10-1-1977 stands withdrawn with effect from 25-6-1993.

3.14. The existing LDCs/UDCs/LSG  $\frac{1}{3}$  quota officials who do not opt for this scheme will not be eligible for future consideration against the existing promotional channels. All recruitment to LDC, UDC and  $\frac{1}{3}$  LSG promotion quota will also be abolished on introduction of this scheme.

3.15. The officials who complete 16 or 26 years of service and who are promoted to the next higher scale of pay will continue to perform operative duties until and unless they are posted to regular supervisory posts.

3.16. For promotions under the Time Bound One Promotion Scheme, and 2nd Promotion Scheme, the orders relating to the reservation for SC/ST communities already issued by this office on this subject, may be followed.

4. The existing instructions applicable to the different cadres to assess their fitness for promotion to the next higher scale of pay will be observed and the formalities in this regard should be completed within a period of three months. The promotions to the next higher scale of pay will be granted from the date of which the eligible officials complete 16 and 26 years of regular service respectively.

5. This issues with the concurrence of Ministry of Finance (Department of Expenditure) *vide* U.O. No. 2(24)/E.III/92, dated 11-5-1993 and Dy. No. F. 2266/JS (Per)/93, dated 25-6-1993 and in consultation with Finance Advice (Postal) Dy. No. 1979-FA/93, dated 16-7-1993.

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*Swamy's  
Court*  
G.I., Dept. of Telecom. Lr. No. 22-6/94-TE-II, dated 13-12-1995

Promotion of TOA, Grade III officials to Grade IV (Rs. 2,000-3,200) against 10% posts in BCR Scheme, will be on the basis of seniority in the basic grade

Your kind reference is invited to the instructions contained in this Office Letters No. 27-4/87-TE-II, dated 7-1-1994 (Sl. No. 171 of *Swamy's Annual*, 1994) and 27-91/94-TE-II, dated 30-8-1994, which stipulate promotions to Grade IV in the scale of Rs. 2,000-3,200

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3.5. 10% of total non-gazetted sanctioned strength (excluding isolated posts) will be surrendered as matching savings with immediate effect on a permanent basis.

3.6 The existing officials who do not opt for the old scales would be considered for grant of first promotion in the higher scale of Rs. 1,400-2,300 if they complete/have completed 16 years of service as LDC or as LDC and UDC or as Postal Assistants/Sorting Assistants and UDC taken together, and then for second promotion in the next higher scale of Rs. 1,600-2,600 after completion of 26 years of service. Their pay on grant of promotions under Time Bound One Promotion Scheme and Second Promotion will be fixed under FR 22 (I) (a) (1).

3.7. The UDCs who are drawing pay more than the maximum of the time scale pay (Rs. 975-1,660) and who opt for Postal Assistants cadre (C.O.) to get the benefit of Time Bound One Promotion Scheme, will have their pay fixed at the maximum of the time scale of pay without any protection of the loss of pay already drawn.

3.8 With effect from the date of implementation of these orders, knowledge of typewriting will be essential for future recruits in the clerical cadre in Circle Offices in the pay scale of Rs. 975-1,660.

3.9 The minimum educational qualifications for recruitment to the Postal Assistants grade in Circle Offices shall be 10 + 2. Further recruitment, if required, will be done by Circle Offices on an interim basis instead of through Staff Selection Commission till new recruitment rules are finalized.

3.10. The Circle Office staff, as on 26-6-1993, will retain the existing liability for transfer between the Circle Office and the Regional Offices. In addition, their promotion under this scheme will be conditional, subject to their liability for transfer to any unit located at the Headquarters station of the Regional Office/Circle Office.

3.11. The special pay Rs. 70 p.m. being paid to UDCs will stand withdrawn from the date of introduction of this Scheme.

3.12. Under this scheme, only such officials as have completed 16 and 26 years' service in the Postal Assistants/UDC/LDC Grade will be eligible for promotion to the next higher grades of Rs. 1,400-2,300 and Rs. 1,600-2,650 respectively, if they are otherwise eligible. In cases where a senior has not completed the prescribed period of service, whereas his/her junior has become eligible, then only the junior shall be considered for promotion. However, when the senior completes the prescribed service and is adjudged suitable for promotion, then his/her original seniority will be restored *vis-a-vis* his/her juniors in the lower grade. In such cases promotion under this scheme will be subject to the condition that the senior employee shall

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not be able to claim benefit of higher pay fixation merely on the ground that officials who were junior to him in the lower grade are now drawing higher pay by virtue of early promotion.

3.13. In respect of cadres which are covered under the scheme of Time Bound One Promotion, the orders issued *vide* Directorate No. 39-19/74-PE-I, dated 15-6-1974 and Ministry of Finance O.M. No. 7 (21)-E. III (A)/74, dated 10-1-1977 stands withdrawn with effect from 25-6-1993.

3.14. The existing LDCs/UDCs/LSG  $\frac{1}{2}$  quota officials who do not opt for this scheme will not be eligible for future consideration against the existing promotional channels. All recruitment to LDC, UDC and  $\frac{1}{2}$  LSG promotion quota will also be abolished on introduction of this scheme.

3.15. The officials who complete 16 or 26 years of service and who are promoted to the next higher scale of pay will continue to perform operative duties until and unless they are posted to regular supervisory posts.

3.16. For promotions under the Time Bound One Promotion Scheme, and 2nd Promotion Scheme, the orders relating to the reservation for SC/ST communities already issued by this office on this subject, may be followed.

4. The existing instructions applicable to the different cadres to assess their fitness for promotion to the next higher scale of pay will be observed and the formalities in this regard should be completed within a period of three months. The promotions to the next higher scale of pay will be granted from the date of which the eligible officials complete 16 and 26 years of regular service respectively.

5. This issues with the concurrence of Ministry of Finance (Department of Expenditure) *vide* U.O. No. 2(24)/E.III/92, dated 11-5-1993 and Dy. No. F. 2266/JS (Per)/93, dated 25-6-1993 and in consultation with Finance Advice (Postal) Dy. No. 1979-FA/93, dated 16-7-1993.

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*G.I., Dept. of Telecom. Lr. No. 22-6/94-TE-II, dated 13-12-1995*

*Promotion of TOA, Grade III officials to Grade IV (Rs. 2,000-3,200) against 10% posts in BCR Scheme, will be on the basis of seniority in the basic grade*

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*Swamy's  
Court*

DEPARTMENT OF POSTS : INDIA  
OFFICE OF THE CHIEF POSTMASTER GENERAL A.P. CIRCLE HYDERABAD.

ST/47-5/COPBOP/93 Dated at Hyderabad, the 7.1.93.94

Consequent on extension of TBOP (THE BOUND ONE PERIODIC)/Biennial Cadre Review ( BOUND PERIODIC) to Group 'C' staff of Administrative offices ( C.O/R.Os ) in the Department of Posts as circulated in Circle office letter No. EST/2-3/TBOP/CO/93 dated 28.7.93 none of the Group 'C' staff working in Circle/Regional Offices have opted to retain the existing scale of pay/post ( i.e, LSG / UDC / LDC ). Accordingly, the Group 'C' staff working in Circle/Regional offices will be treated as Postal Assistants (Circle Office) with effect from 26.06.93

Necessary entries may please be made in the service books of the officials concerned.

( K. SAI DEYA RAJU )  
Asst. Postmaster General (S&V),  
For Chief Postmaster General A.P Circle,  
Hyderabad-500 001.

A copy of this memo is issued to :-

1. The Postmaster General HYDERABAD/VIJAYAWADA/KURNOOL/VISAKHAPATNAM
2. The A.D (Accounts) of CPMG, Hyderabad for information and necessary action.
3. All the Officials concerned working in CO/ROs.
4. P.F of the Officials.

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DEPARTMENT OF POSTS : INDIA  
OFFICE OF THE CHIEF POSTMASTER GENERAL A.P CIRCLE HYDERABAD.

Memo No. ST/47-5/CO-ROs/THOP/93 Dated at Hyd. the 11.01.94

In pursuance to the orders contained in Director General (Post), New Delhi-110 001 letter No.4-12/88-PE-I(PL) dated 22.07.93, the undermentioned Group 'C' staff working in Circle/Regional offices who have completed 16 years of satisfactory service as LDC and UDC or as PA/SA and UDC taken together are considered as fit for first promotion to the higher post in the scale of pay of Rs. 1400 - 2300 under TIME BOUND ONE PROMOTION scheme. The promotion of the officials will take effect from 26.06.93.

S <sub>1</sub> No.	Name	Office in which working	Date of initial appointment as PA/SA/UDC/LDC.
1	2	3	4
S/Sri.			
1. J. Victor Paul	% CPMG, Hyderabad	25.10.67	
2. G. Sadanand, (SC)	" "	21.11.68	
3. A. Balaiah,	" "	01.10.65	
4. T. Subbarayudu,	" "	18.06.68	
5. T. Ramulu,	" "	16.12.64	
6. N. Kaneswararao,	% PMG, Vijayawada	03.02.64	
7. M. Venkatrao,	% CPMG, Hyderabad	16.06.68	
8. S. Venkateswararao (SC)	" "	03.06.70	
9. A. Subrahmanyam,	" "	17.09.64	
10. V. Krishna,	" "	07.06.68	
11. Smt. Naheed Nikhat	" "	16.06.68	
12. M. A. Aziz,	" "	04.04.67	
13. Smt. R. Nirna Nalini,	" "	01.06.67	
14. Smt. M. Varalakshmi,	% PMG, Hyderabad (MR)	01.12.64	
15. R. G. P. Kumar,	% CPMG, Hyderabad	07.07.72	
16. C. Sunkireddy,	" "	08.08.65	
17. G. Krishnabari,	" "	09.03.71	
18. VSR. Chandramurthy,	PMG, Vijayawada	20.11.71	
19. D. Pandurangarao,	CPMG, Hyderabad	21.10.73	
20. E. S. Azaraian,	" "	17.01.70	
21. G. Vijayakumar -II (SC)	" "	13.09.73	
22. J. Sadanand (SC)	" "	13.09.73	
23. M. A. Nooruddin	" "	14.02.74	

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S/Sri.			
24. Md.Jameel Ahmed Khan	CPMG, Hyderabad	17.02.74	
25. B.Chandrasekhararao,	PMG, Hyderabad(NR)	17.05.76	
✓26. P.K. V. Sastry,	CPMG, Hyderabad	25.05.77	
27. Mohd. Abdul Jaleel,	" "	18.03.75	
28. T.V.Bhaskararao,	" "	08.01.74	
29. B.Sreeram Murthy,	PMG, Hyderabad(NR)	22.07.73	
30. Muoodul Hassan,	CPMG, Hyderabad	18.06.70	
31. K.G. Prasad,	" "	09.01.74	
32. T.Ramesh,	" "	22.10.75	
✓33. Ch.Poulus,	" "	21.09.76	
✓34. S.Gurumurthy, (SC)	" "	13.09.74	
35. P.Narsingrao, (SC)	" "	14.02.74	
36. P.Narayana	PMG, Hyderabad(NR)	20.01.73	
37. A.Vittalrao, (SC)	CPMG, Hyderabad	13.09.74	
38. R.Venkatarajana(SC)	PMG, Visakhapatnam	02.12.75	
39. G.Seshaih,	CPMG, Hyderabad	23.10.71	
40. Mohd.Nurullah	" "	26.09.70	
41. A.Ramamurthy	" "	08.10.75	
42. M.Narayana Rao,	PMG, Vijayawada	02.04.73	
43. K.Sudershanreddy,	CPMG, Hyderabad	13.12.73	
44. N.Lakshminarayana,	" "	16.12.75	
45. Y.Wiswanadharao,	PMG, Kurnool	20.10.72	
✓46. G.Rajakrishna,	CPMG, Hyderabad	08.06.76	
47. G.V.Satyanarayana (SC)	" "	19.10.76	
✓48. I.Kondalrao,	" "	23.01.76	
✓49. B.Srinivasulu,	" "	08.06.76	
50. Smt-V.Vijayalakshmi,	" "	08.11.68	
51. G.Lakshmaiah, (SC)	" "	07.09.74	
52. K.Vijayakumar,	" "	28.10.71	
53. P.Sathaih,	" "	19.03.75	
54. N.Sridhari,	PMG, Hyderabad(NR)	21.01.77	
55. Smt.S.P.Adisundari	" " Vijayawada	25.04.77	
56. Ramaiahanchari,	" "	31.03.73	
✓57. Smt.S.Ilaiahithi Devi,	" " Hyderabad(NR)	31.03.67	
58. Smt.Bratata Ganguly,	CPMG Hyderabad	14.09.73	
59. C.Satyanarayana,	" "	08.01.74	
60. Shaik Osman,	PMG, Hyderabad(NR)	01.08.75	
61. B.Asservadai,	" "	14.02.74	
✓62. M.Raghuramrao,	" "	01.06.76	

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S/Sri.

63.	Vaka Narsi,	PMG, Visakhapatnam	02.12.75
64.	Smt. M. Parvathi Devi,	" Vijayawada	09.08.67
65.	K. Krishnamurthy,	" Kurnool	18.01.77
66.	P. Yellaramudu, (SC)	" "	19.05.75
67.	K. Janumanchreddy,	CPMG, Hyderabad	10.07.73
68.	P. Krupanandam,	CPMG, Hyderabad	28.09.68
69.	H. Rajagopalacharlu,	" "	25.06.72
70.	V. Venkatramudu,	PMG, Kurnool	19.06.72
71.	<u>S. N. Rasool,</u>	CPMG, Hyderabad	23.11.67
72.	K. A. V. Sukhachandra,	" "	20.05.76
73.	P. Venkatswamy, (SC)	" "	23.11.73
74.	Smt. Jayalakshmi Parthasarathy	" "	13.05.77
75.	Laxman Papanna,	PMG, Hyderabad(NR)	05.05.77
76.	B. Bhikshapathi,	CPMG, Hyderabad	20.12.73
77.	M. E. V. Ramaia, (MBV)	" "	13.09.74
78.	Mohd. Fazlur Rahman,	" "	16.12.73
79.	J. Narsaiah (ST)	" "	29.07.75
80.	Mohd. Taher Ali	PMG, Hyderabad(NR)	08.07.72
81.	J. V. N. S. V. Sager,	PMG, Vijayawada	03.02.76
82.	Smt. B. Sita Devi,	" Visakhapatnam	01.04.76
83.	S. M. H. Nehri,	CPMG, Hyderabad	18.01.77
84.	M. A. Hafeez	PMG, Hyderabad(NR)	01.08.75
85.	Smt. A. Sesharatnam,	CPMG, Hyderabad	28.01.76
86.	<u>D. Sanjeeva,</u>	" "	20.05.75
87.	V. R. Vijayabhaskar, (ST)	PMG, Kurnool	07.12.79

## THE FOLLOWING OFFICIALS WERE NOT RECOMMENDED FOR PROMOTION

1.	S/Sri. M. Pitchaiah, (SC)	PMG, Vijayawada	02.05.68
2.	M. Mohanrao, (SC)	" "	06.05.76
3.	S. Vapna, (ST)	" "	19.11.71
4.	P. Krishna	CPMG, Hyderabad	15.02.74

*D. Ramakrishna*  
Asst. Postmaster General (S&V),  
For Chief Postmaster general A.P Circle,  
Hyderabad - 500 001.

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*Amurthy*  
Councl

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Annexure - A6 P.40

GOVERNMENT OF INDIA : DEPARTMENT OF POSTS  
Office of the Chief Postmaster General, A.P. Circle, Hyd-1.

Memo No. ST/47-5/CO-ROB/TBOP dt at Hyd-1, the 5-12-1994.

In pursuance to the orders contained in Directorate letter No. 4-12/88-PE-I/PL dated 22-7-93 and Ir. No. 4-35/94-SPB.II dated 22-8-84, the under mentioned Group-C staff working in Circle Office/Regional offices who have completed 16 years of satisfactory qualifying service as LDC/UDC/SA/PA taken together are considered as fit for First promotion to the Higher post in the scale of pay of Rs. 1400-2300 under Time Bound promotion scheme. The promotion of the officials is with effect from the dates noted against each.

Sl. No.	Name of the official	Office in which working	Date of promotion w.e.f
1.	S/Sri/Smr. J. Kishan (SC)	CPMG, Hyderabad	8-3-94
2.	P. Myswamy	CPMG, Kurnool	16-6-94
3.	A. Kameswara Rao	CPMG, Hyderabad	19-6-94
4.	B. B. S. Tilak	CPMG, Hyderabad	15-8-93
5.	P. Vinayakumari	CPMG, Hyderabad	12-6-94
6.	C. K. D. Varaprasad	CPMG, Vijayawada	27-6-94
7.	A. Sivasamhi Reddy	CPMG, Hyderabad	28-6-94
8.	B. Iqbal	CPMG, Hyderabad	28-6-94
9.	Md. Jaffar Ali	CPMG, Hyderabad	2-7-93
10.	Antiwiola Samuel	CPMG, Hyderabad	4-6-94
11.	V. Krishna Prasad	CPMG, Hyderabad	7-9-94
12.	N. C. Varada Chari	CPMG, Hyderabad	6-7-94
13.	T. P. Sastri	CPMG, Vijayawada	18-7-94
14.	B. Nageswara Rao (SC)	CPMG, Hyderabad	7-9-94
15.	M. Ravi Raj (SC)	CPMG, Hyderabad	7-9-94
16.	Smt. Ammaji (ST)	CPMG, Hyderabad	7-9-94

\*\* Under relaxation of service conditions.

II. This is in supersession of this office memo of even No. dated 1-11-1994.

III. The difference of pay and allowances consequent on change of date of promotion of the officials above at Sl. 8, 14, 15 and 16, if any, may be recovered and necessary entries may be made in the Service Books of the officials to this effect.

Parasuram  
(P. PARASURAM)  
Asst. Postmaster General (S&V),  
CPMG, A. P. Circle, Hyderabad-1.

contd. .... 2.

Srinivasy  
Counsel

Memo ST/ 47-5/CO- ROS/ TBOP/95-96 at Hyderabad

31-8-95

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## Annexure - A7

In pursuance to the orders contained in Directorate Lr. No. 4-12/88- PE-I/ PL dated 22.7.93 the undermentioned Group 'C' staff working in Circle office/ Regional office who have completed 16 years of satisfactory qualifying service as LDC/UDC/ SA/ PA taken together are considered as fit for First Promotion to the Higher Post in the scale of pay of Rs 1400-2300 under Time Bound One Promotion scheme. The Promotion of the officials is with effect from the date noted against each.

Sl No	Name of the Official	Office in which working	Date of promotion
s/Sri/Smt			
1.	M. Ptichaiah (SC)	% PMG Vijayawada	1.4.95
2.	M. Mohan Rao (SC)	% PMG Vijayawada	1.4.95
3.	P. Krishna	% CPMG Hyderabad	1.4.95
4.	K. Sunder Rao	% PMG Vishakapatnam	22.5.95
5.	Haripriya Devi	% CPMG Hyderabad	5.3.96
6.	V.V. Remanamma	% CPMG Hyderabad	10.1.96
7.	S. R. Sivaramakrishna	% CPMG Hyderabad	10.10.95
8.	M. Meena Kumari	% CPMG Hyderabad	6.10.95
9.	C. Kamaka Durga	% PMG Vishakapatnam	5.3.96
10.	M.L. Narayana	% PMG Hyderabad	30.1.96
11.	S. Prasada Rao (SC)	% PMG Vijayawada	8.1.96
12.	G. Gopal	% PMG Kurnool	25.5.95
13.	P. Visweswara Sastry	% CPMG Hyderabad	8.6.95
14.	R.B.M. Singh	% CPMG Hyderabad	12.7.95
15.	L. Venugopal	% CPMG Hyderabad (DO PLI TPT)	27.5.95
16.	Ch. Subbalexmi	% CPMG Hyderabad	22.5.95
17.	N. Yadagiri	% CPMG Hyderabad	26.5.95
18.	V. Subramanyeswara Rao	% PMG Vishakapatnam	21.5.95
19.	Syed Omar Hashmi	% CPMG Hyderabad	8.8.95
20.	P. Srinivas Reddy	% PMG Hyderabad	9.12.95
21.	M.S. Subrahmanyam	% PMG Vishakapatnam	15.9.95
22.	G.C. Saibeha	% PMG Kurnool	20.8.95

The officials may be promoted only on the due dates and no orders promoting the officials under TBOP scheme should be issued earlier than the due date of promotion. The Disc/ Vigilance clearance may be taken before promoting the officials.

H. SENAGIRI RAO  
ASST POSTMASTER GENERAL (S&V)  
S. THE C.P.M.G. A.F. CIRCLE  
HYDERABAD

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GOVERNMENT OF INDIA: POST  
OFFICE OF THE CHIEF POSTMASTER GENERAL ANDHRA CIRCLE HYDERABAD  
ST/5- BCR/Rlgs /Corr at Hyderabad 4-1-96

To  
The Postmasters General  
Vijayawada/ Kurnool/ Vishakapatnam/ Hyderabad  
All the SSPs / SSRMs/ SRMs/ SPs  
The Manager, MMS Hyderabad  
The SP PSD Hyderabad/ Guntakal/Vijayawada/ Rajahmundry  
SP CSD Secunderabad

Sub: Modification of BCR reg.,

A copy of the DO letter 22-5/95 PE-I dated 26.12.95 from Mrs. K. Verma DDG Trg. & Es++ Postal Directorate New Delhi addressed to Chief Postmaster General communicated under Circle office letter Es++/2-3/TBOP/ CO/93 dated 2.1.96 is furnished below for information and necessary action.

*H.S.Rao*  
( H. SESHAGIRI RAO )  
ASST POSTMASTER GENERAL (S&V)  
TO THE C.P.M.G. HYDERABAD.

Copy to:

1. All Section Officers
2. All Dealing Assts in Staff Section
3. Concerned Dealing files.
4. ASP Legal Cell Circle office
5. Es++ Section Circle Office

*H.S.Rao*  
for Chief Postmaster General  
Andhra circle Hyderabad

Do. Lr. No 22-5/95-PE-I dated 26.12.95 from Mrs. K. Verma DDG (Trg&Es++) addressed to the CPMG AP Circle Hyderabad

This is regarding modification of Biennial cadre Reviews in respect of 1/3 LSG quota officials and UDCs working in Circle offices and SBCOs who were seniors before the implementation of the scheme, but became juniors after implementation of the scheme.

The issue was examined in consultation with the Ministry of Finance. It has been agreed by them in principle to modify the scheme accordingly. The necessary instructions in this regard will be issued in due course. The affected incumbents may be informed accordingly.

Sd/-  
( K. VARMA )  
DDG (TRG& LSTT)

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Government of India  
Ministry of Communications  
Department of Posts

No. 22-5/95-PE-I

Dak Bhavan,  
Sangam Marg,  
New Delhi-110 001.

Dated: 8/2/96

To:

At the means of postal circles.

Subject: Modifications of TBOP/BCR scheme - instructions regarding.

\* \* \* \* \*

Time Bound One Promotion Scheme and Biennial Cadre Review Schemes were introduced vide this office letters No. 31-26/83-PE.I dated 17/12/83, No. 20-2/88-PE.I dated 26/7/91, No. 22-1/89-PE.I dated 11/10/91 and No. 4-12/88-PE.I (F.T.) dated 22/7/93 with a view to improve promotional prospects of employees of the Department of Post. As per these Schemes, officials who complete prescribed satisfactory length of service in the appropriate grades are placed in the next higher grade. Subsequently, it was noticed that some officials e.g. UDCs in the Circle and SBCO, LSG (both 1/3rd and 2/3rd), F.O. & R.M.S. Accountants, who were senior before implementation of the schemes were denied higher scales of pay admissible under the Schemes while some junior officials became eligible for higher scale of pay by virtue of their length of service. Some of the affected officials filed applications before various benches of the Central Administrative Tribunals demanding higher scale of pay from the date their juniors were made eligible under these Schemes.

2. The case has been examined in consultation with the Ministry of Finance, Department of Expenditure. It has now been decided that all the officials, such as, UDCs in the Circle Office and SBCO, LSG (both 1/3rd and 2/3rd), F.O. & R.M.S. Accountants, whose seniority was adversely affected by implementation of BCR Scheme placing their juniors in the next higher scale of pay will now be considered for next higher scale of pay from the date their immediate juniors became eligible for the next higher scale. This will, however, not be applicable to the officials who are senior to those officials, brought on transfer under Rule-38, F&T. Vol.IV and are placed in the next higher scale of pay by virtue of length of service.

3. The inter-se seniority of the officials in the lower grade will be kept intact for the purpose of eligibility for promotion to next higher grade.

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4. Heads of Circles are requested to settle all such pending cases/representations etc. according to the above guidelines within 60 days of issue of these orders.

5. A compliance report i.e. number of officials benefited (in detail) may be furnished to the Department after implementation of these instructions.

6. This issues in concurrence with the Ministry of Finance, Department of Expenditure vide their I.D. No. 5(37) E.III/94 dated 19/12/95 and Internal Finance Advice Section vide their Dy. No. 418/FA/96 dated 5/2/96.

7. Please acknowledge the receipt of the letter.

8. Hindi version will follow.

*Attn:*  
(Alok Saxena)  
Asstt. Dir. General (Estt.)

Copy to:

1. P.P.S. to Secretary (Post).
2. P.S. to Member(O)/Member(P)/Member(D)/Sr. DDG(QM).
3. P.S. to JS & FA.
4. P.S. to Secretary, Postal Services Board.
5. The Director General Audit (F&T), Delhi-54.
6. All Regional Postmasters General.
7. All Dy. Directors General and Directors in the Directorate.
8. Chief General Manager (Postal Life Insurance), New Delhi.
9. Director, Postal Staff College, Ghaziabad.
10. Controller Foreign Mails, Bombay.
11. Principals, Postal Training Centre, Darbhanga/Madurai/Mysore/Saharanpur/Vadodara.
12. All Directors/Dy. Directors Accounts (Postal).
13. Officer in charge, AJS Record Office Kamptee.
14. All Sections in the Directorate.
15. All recognised unions/associations and federations.
16. Guard file.
17. Spare copies.

*Attn:*  
(Alok Saxena)  
Asstt. Dir. General (Estt)

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counsel.*

# Annexure-A 10 P 45

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DEPARTMENT OF POSTS : I.DIA

OFFICE OF THE CHIEF POSTMASTER GENERAL, A.P.CIRCLE, HYDERABAD.1.  
No. EST/2-3/TBOP/CO Dated at Hyd.1. the 16-4-96.

To

The Postmasters General,  
HYD. RABAD/KURNOOL/VIJAYAWADA/VISAKHA APARTMENT REGION

Sub: Modification of TBOP/BCR Scheme  
Clarification - Reg.

A copy of the Directorate letter no.22-5/95-P.E.I dated 26.3.96 on the above subject is enclosed herewith for information, guidance and necessary action.

(G.BUDDAFAR)

Asst.Postmaster General (SB)  
to the Chief Postmaster General,  
A.P.Circle, Hyderabad. 500 001.

Copy to: All the Section officers-Circle office Hyd-1.  
All the Section Supervisors Circle office Hyd-1.  
Union off, C.C, Hyd-1

Copy of the Dte's letter referred as above.

Sub: As above.

Sir,

This office has been receiving references from various Circles regarding applicability of modification of the scheme (dated 8/2/96) to the officials whose seniority was adversely affected by implementation of Time Bound One Promotion Scheme (TBOP Scheme). The orders are very clear and need no clarifications. However, it is hereby clarified that these orders are also applicable to such officials whose seniority was adversely affected by implementation of Time Bound One Promotion Scheme (1st promotion scheme).

2. All the Circles are therefore, advised to go through the instructions carefully before seeking any clarification(s) etc. in this regard. Any reference sent to the Directorate seeking clarifications etc. in this regard should be routed through their respective Chief Postmaster General/ Postmaster General and Circle IFA, where needed, and their views should also be incorporated in the communication(s).

3. Further implementation of the scheme, is the subject matter of staff branch of the Directorate. Therefore, issues pertaining to seniority, dispute of promotion under Rule 38 P&T Vol.IV other related issues, etc. should be taken up direct with staff Branch.

.. Kindly acknowledge the receipt of the letter.

Yours faithfully,

~~ABH~~ SD/-

(Alok Saxena)

Asstt.Dir.G.n.c.al (Estt).

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# Annexure - A 11

November, 1996

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G.I., Dept. of Post, Lt. No. 44-6/96-SPB-II, dated 24-9-1996

Further clarifications to applicability of OTBP/BCR Scheme in Department of Post

This office has received number of references after certain clarifications were issued by the Directorate vide Letters No. 22-5/95-PE-I, dated 8-2-1995 and 26-3-1996 (Sl. Nos. 100 and 134 of *Swamysnews* of April and May, 1996 - respectively). - regarding applicability of these orders to Time Bound One Promotion Scheme. In this regard, it is once again clarified that both the orders mentioned above are also applicable to such officials whose seniority was adversely affected by implementation of Time Bound One Promotion Scheme as already clarified in Para. I of the letter, dated 26-3-1996. Other related issues raised by circles are also being clarified as follows:—

Point 1.—Whether LSG/TBOP Accountants are to be compared with LSG/TBOP General line officials or with that of LSG/TBOP Accountants for the purpose of deciding their immediate junior while implementing their promotion under BCR.

*Clarification.*—Under TBOP/BCR Scheme, there is no distinction between General Line and Accounts Line except for the limited purpose of functional necessity. Hence, promotion to TBOP/BCR Scheme shall be implemented with reference to juniors in the now common Postal Assistant LSG gradation list.

Point 2.—Whether UDCs who have completed 16 years of clerical services and promoted under TBOP can be considered for BCR promotion if their seniority is by-passed by another UDC who has completed 26 years of service but is junior in UDC gradation list.

*Clarification.*—Yes.

Point 3.—Whether UDCs of Circles Office can straightway be promoted to BCR because a UDC of C.O. gradation list who is junior has been promoted to BCR on account of length of service, i.e., completion of 26 years, i.e., whether a Time-Scale Postal Assistant will jump to BCR scale without being promoted to TBOP Scheme.

*Clarification.*—Yes. The pay fixation in such cases should be done directly from Postal Assistant cadre to BCR, HSG-II cadre.

✓ Point 4.—Whether an official who came as LDC under Rule 38 of P & T Manual, Volume IV, FR 15 from SBCO, Inter-circle or Divisions to Circle Office and was subsequently promoted to UDC on seniority-cum-fitness can be promoted to BCR on completion of 26

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years of service. In such cases will all UDCs above his name in the UDC cadre of the circle gradation list become eligible for promotion to BCR irrespective of number of years of service they have put in?

*Clarification.*—In this regard position as mentioned in para. 2 of Orders No. 22-5/95-PE-I, dated 8-2-1996, is very clear and is also applicable for transfer under FR 15.

Point 5.—Whether higher scales of pay from the date of promotion of their juniors to TBOP/BCR are applicable to the defunct scale accountants who have not opted for the scheme.

*Clarification.*—These orders are not applicable to the persons who have not opted for TBOP/BCR Schemes.

Point 6.—Whether higher scale of pay from the date of promotion to their juniors are applicable to UDCs of SBCO or C.O. who did not opt for the scheme.

*Clarification.*—Same as Sl. No. 4 above.

✓ Point 7.—If an official accommodated under Rule 38 is promoted to TBOP/BCR by virtue of rendering 16/26 years of service, whether his juniors in the gradation list of division circle will be granted TBOP/BCR or higher scale of pay from the date of promotion of official accommodated under Rule 38.

*Clarification.*—As in case of Sl. No. 4 above.

Point 8.—Whether the instruction No. 22-5/95-PE-I, dated 8-2-1996, is a one time measure or a continuous process.

*Clarification.*—It is a continuous process.

✓ Point 9.—Whether the seniority of the seniors in the lower grade will be kept intact even though they are not eligible for promotion from the date of promotion of their junior when junior is a Rule 38 transferee and gets his promotion on the basis of length of service.

*Clarification.*—Seniority of officials in the lower grade will be kept intact with reference to their immediate juniors, even though they are not eligible for promotion in terms of number of years of service except in the case of those officials with greater length of service, who are brought on transfers under Rule 38 and are consequently ranked juniors to other officials in the new Unit. In this connection para. 2 of Order No. 22-5/95-PE-I, dated 8-2-1996, refers.

Point 10.—Whether PAs, erstwhile LDCs in Circle Offices, who became senior by virtue of passing type test earlier than those who could not pass will also be eligible for promotion under TBOP/BCR as and when his junior PA gets promotion on completion of 16/26 years of service.

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*Clarification.*—Yes. The orders, dated 8-2-1996, are to be implemented strictly in accordance with seniority in PA cadre. If the seniority while in PA cadre has changed on account of not passing the typing test, that changed seniority would prevail.

*Point 11.*—It is presumed that present Orders No. 22-5/95-PE-I, dated 8-2-1996, will be applicable to LSG Accountants promoted to LSG against 1<sup>st</sup> and 3<sup>rd</sup> quota prior to 30-11-1983. Time-Scal<sup>e</sup> Accountants promoted to LSG under TBOP after 30-11-1983, whose seniority is fixed with effect from the date of TBOP, length of service, etc., are not covered under these orders.

*Clarification.*—Orders No. 22-5/95-PE-I, dated 8-2-1996 and 26-3-1996, are applicable in case of all officials whose seniority are adversely affected by implementation of the TBOP/BCR Schemes, whereby juniors are placed in the next higher scale of pay. Such officials will now be considered for the next higher scale of pay from the date their immediate juniors became eligible for the next higher scale irrespective of the method of promotion to LSG.

*Point 12.*—It is presumed that officials who declined promotion and as a result thereof they were debarred for one year and promoted later when they became eligible are not covered by the orders, dated 8-2-1996.

*Clarification.*—Yes.

*Point 13.*—As a result of orders, dated 8-2-1996, 1<sup>st</sup> and 3<sup>rd</sup> LSG who have not completed 26 years of service are to be promoted to BCR from the date of their juniors. It is presumed that such officials even though promoted to BCR with retrospective effect will be deemed to have completed 3 years of service which is the eligibility condition for promotion to HSG-I.

*Clarification.*—The orders, dated 8-2-1996, clearly indicate that the officials whose seniority was adversely affected by implementing TBOP/BCR Schemes, placing their juniors in the next higher scale of pay will now be considered for next higher scale of pay from the date their immediate juniors became eligible for next higher scale of pay. It has also mentioned that *inter se* seniority of the officials in lower grade will be kept intact for the purpose of eligibility for promotion to the next higher scale. As such the presumption made is confirmed.

*Point 14.*—Postal Accountants have represented that they being juniors as per date of entry in the department are senior to other Postal Accountants who are senior as per length of service as they have passed PO and RMS Accountants examination and worked as PO and RMS Accountant earlier. So their seniority should be with reference to the date of passing PO and RMS Accountants examination.

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*Clarification.*—As in case of item at Sl. No. 1, because the seniority of such officials in PA cadre is not changed by virtue of their passing the PO and RMS Accountants examination, earlier than their seniors.

*Point 15.*—Whether the officials whose seniority was adversely affected by promotion of their juniors to TBOP Scheme are to be granted higher scale of pay under TBOP from the date their juniors were granted TBOP scale.

*Clarification.*—Yes. This has already been clarified *vide* orders, dated 26-3-1996.

In addition to the foregoing, it is hereby clarified that all other terms and conditions such as the holding of DPC, vigilance clearance will continue to be operative for giving any benefit under the orders, dated 8-2-1996 and 26-3-1996.

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*Amendment*  
*Order*

G.I., Min. of Law, Justice & C.A., Ordinance, dated 27-3-1996

The Constitution (Scheduled Tribes) Order (Amendment) Third Ordinance, 1996  
(No. 30 of 1996)

Promulgated by the President in the Forty-Seventh Year of the Republic of India.

An Ordinance to provide for the inclusion of Kocha, <sup>tribe</sup> in the list of Scheduled Tribes specified in relation to the State of <sup>Assam</sup>.

Whereas the Constitution (Scheduled Tribes) Order (Amendment) Ordinance, 1996, to provide for the aforesaid matter was promulgated by the President on the 27th day of January, 1996;

And whereas the Constitution (Scheduled Tribes) Order (Amendment) Bill, 1996, was introduced in the House of the People to replace the said Ordinance, but had not been passed and has lapsed due to the dissolution of the House of the People.

And whereas for giving continued effect to the provision of the said Ordinance, the Constitution (Scheduled Tribes) Order (Amendment) Second Ordinance, 1996, was promulgated by the President on the 27th day of March, 1996;

And whereas Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for him to take immediate action to give continued effect to the provisions of the Constitution (Scheduled Tribes) Order (Amendment) Second Ordinance, 1996;

27. For officiating appointments, once the lists of approved officers are prepared by Departmental Promotion Committees and finally approved by Government or the appointing authority, no departure from the order in the list should ordinarily be made, provided that when administrative exigencies require it, a person not in the list or not first in order in the list, may be appointed for a period not exceeding three months.

CONFIRMATION OF OFFICERS OR OFFICIALS HOLDING SUBSTANTIVE APPOINTMENTS APPOINTED TO HIGHER POSTS

27A. Where a period of training is fixed, it must ordinarily be spent on active service, i.e., in calculating the time spent on training for the purpose of confirmation, leave other than casual leave must be excluded.

*Note.—The Director General has discretionary powers to make any exception to the rule.*

PROMOTION TO SELECTION GRADES

27-B. Promotion to the lower or higher selection grade of the clerical cadre should be made normally in order of seniority, but the appointing authority may in his discretion, pass over any senior official whom he does not consider fit for such promotion. In a case where the first three senior men are all fit for promotion, but the first man is good, the second better and the third the best, the first man and *not* the third or the second man should be promoted.

28. Deleted.

NOTIFICATION IN THE GAZETTE OF INDIA

29. Every important event in the official career of a gazetted Government servant affecting his pay and other conditions of service.

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wise for any particular class or classes of officials. Transfers should not, however, be ordered except when advisable in the interests of the public service. Postmen, village postmen and Class IV servants should not, except for very special reasons, be transferred from one district to another. All transfers must be subject to the conditions laid down in *Fundamental Rules* 15 and 22.

37-A. Transfers should generally be made in April of each year so that the education of school going children of the staff is not dislocated. In emergent cases or cases of promotion this restriction will naturally not operate.

✓ 38. Transfer at one's own request.

(1) Transfers of officials when desired for their own convenience should not be discouraged if they can be made without injury to the rights of others. However, as a general rule, an official should not be transferred from one unit to another, either within the same Circle, or to another Circle unless he is permanent. As it is not possible to accommodate an official borne on one gradation list into another gradation list without injury to the other members in that gradation list such transfers should not ordinarily be allowed except by way of mutual exchange. Transfers by way of mutual exchange, if in themselves inherently unobjectionable, should be allowed, but in order to safeguard the rights of men borne in the gradation lists of both the offices, the official brought in should take the place, in the new gradation list; that would have been assigned to him had he been originally recruited in that unit or the place vacated by the official with whom he exchanges appointment, whichever is the lower.

*Secretary  
Council.*

*Note.*—Transfer of officials, who are not permanent in the grade, may, in deserving cases, be permitted with the personal approval of the Head of Circle/Administrative Office.

(2) When an official is transferred at his own request but without arranging for mutual exchange, he will rank junior in the gradation list of the new unit to all officials of that unit on the date on which the transfer order issued, including also all persons who have been approved for appointment to that grade as on that date.

(3) If the old and the new unit form parts of a wider unit for the purpose of promotion to a higher cadre, the transferee (whether by mutual exchange or otherwise) will retain his original seniority in the gradation list of the wider unit.

*Example (i):*—A post office clerk transferred from Mehsana Division to Kaira Division in the same Circle will not lose his seniority in the Circle gradation list for promotion to the lower selection grade.

*Example (ii):*—A telephone operator transferred as an Engineering clerk, even under the same D.E.T. will have his seniority regulated both in the Divisional and the Circle Gradation List of Engineering clerks in accordance with sub-rule (2) as the Circle Gradation Lists of Telephone Operators and Engineering clerks is not common.

*Example (iii):*—An R.M.S. Sorter transferred from the A. Division to the P. Division will have his seniority in the gra-

*Om Prakash  
Counsel*

tion list of P. Division as well as of Bihar Circle fixed in accordance with sub-rule (2).

*Example (iv):*—A post office clerk transferred from Poona Division to the Bombay G.P.O. will have his seniority fixed in gradation list of Bombay G.P.O. as also of Bombay City Units in accordance with sub-rule (2) as the Bombay City Units and the mofussil units have separate gradation lists for promotion to Lower Selection Grade.

*Example (v):*—A clerk transferred from one zone to another in the Stores Organisation will have his seniority fixed in the gradation list of the new zone in accordance with sub-rule (2).

(4) A permanent official transferred from one unit to another will retain his lien in the old unit until he can be accommodated in the new unit according to his position in the new unit. He will not however have any claim to go back to his old unit even though he holds his lien there. A declaration to the effect that he accepts the seniority on transfer in accordance with this rule, and that, he will not have any claim to go back to the old unit, should be obtained before an official is transferred under this rule. Any special privilege to which an official may be entitled by virtue of his position in the gradation list of the unit from which he is transferred will, ordinarily, be forfeited on his transfer to a new gradation list.

8-2 DGP&T/ND/75

*Omurthy  
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(5) The transfer of an official from one arm of service to another within or outside the Circle can be allowed only with the *personal approval of the Head of the Circle or Heads of Circles concerned* and subject to the following conditions:—

(a) the mode of recruitment to the post to which the official seeks transfer is the same for the post he is holding; and

(b) whenever additional qualifications are prescribed for appointment to a certain post e.g. minimum height, freedom from colour blindness, etc., for the post of Telephone Operators, the applicant should satisfy those conditions in all respects; whenever any training is required or prescribed for the post, the applicant must undergo that training satisfactorily and the period of such training must be covered by the official by taking leave due and permissible for the period.

39. A Government medical officer is prohibited, under the rules of his Department from recommending that an official be transferred from, or that he be excused from proceeding to a particular station on the score of health; nor he is at liberty to offer an opinion as to the nature of the duties or the place of employment of an official unless requested to do so by the official's superior.

40. Every gazetted officer transferred from one station to another must report his movements to the officer under whose immediate orders he may be proceeding to serve. These reports

*Bhupathy  
Gounder*

## Chap. VIII] NON-GAZETTED OFFICERS--P.O. &amp; R.M.S. [270-272-A

of filling a higher appointment. In the case of time-scales where only one efficiency bar has been prescribed, before an official is allowed to cross it, it should be considered whether he has worked well and is considered fit for holding more responsible appointment in the same cadre (including independent charge of time scale post offices).

NOTE.—The provisions of this rules shall also apply to the Upper Division, Lower Division and other Time Scale clerks in the Circle and other Administrative Offices of the Department including stores and workshops Account Offices.

271. The cases of all men held up at any of the bars should be annually reviewed so that if and when they improve in work and conduct and remedy the defects for which they were held up they would be allowed to cross it.

272. *Deleted.*

✓ LOWER SELECTION GRADE

272-A. (i) Promotion, whether acting or permanent, to the lower selection grade in the General line in Circle office, Telegraph Traffic, Telegraph Engineering (including Stores and Workshops but excluding Telephone Monitors) and Wireless is made normally in order of seniority but the appointing authority may, in his discretion, pass over any senior official whom he does not consider fit for such promotion.

(ii) In Post Offices, Returned Letter Offices, Railway Mail Service, Foreign Post and the Telephone Monitors' cadre in Telephone Exchanges, promotions to 2/3rds of the Lower Selection Grade posts in the General Line are to be regulated on the same principle but the remaining 1/3rd posts are to be filled

*B. M. S. R. H. C.  
counsel*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

O.A.No.1022/95

Date of Order : 13.12.95

BETWEEN:

- 1. I.Kondala Rao
- 2. D.Pandurengarao
- 3. G.Ramakrishna
- 4. P.K.V.Sastry
- 5. B.Srinivasulu
- 6. Ch.Poulus
- 7. M.Raghurama Rao
- 8. S.Gurumurthy
- 9. G.Krishna Hari

.. Applicants.

A N D

- 1. The Union of India, rep. by the Secretary and Director General, Department of Posts, Dak Bhawan, New Delhi - 110 001.
- 2. The Chief Postmaster General, Andhra Pradesh Circle, Hyderabad - 1. .. Respondents.

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Counsel for the Applicants .. Mr.T.V.V.S.Murthy

Counsel for the Respondents .. Mr.N.V.Raghava Reddy

CORAN:

HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMIN.)

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O.A. No. 1022/95.

Date: 13.12.1995.

JUDGMENT

As per Hon'ble Sri R.Rangarajan, Member(Administrative) ]

Heard Sri T.V.V.S.Murthy, learned counsel for the applicants and Sri N.V.Raghava Reddy, learned Standing Counsel for the respondents.

3. It is the case of the applicants that when HSG-II promotions were ordered on the basis of BCR scheme, they erstwhile seniors in the LDC cadre, should also be promoted if their juniors who could not be selected for promotion as UDC along with them are promoted on the basis of competitive exam. to HSG-II grade under the said BCR scheme by virtue of their (applicants) having completed 26 years of service, even though they have not completed the requisite service of 26 years.

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4. One Time Bound Promotion scheme was introduced from 30.11.1983 wherein Postal Employees who had completed 16 years of service in the basic grade were promoted to Lower Selection Grade Rs.1400-2300 (RSRP) subject to their fitness. Thereafter another scheme was introduced called Biennial Cadre Review (BCR scheme for short) under letter No.22-1-89-P.E.I dt. 11.10.1991 and 1.11.1991. As per this scheme, postal employees with 26 years of service in the basic cadre as well as LSG cadre put together were promoted to Higher Selection Grade II (HSG-II for short) (Rs.1600-2660) subject to their fitness for promotion overlooking the claim of the applicants herein, as they have not completed total service of 26 years in the basic as well as LSG cadre put together by then.

5. Aggrieved by the above impugned orders, the applicant No.1 herein and others submitted representations dt-4.11.1994 to the respondents. But, so far no reply has been received by them. Hence, they have filed this OA for a direction to the respondents to promote them to the HSG-II grade (Rs.1600-2660) without insisting on the condition of their completing 26 years of service in the basic as well as LSG cadres stipulated in the BCR scheme, by virtue of their seniority in UPC/LSG cadres to their juniors who were promoted to the higher cadre by virtue of their having completed 26 years of service in the basic and LSG cadres with effect from the date/dates their erstwhile juniors were promoted from LSG to HSG-II (Rs.1600-2660) with effect from 1.1.1994 with all consequential benefits including seniority, payment of arrears of pay and allowances with interest @ 18% p.a. from such dates.

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6. Similar BCR scheme was also introduced by the Department of Telecommunications and officials promoted to LSG cadre in the Telecom Department who were placed similar to the applicants herein, approached the Bangalore Bench of the Tribunal by filing OA 403/92 for similar reliefs as prayed for in this O.A. It was held by the Bangalore Bench of the Tribunal that the LSG officials promoted under 1/3rd merit quota in Telecom Department should also be promoted under the BCR scheme even if they have not completed 26 years of service in the basic grade and LSG without insisting on completion of minimum prescribed years of service if their erstwhile juniors in the LSG and basic grades were promoted to Grade-II in the scale of Rs.1600-2660 (RSRP) under the BCR scheme.

7. Following the above directions of the Bangalore Bench of the Tribunal, Principal Bench, New Delhi also gave similar directions in the case of postal employees in OA Nos. 1713/93 and 2597/93 who were similarly placed.

8. The prayer in this OA is similar to the prayers in the OAs quoted in paras-6 & 7 above. The applicants herein were promoted to UDC cadre earlier to their erstwhile seniors in the LDC cadre, by virtue of their selection against 80% selection quota through competitive examination. The OAs quoted above in paras-6 & 7 are in regard to the applicants therein who were selected to LSG cadre against 1/3rd merit quota. In this case as well as cases referred in paras-6 & 7 the applicants were promoted to UDC/LSG earlier to their erstwhile seniors in the cadre of Postal Assistants/Sorting Assistants/LDCs. Hence, the request for promotion to HSG-II against BCR scheme from the dates when their erstwhile seniors in the cadre of PAs/SAs/LDCs & Juniors

in the cadre of UDC/LSG) were promoted to HSG-II under BCR scheme. The principle to be decided in this O.A. is similar to the principle involved in the above referred OAs in paras-6 & 7. Hence, we see no reason to take a different view than what has already been taken in the above OAs.

9. This Tribunal has disposed of number of OAs where the reliefs prayed for were similar to OAs 403/92 on the file of Bangalore Bench and OA Nos. 1713/93 and 2597/93 on the file of the Principal Bench. It is stated for the applicants that the SLPs filed against the judgment delivered by this Bench following the Bangalore Bench and Principal Bench had been dismissed by the apex court, but the copies of the orders of apex court are not made available.

10. The applicants herein are similarly situated to the postal employees in OA 1713/93 and 2597/93 on the file of the Principal Bench of this Tribunal; OA Nos. 403/92 on the file of Bangalore Bench; and OAs No. 352/94 and 961/93 on the file of this Bench. In view of the fact that all the applicants herein are having similar grievance, we see no reason to differ from the direction given by the Bangalore Bench and Principal Bench of this Tribunal. In the result, the following directions are given:-

- (1) In implementing the BCR scheme, the applicants who are senior in UDC cadre by virtue of their promotion to UDC cadre compared to other officials who were promoted as HSG-II (Rs.1600-2660) under the BCR scheme, should be promoted to HSG-II in the scale of Rs.1600-2660 in their turn as per their seniority whenever their juniors in the lower grade are considered for promotion to HSG-II by virtue of their having completed 26 years of service in the basic and LSG cadre without insisting on the applicants completing the minimum prescribed years of service in basic as well as LSG cadre. All other conditions of BCR scheme except the length of service will however be applicable while considering their promotion to HSG-II cadre ( Rs.1600-2660).

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(ii) Consequently, in case the applicants are found suitable for such promotion, they shall be promoted to HSG-II with effect from the date their erstwhile juniors were promoted from LSG to HSG-II with all consequential benefits including seniority and arrears of pay and allowances from such dates. They should also be put on supervisory duties depending on their seniority,

(iii) The BCR scheme should be modified suitably to protect the interests of the officials like the applicants for their promotion from LSG to HSG-II,

(iv) The above directions shall be complied within a period of 4 months from the date of the receipt of the copy of this order.

11. The OS is ordered accordingly. No costs. /

*CERTIFIED TO BE TRUE COPY*  
*.....*  
*.....*  
*.....*

Date.....

Court Officer  
 Central Administrative Tribunal  
 Hyderabad Bench  
 Hyderabad

To

1. The Secretary and Director General, Department of Posts, Dak Bhavan, Union of India, 2 New Delhi-1.
2. The Chief Postmaster General, A.P.Circle, Hyderabad-1.
3. One copy to Mr.T.V.V.G.Murthy, Advocate, CAT.Hyd.
4. One copy to Mr.N.V.Raghava Reddy, Addl.CGSC.CAT.Hyd.
5. One copy to Library, CAT.Hyd.
6. One spare copy.

pvm.

*B.Murthy  
 Counsel*

ATT. 1532/95  
 13.12.95  
 22.12.95  
*D. D. D.*

O.A. No.45/91

New Delhi this the 24th Day of February, 1995.

Hon'ble Mr. J.P. Sharma, Member(J)  
Hon'ble Mr. B.K. Singh, Member(A)Shri Bed Singh,  
S/o Shri Ran Singh,  
C/o Shri Sant Lal, advocate,  
C-21(B) New Multan Nagar,  
Delhi-56.

Applicant

(through Sh. Sant Lal, advocate)

versus

1. Union of India, through  
the Secretary, Ministry of  
Communications, Department of Posts,  
New Delhi-1.
2. The Chief Postmaster General,  
Delhi Circle,  
Meghdoott Bhawan,  
New Delhi-1.
3. Shri K.K. Singhal,  
Asstt. Postmaster (Accounts),  
(LSG Accountant) New Delhi H.O.  
New Delhi-1.
4. Shri Braham Pal LSG Accountant,  
New Delhi H.O. New Delhi-1.
5. Shri M.S. Gauba LSG Accountant,  
Ramesh Nagar H.O. New Delhi-15.
6. Shri Darba Naha LSG Accountant,  
Delhi G.P.O., Delhi-6.

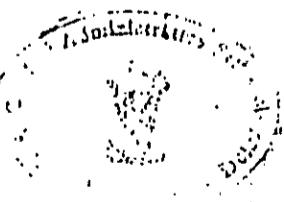
Respondents

(through Sh. M.K. Gupta, advocate)

## ORDER

delivered by Hon'ble Mr. B.K. Singh, Member(A)

This O.A. has been filed against memo numbers 1 & 2. Both were issued from the office of Chief Postmaster General Delhi Circle vide annexures A-1 and A-2. Annexure A-1 relates to the grant of special allowance of Rs.40/- to two persons promoted under time bound promotion scheme and annexure A-2 relates to the promotion of three persons who though passed the Post



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Office and RMS Accountants examination in 1979 in their circles Western and North Eastern but on their request were transferred to Delhi Circle. These people have been promoted ignoring the claims of the applicant.

The admitted facts of this case are these. The applicant was appointed as Postal Assistant with effect from 4.1.1977. He passed the departmental examination for promotion to the post of the Post Office and R.M.S. (Railway Mail Service) Accountants examination held in 1979 and was promoted as Post Office Accountant with effect from 2.4.1981.

A meeting of the Departmental Council (J.C.M.) was held in 1983 with the members of the service unions and staff side to consider the promotional avenues of Postal employees wherein it was decided that scheme for two time bound promotions in one's service career (i) on completion of 16 years of service and other after completion of 26 years of service should be introduced.

The new scheme of one time bound promotion was framed and introduced in Postal Department with effect from 30.11.1983 vide DCP&T No.31-26-83-P-E-I dated 17.12.1983. This is annexure A-4 enclosed with the C.A. Accountant cadre, vide para-21 of the Scheme according to which they were to be placed in the L.S.G. scale of pay only on completion of 16 years of service and were allowed supervisory allowance when posted against the standard post in their turn and it was not opposed by any service union.

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It is admitted by both the parties that the applicant had not completed 16 years of service in clerical cadre which is a pre condition for grant of L.S.G. He could not be promoted to that grade. It is further admitted that though Respondents No.3 to 6 are junior to the applicant in Post Office and RMS Accountant cadre but since they had completed more than 16 years of service, they were approved by the D.P.C. under the Time Bound Promotion Scheme. The applicant has not completed 16 years of service and is not entitled to promotion under T.B.O.P. is not in dispute.

The relief prayed for are:-

- "(i) to set-aside the impugned orders;
- (ii) to direct the respondents to consider the applicant for promotion to the post of Lower Selection Grade Accountant in accordance with his seniority and the Recruitment Rules 1976 from the date his immediate junior was promoted;
- (iii) to grant the consequential benefits of arrears of salary and allowances and seniority etc.

A notice was issued to the respondents who filed their reply and contested the application and grant of reliefs prayed for. We heard the learned counsel for both the parties and perused the record of the case.

The learned counsel for the applicant placed his reliance on the Recruitment Rules of 1976 specially item No.15 dealing the grant of L.S.G. to Accountants of Post Offices and RMS Accountants cadre framed under proviso to Article 309 of the Constitution issued in the

name of President of India vide Ministry of Communications Notification No.6/26-73-SPB II dated 30.9.1976 which stipulates that the (Clerks/Postal Assistants) in the Post Offices with 10 years of service in the grade who have passed the Post Offices and Railway Mail Service Accounts Examination are eligible for promotion to lower selection grade Accountants in the Post Offices and the promotion is by seniority based on the year of passing the examination. This is annexure A-8 of the paperbook. The applicant was due to be considered in accordance with the statutory rules of 1976 but he was ignored. The learned counsel also referred to the clarifications given in D.G.P&T, New Delhi letter No.9-8/72-SPB-II dt.10.1.1974. It clearly lays down that senior officials should not be left out for consideration to lower selection grade just because they had not completed 16 years in the requisite clerical grade. It further stipulates that such cases should be referred to D.G. for purpose of granting necessary relaxation so that these seniors are brought within the zone of consideration. This letter of D.G.P&T is enclosed as Annexure A-7 with the O.A.

It was further pointed out that Respondent No.3 is junior to the applicant since the latter passed the P.O. & R.M.S. Accountants examination held in 1980 where the former passed it in 1982. Similarly, Sarva Shri Braham Pal, M.S. Gauba and Darba Naha (Respondents No.4 to 6) are also junior to the applicant although they passed the examination in 1979 but as a result of inter circle transfer under the provisions of Rule 38 of P & T Manual Vol.4, on their request from Western and North

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Eastern Circles to Delhi Circle in October, 1989 and in June, 1982 they were placed below the applicant. This is not denied by the respondents.

The learned counsel for the applicant further argued that the new Scheme for grant of TBOP is a non-functional grade given on completion of 16 years of service and these officials so promoted will get supervisory posts in their turn.

The learned counsel for the respondents argued that since the applicant had not completed 16 years of service which is a pre condition for grant of TBOP, he was not granted LSG and his juniors i.e. respondents No.3 to 6 who had completed 16 years of service were allowed the promotion by D.P.C. under the scheme framed by respondents in consultation with staff union. It is admitted that the applicant had completed only 14 years of service when DPC met. He argued that with the introduction of the new Scheme, all instructions on the subject has been superseded.

After hearing the rival contentions and going through the record, we are unable to accept the contentions of the learned counsel for the respondents. There is a clear averment in O.A. that rules of 1976 ~~had~~ not been amended even after the new scheme of TBOP was introduced. The rules have been framed under proviso to Article 309 and have a mandatory force and these will prevail over administrative instructions. item 15 of the Recruitment Rules refers to officials who have passed the P.O. and R.M.S. Accountants Examination and they are

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eligible for promotion after completion of only 10 years of service. They will rank senior to those who passed this examination subsequently and also to those who are being considered for TBOP on the basis of 16 years of service. Merit is a time honoured principle from the remote past and this is also contained in item 15 of the Recruitment Rules and this principle of seniority based on merit as a result of passing the P.O. and RMS Accountants examination has been incorporated in DCP&T letter No. 9/12/68-SPB-II dated 13.12.1959 and also in letter No. 9-10/68-SPB-II dated 12.3.1970 placed at annexure A-5 and annexure A-6 of the O.A. The same view has been reiterated in letter No. 9-8/72-SPB-II dated 10.1.1974 that seniors cannot be ignored just because they had not completed requisite number of years for being eligible to LSG. In all such cases reference is required to be made to DCP&T for relaxation.

The rules are of a mandatory nature and administrative instructions are merely directory in nature. The recruitment rules will prevail over administrative instructions. Only those administrative instructions which supplement the rules acquire mandatory force and, therefore, the instructions quoted and filed at annexures A-5, A-6 and A-7 will have the force of a statute and the instructions quoted by the learned counsel for the respondents which are inconsistent with rules will be treated as merely directory in nature. Their non-observance will not matter but non-observance of a rule issued under proviso to Article 309 of the Constitution and administrative instructions issued to supplement them will prove fatal.

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The crucial question is the applicability of the rules. The rules of 1976 have not been amended, and are applicable as admitted by the respondents also. The applicant has passed the P.O. & RMS Accountants examination stipulated in serial No. 15 of the Recruitment Rules. He has also completed 10 years of service. As such, the applicant is entitled for promotion under the said rules and he is not claiming promotion under TBOP but under the statutory rules of 1976. As such, his case should be considered on merits by holding a review D.P.C. and if he is suitable, he should be promoted from the date his immediate junior was promoted with all consequential benefits. The O.A. is thus allowed and the respondents are directed to consider the case of the applicant on merits under the statutory rules of 1976 to the grade of LSG. The respondents shall implement these directions within a period of two months from the date of receipt of a certified copy of this order.

There will, however, be no order as to costs.

(B.K. Singh)

Member (A)

(J.P. Sharma)

Member (J)

/vv/

Bmunity  
Council

10/10/1981  
24/10/1981  
7/11/1981  
11/11/1981  
12/11/1981  
13/11/1981

# Annexure - A 15

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P. 67

From:  
Mrs Habeeba  
PA circle office  
of PMG. H.N.L.

To  
The Chief Postmaster-General,  
A.P.Circle,  
H Y D E R A B A D - 500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG/HSG II(PA CO) under TBOP/ DCR Schemes of promotion on par with my juniors - Regarding.

\* \* \*

I have been promoted/appointed to the cadre of LDC w.e.f. 5.7.80 on passing the examination. According to the existing gradation list of Group 'C' <sup>part</sup> LDC staff of CO/RDs as on 1-7-1987 my name stands at Sl. No. 31 under permanent/Temp. UDCs. My junior(s) SL 12, 13, 14, 15, 16, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26, 27, 28, 29, 30, 31, 32, 33, 34, 35, 36, 37, 38, 39, 40, 41, 42, 43, 44, 45, 46, 47, 48, 49, 50, 51, 52, 53, 54, 55, 56, 57, 58, 59, 60, 61, 62, 63, 64, 65, 66, 67, 68, 69, 70, 71, 72, 73, 74, 75, 76, 77, 78, 79, 80, 81, 82, 83, 84, 85, 86, 87, 88, 89, 90, 91, 92, 93, 94, 95, 96, 97, 98, 99, 100, 101, 102, 103, 104, 105, 106, 107, 108, 109, 110, 111, 112, 113, 114, 115, 116, 117, 118, 119, 120, 121, 122, 123, 124, 125, 126, 127, 128, 129, 130, 131, 132, 133, 134, 135, 136, 137, 138, 139, 140, 141, 142, 143, 144, 145, 146, 147, 148, 149, 150, 151, 152, 153, 154, 155, 156, 157, 158, 159, 160, 161, 162, 163, 164, 165, 166, 167, 168, 169, 170, 171, 172, 173, 174, 175, 176, 177, 178, 179, 180, 181, 182, 183, 184, 185, 186, 187, 188, 189, 190, 191, 192, 193, 194, 195, 196, 197, 198, 199, 200, 201, 202, 203, 204, 205, 206, 207, 208, 209, 210, 211, 212, 213, 214, 215, 216, 217, 218, 219, 220, 221, 222, 223, 224, 225, 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799, 800, 801, 802, 803, 804, 805, 806, 807, 808, 809, 801, 802, 803, 804, 805, 806, 807, 808, 809, 810, 811, 812, 813, 814, 815, 816, 817, 818, 819, 811, 812, 813, 814, 815, 816, 817, 818, 819, 820, 821, 822, 823, 824, 825, 826, 827, 828, 829, 821, 822, 823, 824, 825, 826, 827, 828, 829, 830, 831, 832, 833, 834, 835, 836, 837, 838, 839, 831, 832, 833, 834, 835, 836, 837, 838, 839, 840, 841, 842, 843, 844, 845, 846, 847, 848, 849, 841, 842, 843, 844, 845, 846, 847, 848, 849, 850, 851, 852, 853, 854, 855, 856, 857, 858, 859, 851, 852, 853, 854, 855, 856, 857, 858, 859, 860, 861, 862, 863, 864, 865, 866, 867, 868, 869, 861, 862, 863, 864, 865, 866, 867, 868, 869, 870, 871, 872, 873, 874, 875, 876, 877, 878, 879, 871, 872, 873, 874, 875, 876, 877, 878, 879, 880, 881, 882, 883, 884, 885, 886, 887, 888, 889, 881, 882, 883, 884, 885, 886, 887, 888, 889, 890, 891, 892, 893, 894, 895, 896, 897, 898, 899, 891, 892, 893, 894, 895, 896, 897, 898, 899, 900, 901, 902, 903, 904, 905, 906, 907, 908, 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1007, 1008, 1009, 1010, 1011, 1012, 1013, 1014, 1015, 1016, 1017, 1018, 1019, 1011, 1012, 1013, 1014, 1015, 1016, 1017, 1018, 1019, 1020, 1021, 1022, 1023, 1024, 1025, 1026, 1027, 1028, 1029, 1021, 1022, 1023, 1024, 1025, 1026, 1027, 1028, 1029, 1030, 1031, 1032, 1033, 1034, 1035, 1036, 1037, 1038, 1039, 1031, 1032, 1033, 1034, 1035, 1036, 1037, 1038, 1039, 1040, 1041, 1042, 1043, 1044, 1045, 1046, 1047, 1048, 1049, 1041, 1042, 1043, 1044, 1045, 1046, 1047, 1048, 1049, 1050, 1051, 1052, 1053, 1054, 1055, 1056, 1057, 1058, 1059, 1051, 1052, 1053, 1054, 1055, 1056, 1057, 1058, 1059, 1060, 1061, 1062, 1063, 1064, 1065, 1066, 1067, 1068, 1069, 1061, 1062, 1063, 1064, 1065, 1066, 1067, 1068, 1069, 1070, 1071, 1072, 1073, 1074, 1075, 1076, 1077, 1078, 1079, 1071, 1072, 1073, 1074, 1075, 1076, 1077, 1078, 1079, 1080, 1081, 1082, 1083, 1084, 1085, 1086, 1087, 1088, 1089, 1081, 1082, 1083, 1084, 1085, 1086, 1087, 1088, 1089, 1090, 1091, 1092, 1093, 1094, 1095, 1096, 1097, 1098, 1099, 1091, 1092, 1093, 1094, 1095, 1096, 1097, 1098, 1099, 1100, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1101, 1102, 1103, 1104, 1105, 1106, 1107, 1108, 1109, 1110, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1111, 1112, 1113, 1114, 1115, 1116, 1117, 1118, 1119, 1120, 1121, 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1121, 1122, 1123, 1124, 1125, 1126, 1127, 1128, 1129, 1130, 1131, 1132, 1133, 1134, 1135, 1136, 1137, 1138, 1139, 1131, 1132, 1133, 1134, 1135, 1136, 1137, 1138, 1139, 1140, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1141, 1142, 1143, 1144, 1145, 1146, 1147, 1148, 1149, 1150, 1151, 1152, 1153, 1154, 1155, 1156, 1157, 1158, 1159, 1151, 1152, 1153, 1154, 1155, 1156, 1157, 1158, 1159, 1160, 1161, 1162, 1163, 1164, 1165, 1166, 1167, 1168, 1169, 1161, 1162, 1163, 1164, 1165, 1166, 1167, 1168, 1169, 1170, 1171, 1172, 1173, 1174, 1175, 1176, 1177, 1178, 1179, 1171, 1172, 1173, 1174, 1175, 1176, 1177, 1178, 1179, 1180, 1181, 1182, 1183, 1184, 1185, 1186, 1187, 1188, 1189, 1181, 1182, 1183, 1184, 1185, 1186, 1187, 1188, 1189, 1190, 1191, 1192, 1193, 1194, 1195, 1196, 1197, 1198, 1199, 1191, 1192, 1193, 1194, 1195, 1196, 1197, 1198, 1199, 1200, 1201, 1202, 1203, 1204, 1205, 1206, 1207, 1208, 1209, 1201, 1202, 1203, 1204, 1205, 1206, 1207, 1208, 1209, 1210, 1211, 1212, 1213, 1214, 1215, 1216, 1217, 1218, 1219, 1211, 1212, 1213, 1214, 1215, 1216, 1217, 1218, 1219, 1220, 1221, 1222, 1223, 1224, 1225, 1226, 1227, 1228, 1229, 1221, 1222, 1223, 1224, 1225, 1226, 1227, 1228, 1229, 1230, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1231, 1232, 1233, 1234, 1235, 1236, 1237, 1238, 1239, 1240, 1241, 1242, 1243, 1244, 1245, 1246, 1247, 1248, 1249, 1241, 1242, 1243, 1244, 1245, 1246, 1247, 1248, 1249, 1250, 1251, 1252, 1253, 1254, 1255, 1256, 1257, 1258, 1259, 1251, 1252, 1253, 1254, 1255, 1256, 1257, 1258, 1259, 1260, 1261, 1262, 1263, 1264, 1265, 1266, 1267, 1268, 1269, 1261, 1262, 1263, 1264, 1265, 1266, 1267, 1268, 1269, 1270, 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From:

G. Sreenivasarao  
PA (CO)  
g/o CPNCI ✓YD

To:

The Chief Postmaster-General  
 A.P. Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 32 under Permanent/Temp.LDCs. My junior at Sl. 26-693 by name A. Seshadri is promoted to the cadre of LSG w.e.f 26-693 vide C.O. Memo.No. STP/47-S/Co 9G/TBOP dt 4-7-94 ignoring me.

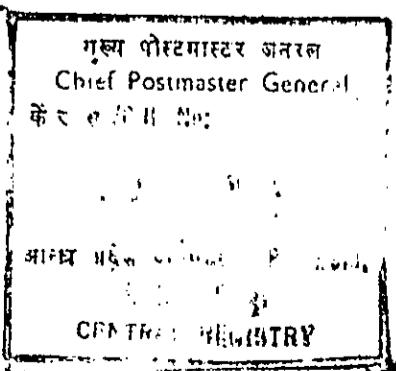
According to the Rectt., rules framed under Article 309 of the Constitution of India, promotions should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG PA(CO) from the date my junior Sri/Smt. A. Seshadri is promoted. Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me to the cadre of LSG PA(CO) w.e.f 26-693 on par with my junior(s) A. Seshadri at the earliest for which act of kindness, I shall be ever grateful to you.

Yours faithfully,

Hyderabad-1

Date: 23-12-1994.

Ch. Mohamed Ali

G. Murthy  
CO 9G

From:

R. Appiahazhi  
 PA, 9/o the CPMG,  
 Hyderabad - 1

To  
 The Chief Postmaster-General,  
 A.P.Circle,  
H Y D E R A B A D - 500 001.

Respected Sir,

Sub: Request for promotion to the cadre of LSG/HSG II(PA CO) under TBOP/BCR Schemes of promotion on par with my juniors - Regarding.

\* \* \*

I have been ~~promoted~~ appointed to the cadre of LDC w.e.f. 11-8-81 on passing the examination. According to the existing gradation list of Group 'C' staff of CO/RQs as on 1-7-1986 my name stands at Sl. No. 35 under permanent/temp. UDCs. My junior Smt. A. Seshaghosham at Sl. 8 <sup>of the Temp. LDCs</sup> (who are promoted to the cadre of UDC at a later date i.e. from 26-6-93) were promoted to the cadre of LSG/HSG-II w.e.f. 26-6-93 vide C.O. Memo. No. Staff/47-5/CORU/TBOP-93, dated 4-1-94 ignoring me who is senior to the above mentioned officials.

According to the Recrt. rules framed under Article 309 of Constitution of India, promotion should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG/HSG-II from the date my junior(s) have been promoted i.e. 26-6-93. Ignoring the senior and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the CAT, Bangalore Bench in UA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91, 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me to the cadre of LSG(PA CO)/HSG-II(PA T.O) w.e.f. 26-6-93 on par with my junior(s) Smt. A. Seshaghosham at the earliest for which act of kindness, I shall be ever grateful to you.

~~Yours,~~

Yours, faithfully,

(Sd) -

Date : 23-12-1994.

( R. USHA RANI )

Sumathy  
Counsel

From: R. Bhavani Shankar

PA w. of o/c Pmg

Hyd - T

To:

The Chief Postmaster-General  
A.P. Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of 36

Group 'C' staff of CO/ROs as on 1-7-1987 my ~~Temp. stands at S1~~ stands at S1

A. under Permanent/Temp. LDCs. My junior at S1. ~~21 by name~~

~~is promoted to the cadre of LSG PA (CO) vide S4 C.O. Memo. No. ignoring me.~~

According to the Recd., rules framed under Article 309 of the Constitution of India, promotions should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG PA (CO) from the date my junior Sri/Smt. ~~is promoted.~~ is promoted.

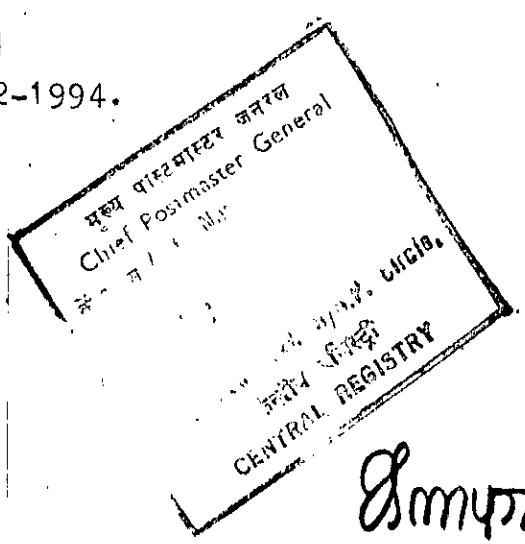
Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 923/91 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me to the cadre of LSG PA (CO) ~~on par with my junior(s)~~ at the earliest for which act of kindness, I shall be ever grateful to you.

Hyderabad-1  
Date: 23 -12-1994.

Yours faithfully,

(C. B. Shankar)



8murythy  
(sunbe)

From:

Smt. A. S. Murthy  
PA (CO) Circle  
Hyderabad

To:

The Chief Postmaster-General  
 A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 37 under Permanent/Temp. LDCs. My junior at Sl. Cap. 8 by name Smt. A. S. Murthy is promoted to the cadre of LSG w.e.f. 6.6.87 vide C.O. Memo. No. 87/11/412-5/Co. RO/TBOP/Sl. 37/1.1.94 ignoring me?

According to the Rectt., rules framed under Article 309 of the Constitution of India, promotions should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG PA(CO) from the date my junior Sri/Smt. A. S. Murthy is promoted. Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91 961/93 & 352/94 wherein the same principle was enunciated.

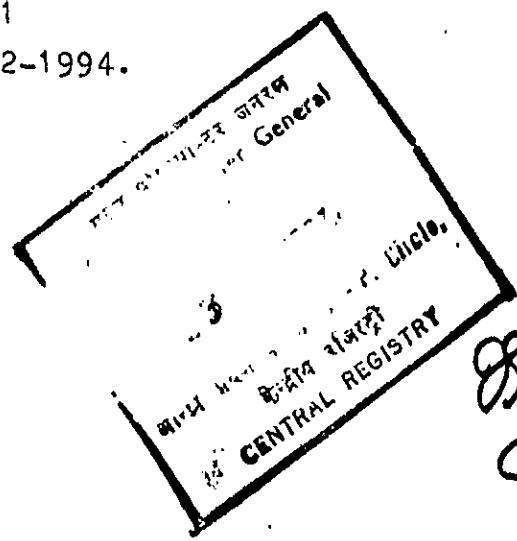
I, therefore, request you to kindly promote me to the cadre of LSG PA(CO) w.e.f. 26.6.88 on par with my junior(s) A. S. Murthy at the earliest for which act of kindness, I shall be ever grateful to you.

Hyderabad-1  
 Date: 22-12-1994.

Yours faithfully,

Anu

8m Murthy  
Consel



From:

B. V. Kom  
PA (CO)  
for PA(C)

प्रमुख पास्टमास्टर अमराम
Chief Postmaster General
कैर सं/C.H. No:
23 ... 1994
आधि नंदेश पार्किंस/A.P. Circle,
केंद्रीय नियंत्री
CENTRAL REGISTRY

To:

The Chief Postmaster-General  
 A.P. Circle,  
 HYDERABAD-500 001.

Respected Sir;

Sub:- Request for promotion to the cadre of LSG  
 PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of  
 Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 39  
 under Permanent/Temp. LDCs. My junior at Sl. 7 by name A. S. Komala is promoted to the cadre of LSG w.e.f. 26-6-93 vide  
 C.O. Memo. No. Sl. 147-5/Co 20/TBOP-93 ignoring me.

According to the Rectt., rules framed under Article 309 of the Constitution of India, promotions should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG PA(CO) from the date my junior Sri/Smt. A. S. Komala is promoted. Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No. 403/92, Principal Bench, New Delhi in OA No. 1713/93 & 2597/93 and Hyderabad Bench OA No. 28/94, 928/91 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me to the cadre of LSG PA(CO) w.e.f. 26-6-93 on par with my junior(s) A. S. Komala at the earliest for which act of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23-12-1994.

Yours faithfully,

B. V. Kom  
Counter

From:

M.V.S. SekharanPA in. ChirpingHyd-1

To:

The Chief Postmaster-General  
A.P. Circle,  
HYDERABAD-500 001.

Respected Sir, Sub:- Request for promotion to the cadre of LSG PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 41 under Permanent/Temp. LDCs. My junior at Sl. 76 by name Smt A. Selvaratnam is promoted to the cadre of LSG w.e.f. 26.6.93 vide C.O. Memo. No. Staff 47-5 Co. Ro / Trop. 93 ignoring me.

According to the Rectt., rules framed under Article 309 of the Constitution of India, promotions should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG PA(CO) from the date my junior Sri/Smt. A. Selvaratnam is promoted. Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 923/91 961/93 & 352/94 wherein the same principle was enunciated.

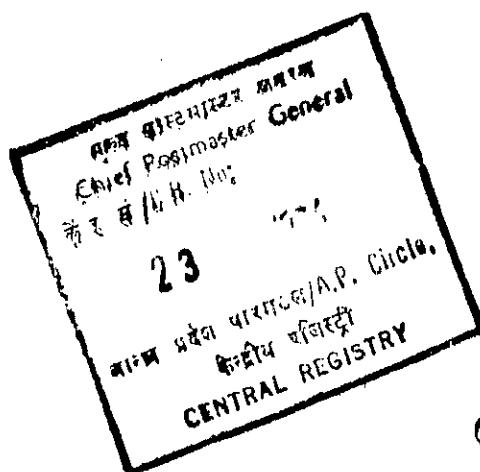
I, therefore, request you to kindly promote me to the cadre of LSG PA(CO) w.e.f. 26.6.93 on par with my junior(s) A. Selvaratnam at the earliest for which act of kindness, I shall be ever grateful to you.

Yours faithfully,

Hyderabad-1

Date: 23-12-1994.

M.V.S. Sekharan  
(M.V.S. Sekharan)



Somayothy  
Councl (7)

A-22

P.74

From:

I. Vinod Kumar

PA to C of my

Hyd-1

To

The Chief Postmaster-General  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of Group 'C' staff of CO/ROs as on 1-7-1987, my name stands at Sl. 46 under Permanent/Temp. LDCs. My junior at Sl. Temp. 8 by name A. Selvaraj is promoted to the cadre of LSG w.e.f. 26.6.93 vide C.O. Memo. No. Ref/ 147-5/ CO RO / TBOP ignoring me. 4-1-94

According to the Rectt., rules framed under Article 309 of the Constitution of India, promotions should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG PA(CO) from the date my junior Sri/Smt. A. Selvaraj is promoted. Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me to the cadre of LSG PA(CO) w.e.f. 26.6.93 on par with my junior(s) A. Selvaraj at the earliest for which act of kindness, I shall be ever grateful to you.

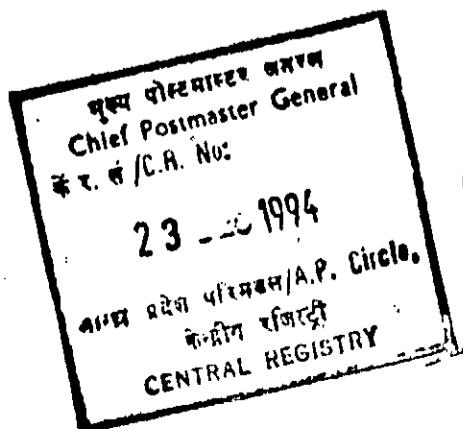
Hyderabad-1

Date: 15 -12-1994.

Yours faithfully,

Blu

(I. VINOD KUMAR)



Omugathy  
Counter

(13)

From:

M. A. RafiqPA (CO)C/o CPMC, HYD

To:

The Chief Postmaster-General  
 A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG  
 PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of  
 Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 48  
 under Permanent/Temp. BDCs. My junior at Sl. Temp 8 by name Smt.  
 A. Seshanandam is promoted to the cadre of LSG w.e.f. 26-6-93 vide  
 C.O. Memo. No. Sl. 47-S/Co. Ro/Temp 9 ignoring me. On 4-1-94

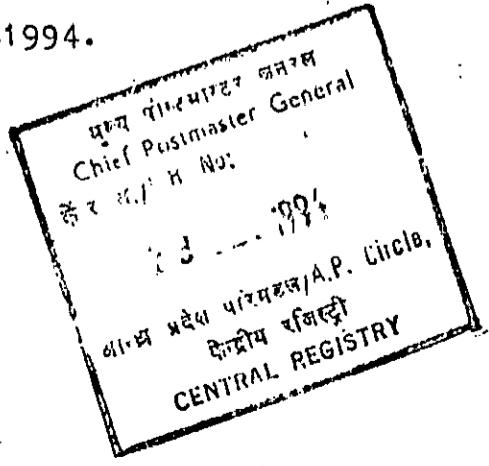
According to the Rectt., rules framed under  
 Article 309 of the Constitution of India, promotions should be  
 made based on the seniority subject to fitness. As such, I should  
 have been given promotion to the cadre of LSG PA(CO) from the  
 date my junior Sri/Smt. A. Seshanandam is promoted.  
 Ignoring the seniors and promoting the juniors basing on the  
 length of service is against the rules. In this connection,  
 kind attention is invited to the judgements delivered by the  
 CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi  
 in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 923/91  
 & 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me  
 to the cadre of LSG PA(CO) w.e.f. 26-6-93 on par with my  
 junior(s) A. Seshanandam at the earliest for which  
 act of kindness, I shall be ever grateful to you.

Yours faithfully,

Hyderabad-1

Date: 23-12-1994.

M. A. RafiqGovindaraju  
Counter

19

From: N. SHANTA  
PA(CO),  
& the Ch'ef of P.M.G,  
HYD Bhd. Bldg-1.

A-24

P. 76

30

To: The Chief Postmaster-General,  
A.P.Circle,  
Hyderabad-1.

Sir,

Sub:- Request for promotion to the cadre of  
LSG PA(CO) on par with my juniors -Reg.  
...

I have been appointed as LDC in the office of the  
Chief PMG under relaxation of recruitment Rules on 25-10-82  
vide PMG Lr.No. Staff/2-2/75/V dt. 25-10-1982.

According to the existing gradation list of Circle/  
Regional offices prepared upto 1-7-1987 my name stands at Sl.  
No.50 under permanent LDCs. My junior Smt A.Sesharatnam  
who has joined in C.O. on her transfer from SBCO under rule-38  
on 1-1-86 stands at Sl.8 in the list of Temporary LDCs in  
the said Gradation List. Accordingly Smt A.Sesharatnam is far  
junior to me.

Consequent on implementation of TBoP Scheme in the  
Circle/Admn. Offices Smt A.Sesharatnam has been promoted  
to the cadre of LSG PA(CO) vide OPNG, Memo No. ST/47-5/CO-ROS/  
TBoP/93 dt. 4-1-1994 though I am senior to Smt A.Sesharatnam  
in the cadre of LDC my name was not found in the memo cited  
above.

According to the recruitment Rules framed under  
Article 309 of the constitution of India, Promotion to the  
cadre of LSG PA (CO) should be based on seniority subject  
to fitness. Basing on said rules I should have been given  
promotion to the cadre of LSG PA (CO) from the date of  
my junior was promoted i.e. on 26-6-93 ignoring the claim  
of senior and promoting junior on the basis of length of  
services is against Recruitment Rules. In this connection  
your attention is invited to the judgements of the CAT  
Bangalore bench in its OA No. 403 of 92, Principle Bench of  
N. Delhi in its OA Nos 1713 of 93 and 2597 of 93 and Hyd. Bench  
in its OA No. 828 of 94, 928 of 91, 961 of 93 and 352 of 94  
enunciated the said principle.

I therefore request you to kindly promote me as LSG  
PA (CO) w.e.f. 26.6.93 the date on which my junior Smt  
A.Sesharatnam was promoted. I shall be very grateful for act

Chief Postmaster-General  
of Kindness.

S.C. No.: Thanking you Sir,

12 DEC  
Date: 12-94  
Hyderabad  
A.P.C.  
केंद्रीय रजिस्ट्री  
CENTRAL REGISTRY

Yours faithfully

N. Shanta  
( N. SHANTA )

N. Shanta

Om Prakash  
10  
C. M. S.

From: M. A. Malathi Doss

PA- $\omega$ ,  $c_0$  c Pmg

## Hydrocarbon - I

1

The Chief Postmaster-General  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG  
PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of 51  
Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 87  
under Permanent/Temp.LDCs. My junior at Sl. 96 by name \_\_\_\_\_  
is promoted to the cadre of CO/ROs. If \_\_\_\_\_ ignores me.  
C.O. Memo. No. \_\_\_\_\_

According to the Rectt., rules framed under Article 309 of the Constitution of India, promotions should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG PA(CO) from the date my junior Sri/Smt. A. S. Shrivastava is promoted.

Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 923/91 961/93 & 352/94 wherein the same principle was enunciated.

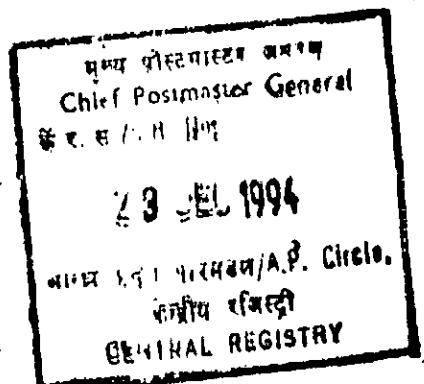
I, therefore, request you to kindly promote me to the cadre of I.S.G. P.A.(CO) W.C.F. on par with my junior(s) \_\_\_\_\_ at the earliest for which ... act of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23-12-1994.

Yours faithfully,

F. C. J. A. Rehalath Dr. v.



8muthy  
Count

A-26 P. (78)

From: G. Vijaya Kumar  
T.A. (M), C.C. (M)  
Hyd-1

To:  
The Chief Postmaster-General  
A.P. Circle,  
HYDERABAD-500 001.

Respected Sir,  
Sub:- Request for promotion to the cadre of LSG  
PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of  
Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 52  
under Permanent/Temp. LDCs. My junior at Sl. 16.6 by name Smt  
H. S. L. V. R. A. T. R. A. C. E. R. V. is promoted to the cadre of LSG w.e.f. 1.7.87 vide  
C.O. Memo. No. CO. RO/1301-73 ignoring me.

According to the Rectt., rules framed under  
Article 309 of the Constitution of India, promotions should be  
made based on the seniority subject to fitness. As such, I should  
have been given promotion to the cadre of LSG PA(CO) from the  
date my junior A. S. C. L. V. R. A. T. R. A. C. E. R. V. is promoted.

Ignoring the seniors and promoting the juniors basing on the  
length of service is against the rules. In this connection,  
kind attention is invited to the judgements delivered by the  
CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi  
in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91  
961/93 & 352/94 wherein the same principle was enunciated.

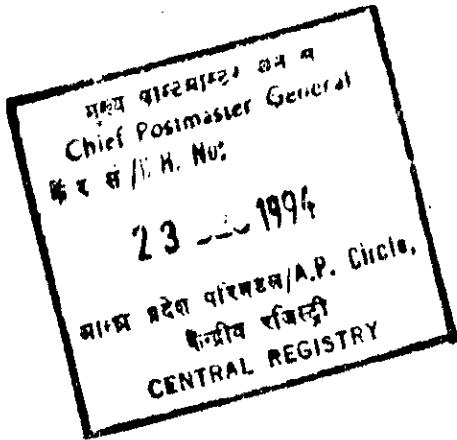
I, therefore, request you to kindly promote me  
to the cadre of LSG PA(CO) w.e.f. 16.6.93 on par with my  
junior(s) H. S. L. V. R. A. T. R. A. C. E. R. V. at the earliest for which  
act of kindness, I shall be ever grateful to you.

Yours faithfully,

Hyderabad-1

Date: 23-12-1994.

G. V. K.



8th mystery  
Court

From: Bharat Kulkarni  
PA (CO) of CO/ROs  
PA (CO) of CO/ROs  
Hyderabad

To:

The Chief Postmaster-General  
 A.P. Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 53 under Permanent/Temp. LDCs. My junior at Sl. T.C.P. 8 by name A. C. Eloradu is promoted to the cadre of LSG w.e.f. 26.6.93 vide C.O. Memo. No. 211/17-5/CO-RO/TBOP-93 ignoring me 84

According to the Rectt., rules framed under Article 309 of the Constitution of India, promotions should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG PA(CO) from the date my junior Sri/Smt. A. C. Eloradu is promoted. Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me to the cadre of LSG PA(CO) w.e.f. 26.1.93 on par with my junior(s) A. C. Eloradu at the earliest for which act of kindness, I shall be ever grateful to you.

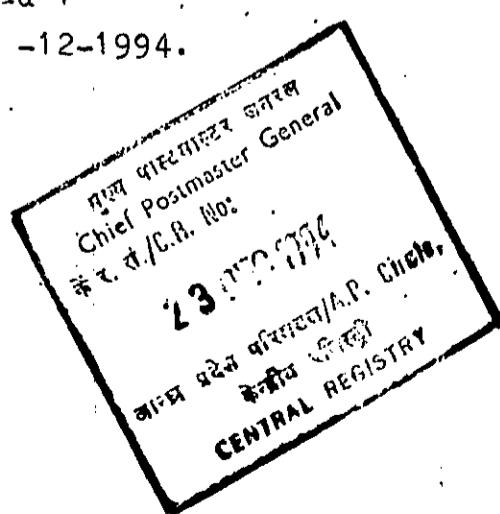
Hyderabad-1

Date: 23 -12-1994.

Yours faithfully,

Bharat Kulkarni

8murythy  
Counsel



From:

B. NARASINGH RAO  
 PA (Co) Staff Br.  
 & Chief Postmaster-General,  
 A.P. Circle, Ayd-1.

To

The Chief Postmaster-General,  
 A.P. Circle,  
H Y D E R A B A D - 500 001.

Respected Sir,

Sub: Request for promotion to the cadre of LSG/HSG II (PA CO) under TBOP/OCR Schemes of promotion on par with my juniors - Regarding.

\* \* \*

I have been promoted/appointed to the cadre of LDC w.e.f. 9.3.83 on passing the examination. According to the existing gradation list of Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. No. 54 <sup>Post</sup> under permanent/Temp. UDCs. My juniors at Sl. No. 5 who are promoted to the cadre of UDC at a later date i.e. from 26.6.93 were promoted to the cadre of LSG/HSG-II w.e.f. 26.6.93 vide C.O. Memo. No. Steff/47-5/CORU/TBOP-93, dated 4-1-94 ignoring me who is senior to the above mentioned officials.

According to the Recd. rules framed under Article 309 of Constitution of India, promotion should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG/HSG-II from the date my junior(s) have been promoted i.e. 26.6.93 ignoring the senior and promoting the juniors based on the length of service is against the rules. In this connection, kind attention is invited to the judgments delivered by the IAT, Bangalore Bench in DA No. 403/92, Principal Bench, New Delhi in DA No. 1713/93 & 2597/93 and Hyderabad Bench DA No. 28/94, 928/91, 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me to the Cadre of LSG (PA CO)/HSG-II (PA CO) w.e.f. 26.6.93 on par with my junior(s) at the earliest at the earliest for which act of kindness, I shall be ever grateful to you.

Yours faithfully,  
 B. NARASINGH RAO  
 PA (Co) Staff Br.  
 & Chief Postmaster-General  
 A.P. Circle, Ayd-1.

Yours faithfully,  
 ( B. Narasimha Rao )

1) Om Prakash  
 2) Om Prakash  
 CENTRAL REGISTRATION

1) Date : 27-12-1994.

From:

V. Job Jagaraju  
PA-CO, O/C Circle  
Hyderabad-1

To:

The Chief Postmaster-General  
 A.P. Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at S1. 59 under Permanent/Temp. LDCs. My junior at S1. Tc/P 8 by name Smt S. Chavatla is promoted to the cadre of LSG w.e.f 26-6-93 vide C.O. Memo. No. Staff 17-5 CO-RO Tc/P-93 eff. 26-6-93 ignoring me.

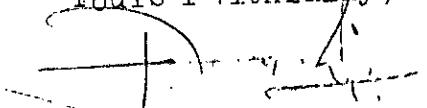
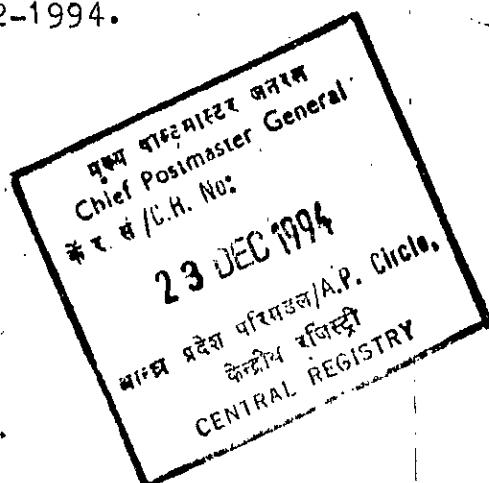
According to the Rectt., rules framed under Article 309 of the Constitution of India, promotions should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG PA(CO) from the date my junior Sri/Smt. A. S. Chavatla is promoted. Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me to the cadre of LSG PA(CO) w.e.f. 26-6-93 on par with my junior(s) A. S. Chavatla at the earliest for which act of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23 -12-1994.

Yours faithfully,


  
 D. Jayachinthu  
 Counsel


From:

Smt. K. R. Banerjee  
PA-C, Circle, Hrd-1

To:

The Chief Postmaster-General  
 A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG  
 PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of  
 Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 3  
 under Permanent/Temp.LDCs. My junior at Sl. 8 by name \_\_\_\_\_  
 Smt. A. Sc. Sharath is promoted to the cadre of LSG w.e.f 26-6-93 vide  
 C.O. Memo. No. 2111/47-5/Co-Ro/TBOP-93 dt. 1-7-94.  
 ignoring me.

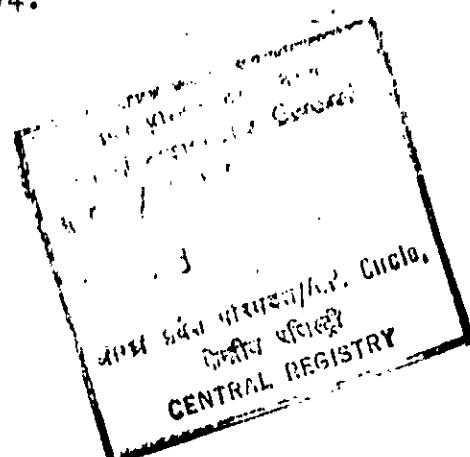
According to the Rectt., rules framed under  
 Article 309 of the Constitution of India, promotions should be  
 made based on the seniority subject to fitness. As such, I should  
 have been given promotion to the cadre of LSG PA(CO) from the  
 date my junior Sri/Smt. A. Sc. Sharath is promoted.  
 Ignoring the seniors and promoting the juniors basing on the  
 length of service is against the rules. In this connection,  
 kind attention is invited to the judgements delivered by the  
 CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi  
 in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91  
 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me  
 to the cadre of LSG PA(CO) w.e.f. 26-6-93 on par with my  
 junior(s) A. Sc. Sharath at the earliest for which  
 act of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23 -12-1994.

Yours faithfully,

H. R. Banerjee

Om Prakash  
Council

16

From:

K. Sudarshan KumarPA w.8/0 CPMG — Hqd-1

To:

The Chief Postmaster-General  
 A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG  
 PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of  
 Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 4  
 under Permanent/Temp.LDCs. My junior at Sl. 8 <sup>by name</sup> 26-6-93  
A. Sekharan is promoted to the cadre of LSG w.e.f. 26-6-93 <sup>date</sup> u. n. i. g. s.  
 C.O.Memo.No. Staff/US-5 Co. No. 1107-93 ignoring me.

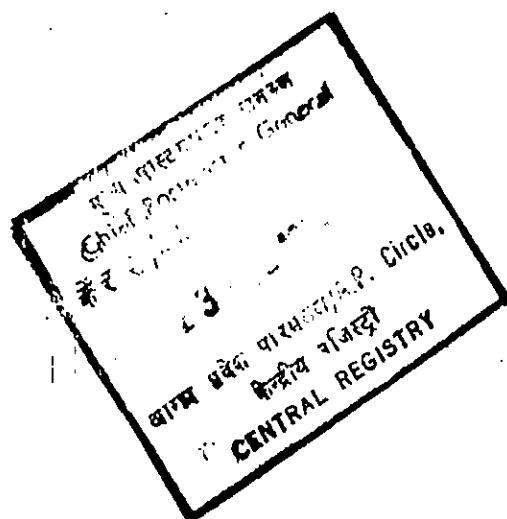
According to the Rectt., rules framed under  
 Article 309 of the Constitution of India, promotions should be  
 made based on the seniority subject to fitness. As such, I should  
 have been given promotion to the cadre of LSG PA(CO) from the  
 date my junior Sri/Smt. A. Sekharan is promoted.  
 Ignoring the seniors and promoting the juniors basing on the  
 length of service is against the rules. In this connection,  
 kind attention is invited to the judgements delivered by the  
 CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi  
 in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 923/91  
 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me  
 to the cadre of LSG PA(CO) w.e.f. 26-6-93 on par with my  
 junior(s) A. Sekharan at the earliest for which  
 act of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23-12-1994.

Yours faithfully,

K. Sekharan

Zamurthy  
Counsellor

From: Smt. P. Usha Prasad

PA CO, O/C H.O. No:  
-- 115(d-1)

To:

The Chief Postmaster-General  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir, Sub:- Request for promotion to the cadre of LSG PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 6 under Permanent/Temp.LDCs. My junior at Sl. 8 by name Smt. A. Sc. Laxmi is promoted to the cadre of LSG PA (CO) w.e.f. 26-6-93 ignoring me. C.O. Memo. No. Staff 47-5 CO KO TBOP-93

According to the Recrt., rules framed under Article 309 of the Constitution of India, promotions should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG PA(CO) from the date my junior Sri/Smt. A. Sc. Laxmi is promoted. Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91 961/93 & 352/94 wherein the same principle was enunciated.

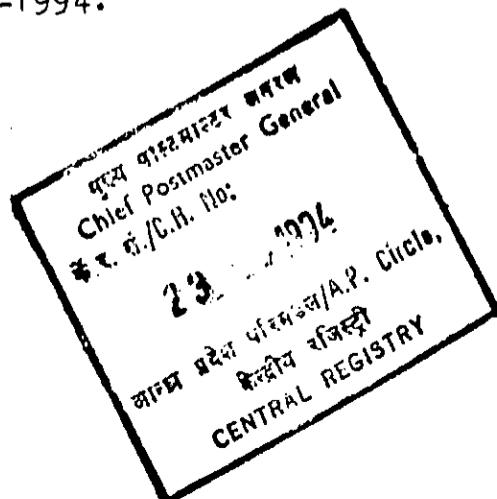
I, therefore, request you to kindly promote me to the cadre of LSG PA(CO) w.e.f. 26-6-93 on par with my junior(s) A. Sc. Laxmi at the earliest for which act of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23-12-1994.

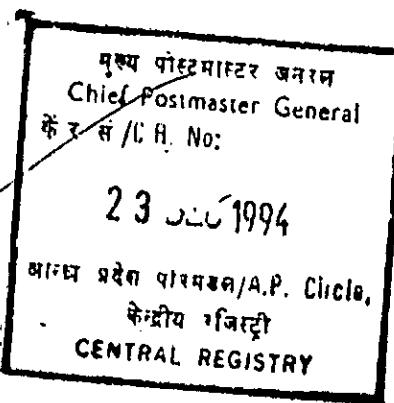
Yours faithfully,

P. Usha Prasad



Om Prakash  
Counsel

From:  
 Syed Omair Hashmi  
 PA w. of C.I.N.G.  
 Hyderabad-1



To  
 The Chief Postmaster-General  
 A.P.Circle,  
 HYDERABAD-500 001.

Respected Sir, Sub:- Request for promotion to the cadre of LSG  
 PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of  
 Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 7  
 under Permanent/Temp.LDCs. My junior at Sl. 8 by name A. Sc Bharatnaw  
 is promoted to the cadre of LSG w.e.f. 26-6-93 vide  
 C.O. Memo. No. Slap 47-5/ CO / RO / TBOP-93 ignoring me.

According to the Rectt., rules framed under  
 Article 309 of the Constitution of India, promotions should be  
 made based on the seniority subject to fitness. As such, I should  
 have been given promotion to the cadre of LSG PA(CO) from the  
 date my junior Sri/Smt. A. Sc Bharatnaw is promoted.  
 Ignoring the seniors and promoting the juniors basing on the  
 length of service is against the rules. In this connection,  
 kind attention is invited to the judgements delivered by the  
 CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi  
 in OA No.1713/93 & 2597/93 and Hyderabad Bench OA. No.28/94, 928/91  
 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me  
 to the cadre of LSG PA(CO) w.e.f. 26-6-93 on par with my  
 junior(s) A. Sc Bharatnaw at the earliest for which  
 act of kindness, I shall be ever grateful to you.

Yours faithfully,

D

Hyderabad-1  
 Date: 15-12-1994.

( OMAR HASHMI )

(18)

Omair Hashmi  
 Counsel

34  
A. 32

P. 86

91

From:

Smt. Renu - Somayy  
PA (CO)  
Dept. of P.M.G. HYD.

To:

The Chief Postmaster-General  
A.P. Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG  
PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of  
Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 10  
under Permanent/Temp. LDCs. My junior at Sl. 12 is by name \_\_\_\_\_  
is promoted to the cadre of LSG w.e.f. 26/12/93 vide  
D. S. P. P. C. P. / T. P. B. - 93 Ignoring me.

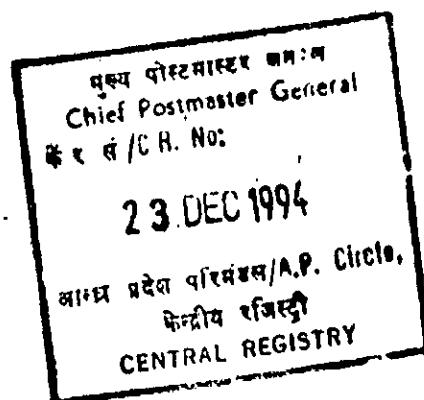
According to the Recrt., rules framed under  
Article 309 of the Constitution of India, promotions should be  
made based on the seniority subject to fitness. As such, I should  
have been given promotion to the cadre of LSG PA(CO) from the  
date my junior Sri/Smt. D. Soni Peeta is promoted.  
Ignoring the seniors and promoting the juniors basing on the  
length of service is against the rules. In this connection,  
kind attention is invited to the judgements delivered by the  
CAT Bangalore Bench in OA No. 403/92, Principal Bench, New Delhi  
in OA No. 1713/93 & 2597/93 and Hyderabad Bench OA No. 28/94, 928/91  
961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me  
to the cadre of LSG PA(CO) w.e.f. 26/12/93 on par with my  
junior(s) D. Soni Peeta at the earliest for which  
act of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23-12-1994.

Yours faithfully,  
( D. S. Soni Peeta )



Om Prakash  
Council

17

From:

D. Venkata Narasimha  
PA CO, of OC PMG,  
Haidarabad

To:

The Chief Postmaster-General  
 A.P. Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG  
 PA (CO) under TBOP on par with my junior(s).

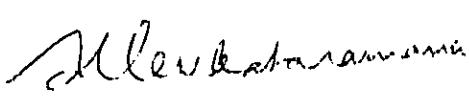
According to the existing gradation list of  
 Group 'C' staff of 'CO/ROs as on 1-7-1987 my name stands at Sl. 11  
 under Permanent/Temp. LDCs. My junior at Sl. 11 by name D. Srinivas  
 is promoted to the cadre of LSG w.e.f. 26.6.82 vide  
 C.O. Memo. No. 92/11/47-5/CO-RO/TBOP ignoring me.

According to the Rectt., rules framed under  
 Article 309 of the Constitution of India, promotions should be  
 made based on the seniority subject to fitness. As such, I should  
 have been given promotion to the cadre of LSG PA(CO) from the  
 date my junior Sri/Smt. D. Srinivas is promoted.  
 Ignoring the seniors and promoting the juniors basing on the  
 length of service is against the rules. In this connection,  
 kind attention is invited to the judgements delivered by the  
 CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi  
 in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 923/91  
 961/93 & 352/94 wherein the same principle was enunciated.

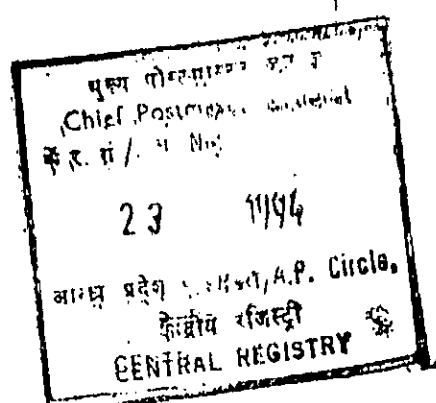
I, therefore, request you to kindly promote me  
 to the cadre of LSG PA(CO) w.e.f. 26.6.82 on par with my  
 junior(s) D. Srinivas at the earliest for which  
 act of kindness, I shall be ever grateful to you.

Yours faithfully,

Hyderabad-1  
 Date: 23-12-1994.



Ommythy  
Counsel



From: R. Phani Prakash Rao

~~PA CO~~  
~~Postmaster~~

11/11/94 ✓

To

The Chief Postmaster-General,  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of  
LSG / HSG-II(PA CO) under TBOP/BCR schemes  
of promotion on par with my junior(s) - Reg.

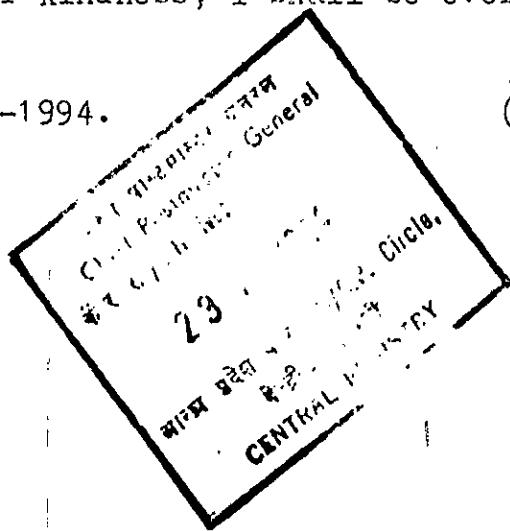
~~LDX~~ 21- I have been promoted and appointed to the cadre  
of UDC w.e.f. \_\_\_\_\_ on passing the examination. According to  
the existing gradation list of Group ~~10~~ 'SC' Staff of CO/ROS  
as on 1-7-1987 my name stands at ~~Sl. No.~~ 10th of Permanent/Temp. UDCs.  
My juniors \_\_\_\_\_ at Sl. \_\_\_\_\_ were promoted to  
the cadre of UDC w.e.f. \_\_\_\_\_ from ~~26-6-93~~ were  
promoted to the cadre of LSG/HSG-II w.e.f. \_\_\_\_\_ vide  
C.O. Memo. No. ~~51/477/C8~~ ignoring he who is senior to the  
above mentioned official(s).

According to the Rectt.rules framed under  
Article 309 of Constitution of India, promotion should be made  
based on the seniority subject to fitness. As such, I should  
have been given promotion to the cadre of ~~LSG/HSG-II~~ from the  
date my junior(s) have been promoted i.e., \_\_\_\_\_. Ignoring  
the seniors and promoting the juniors basing on the length of  
service is against the rules. In this connection kind attention  
is invited to the judgements delivered by the CAT Bangalore Bench  
in OA No. 403/92, Principal Bench, New Delhi in OA No. 1713/93 &  
2597/93 and Hyderabad Bench OA No. 28/94, 928/91, 961/93 & 352/94  
wherein the same principle was enunciated.

I, therefore, request you to kindly promote me  
to the cadre of LSG(PA CO) / HSG-II(PA CO) w.e.f. \_\_\_\_\_  
on par with my junior(s) \_\_\_\_\_ at the earliest for  
which act of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23-12-1994.



Yours faithfully,  
(R. Phani Prakash Rao)  
Incc. of the C.P.M.G.,  
Hyderabad

Dr. M. S. Murthy  
Council

From: K. V. Ilangovanarao

~~PA (CO)~~~~Deputy T.L. Level-1~~

To:

The Chief Postmaster-General  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG  
PA (CO) under TBOP on par with my junior(s).

LDC According to the existing gradation list of  
Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. \_\_\_\_\_  
under Permanent/Temp. LDCs. My junior at Sl. \_\_\_\_\_ by name \_\_\_\_\_  
is promoted to the cadre of LSG w.e.f. \_\_\_\_\_ vide  
C.O. Memo. No. \_\_\_\_\_ ignoring me. 26-6-93

According to the Recd., rules framed under  
Article 309 of the Constitution of India, promotions should be  
made based on the seniority subject to fitness. As per, I should  
have been given promotion to the cadre of LSG PA(CO) from the  
date my junior Sri/Smt. \_\_\_\_\_ is promoted.  
Ignoring the seniors and promoting the juniors basing on the  
length of service is against the rules. In this connection,  
kind attention is invited to the judgements delivered by the  
CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi  
in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91  
961/93 & 352/94 wherein the same principle was enunciated.

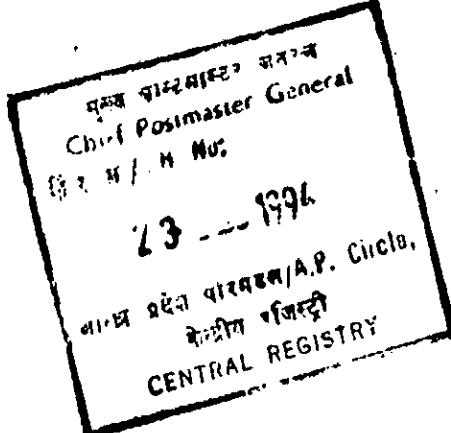
I, therefore, request you to kindly promote me  
to the cadre of LSG PA(CO) w.e.f. \_\_\_\_\_ on par with my  
junior(s) \_\_\_\_\_ at the earliest for which  
act of kindness, I shall be ever grateful to you. 26-6-93

Hyderabad-1

D. Comptos Yours faithfully,

Date: 23 -12-1994.

K. V. Ilangovanarao


 D. Comptos  
Counter

From:

S. G. Sridhar  
 f.A. / A.M.C.

To

The Chief Postmaster-General,  
 A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of  
 LSG / HSG-II(PA CO) under TBOP/BCR schemes  
 of promotion on par with my junior(s) - Reg.

...

I have been promoted and appointed to the cadre  
 of UDC w.e.f. 14.12.87 on passing the examination. According to  
 the existing gradation list of Group 'D' SC' Staff of CO/ROS  
 as on 1-7-1987 my name stands at Sl. 16 under Permanent/Temp. UDCs.  
 My juniors D. S. Sridhar at Sl. 16, who are promoted to  
 the cadre of UDC at a later date i.e., from 26.6.93 were  
 promoted to the cadre of LSG/HSG-II w.e.f. 26.6.93 vide  
 C.O. Memo. No. 27/147/Co-PA ignoring me who is senior to the  
 above mentioned official(s).

According to the Recrt.rules framed under  
 Article 309 of Constitution of India, promotion should be made  
 based on the seniority subject to fitness. As such, I should  
 have been given promotion to the cadre of LSG/HSG-II from the  
 date my junior(s) have been promoted i.e., 26.6.93. Ignoring  
 the seniors and promoting the juniors basing on the length of  
 service is against the rules. In this connection kind attention  
 is invited to the judgements delivered by the CAT Bangalore Bench  
 in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 &  
 2597/93 and Hyderabad Bench OA No.28/94, 928/91, 961/93 & 352/94  
 wherein the same principle was enunciated.

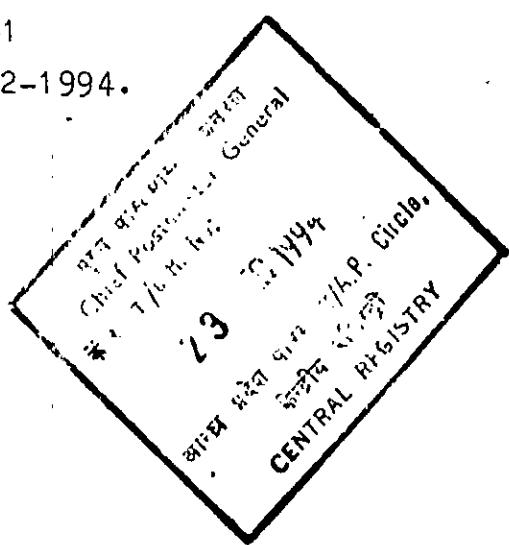
I, therefore, request you to kindly promote me  
 to the cadre of LSG(PA CO) / HSG-II(PA CO) w.e.f. 26.6.93  
 on par with my junior(s) D. S. Sridhar at the earliest for  
 which act of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23-12-1994.

Yours faithfully,

( G. Sridhar )



Amirthy  
 Counsel

From:

Anil Chander Sharma

PA (CO)

G.C.M.C. Hyderabad

To

The Chief Postmaster-General,  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of  
LSG / HSG-II(PA CO) under TBOP/BCR schemes  
of promotion on par with my junior(s) - Reg.

I have been promoted and appointed to the cadre  
of UDC w.e.f. 1-3-85 on passing the examination. According to  
the existing gradation list of Group 'D' SC Staff of CO/ROs  
as on 1-7-1987 my name stands at Sl. 17 under Permanent/Temp.UDCs.  
My juniors D-Sanjeev at Sl. 10 who are promoted to  
the cadre of UDC at a later date i.e., from 26-6-93 were  
promoted to the cadre of LSG/HSG-II w.e.f. 26-6-93 vide  
C.O. Memo. No. 51/475/Co-RO/TBOP ignoring me who is senior to the  
above mentioned official(s) D-14-194

According to the Rectt.rules framed under  
Article 309 of Constitution of India, promotion should be made  
based on the seniority subject to fitness. As such, I should  
have been given promotion to the cadre of LSG/HSG-II from the  
date my junior(s) have been promoted i.e. 26-6-93 Ignoring  
the seniors and promoting the juniors basing on the length of  
service is against the rules. In this connection kind attention  
is invited to the judgements delivered by the CAT Bangalore Bench  
in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 &  
2597/93 and Hyderabad Bench OA No.28/94, 928/91, 961/93 & 352/94  
wherein the same principle was enunciated.

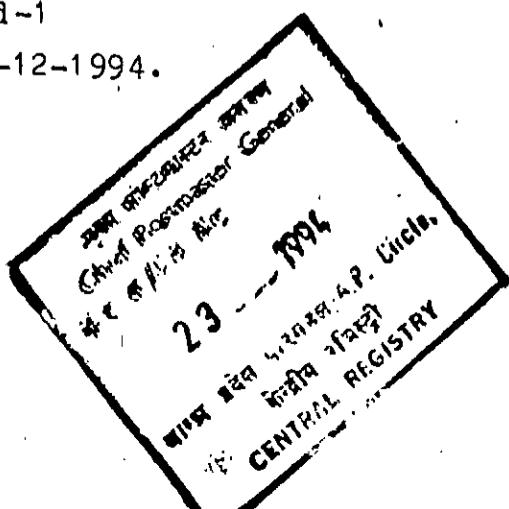
I, therefore, request you to kindly promote me  
to the cadre of LSG(PA CO) / HSG-II(PA CO) w.e.f. 26-6-93  
on par with my junior(s) D-Sanjeev at the earliest for  
which amt of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23-12-1994.

Yours faithfully,

(Anil Chander Sharma)

(25) Om Prakash  
(Court Seal)

From:

Kum. Shobha Meem  
PA (C.C.)  
of CPMA. HYD.

To

The Chief Postmaster-General,  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of  
LSG / HSG-II(PA CO) under TBOP/BCR schemes  
of promotion on par with my junior(s) - Reg.

I have been promoted and appointed to the cadre  
of UDC w.e.f. 26-6-93 on passing the examination. According to  
the existing gradation list of Group 'D' 3C Staff of CO/ROS  
as on 1-7-1987 my name stands at S1.19 under Permanent/Temp.UDCs.  
My juniors of CPMA at S1.19 who are promoted to  
the cadre of UDC at a later date i.e., from 26-6-93 were  
promoted to the cadre of LSG/HSG-II w.e.f. 26-6-93 vide  
C.O. Memo. No. SI/17-5/CO/PA Ignoring me who is senior to the  
above mentioned official(s) on 24-1-94

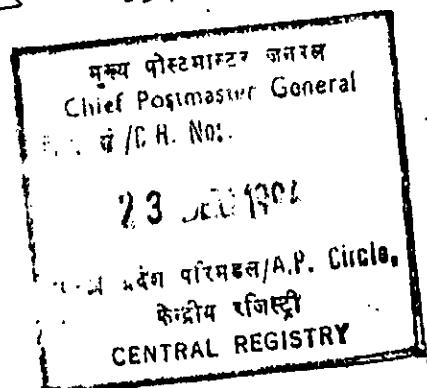
According to the Rectt.rules framed under  
Article 309 of Constitution of India, promotion should be made  
based on the seniority subject to fitness. As such, I should  
have been given promotion to the cadre of LSG/HSG-II from the  
date my junior(s) have been promoted i.e. 26-6-93. Ignoring  
the senior and promoting the juniors basing on the length of  
service is against the rules. In this connection kind attention  
is invited to the judgements delivered by the CAT Bangalore Bench  
in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 &  
2597/93 and Hyderabad Bench OA No.28/94, 928/91, 961/93 & 352/94  
wherein the same principle was enunciated.

I, therefore, request you to kindly promote me  
to the cadre of LSG(PA CO) / HSG-II(PA CO) w.e.f. 26-6-93  
on par with my junior(s) of CPMA at the earliest for  
which amt. of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23-12-1994.

Yours faithfully,

( Shobha Meem )

Om Prakash  
Counsellor

From: S. A. Aguirre  
Place of P.M.C.  
Held at

T<sub>0</sub>

The Chief Postmaster-General,  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG / HSG-II(PA CO) under TBOP/BCR schemes, of promotion on par with my junior(s) -- Reg.

I have been promoted and appointed to the cadre of UDC w.e.f. 10.4.85 on passing the examination. According to the existing gradation list of Group 'D' SC Staff of CO/ROs as on 1-7-1987 my name stands at Sl. 20 under Permanent/Temp. UDCs. My juniors D. Savitri at Sl. 11 who are promoted to the cadre of UDC at a later date i.e., from 26.6.82 were promoted to the cadre of LSG/HSG-II w.e.f. 26.6.83 vide C.O. Memo. No. 87/1/47-5/CO/RO/76/CS/27 ignoring me who is senior to the above mentioned official(s).

According to the Rectt.rules framed under Article 309 of Constitution of India, promotion should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG/HSG-II from the date my junior(s) have been promoted i.e., 26.6.82. Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91, 961/93 & 352/94 wherein the same principle was enunciated.

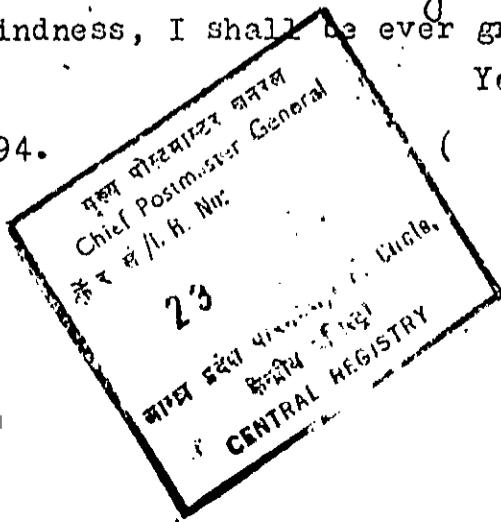
I, therefore, request you to kindly promote me to the cadre of LSG(PA CO) / HSG-II(PA CO) w.e.f. 26-09-2. on par with my junior(s) D - 50% focus at the earliest for which amt. of kindness, I shall be ever grateful to you.

## Hyderabad - 1

Date: 23-12-1994.

Yours faithfully,

Chuvala



# 8munity Council

From:

Daphne Samal

PA (cG)

informa. Hid

To

The Chief Postmaster-General,  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG / HSG-II(PA.CO) under TBOP/BCR schemes of promotion on par with my junior(s) -- Reg.

I have been promoted and appointed to the cadre of UDC w.e.f. 1-5-85 on passing the examination. According to the existing gradation list of Group 'D' SC Staff of CO/ROS as on 1-7-1987 my name stands at Sl 22 under Permanent/Temp. UDCs. My juniors D. Sanjeev at Sl. 0-186 who are promoted to the cadre of UDC at a latter date i.e., from 26-6-89 were promoted to the cadre of LSG/HSG-II w.e.f. 26-6-93 vide C.O. Memo. No. SI/47.5/CO-RO/7208/93 ignoring me who is senior to the above mentioned official(s) On 4-1-94

According to the Rectt.rules framed under Article 309 of Constitution of India, promotion should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG/HSG-II from the date my junior(s) have been promoted i.e. 26-6-93. Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91, 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me to the cadre of LSG(PA CO) / HSG-II(PA CO) w.e.f. 26-6-93 on par with my junior(s) C. Sankar at the earliest for which act of kindness, I shall be ever grateful to you.

## Hyderabad - 1

Date: 23-12-1994.

Yours faithfully,

मुख्य पोस्टमास्टर अमेरिका  
Chief Postmaster General  
क्रम संख्या  
No. 1, H. H. N. U.  
23 - 1974  
संघीय पोस्टमास्टर/ए.प. चिक्का  
CENTRAL REGISTRY

January  
23/12/99

281

Samuel  
(but see)

100

A-43 P.(95)

From:  
S.L. Venkatesh Babu  
PA w, CO: PM  
Hyd

To

The Chief Postmaster-General,  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of  
LSG / HSG-II(PA CO) under TBOP/BCR schemes  
of promotion on par with my junior(s) -- Reg.

I have been promoted and appointed to the cadre  
of UDC w.e.f. 10.4.83 on passing the examination. According to  
the existing gradation list of Group 'D' SC' Staff of CO/ROs  
as on 1-7-1987 my name stands at S1. 24 under Permanent/Temp.UDCs.  
My juniors D. Srinivas at S1. 24 who are promoted to  
the cadre of UDC at a latter date i.e., from 26.6.83 were  
promoted to the cadre of LSG/HSG-II w.e.f. 26.6.87 vide  
C.O. Memo. No. 84/47-5/CO-RO/1209.93 ignoring me who is senior to the  
above mentioned official(s)

According to the Recrt.rules framed under  
Article 309 of Constitution of India, promotion should be made  
based on the seniority subject to fitness. As such, I should  
have been given promotion to the cadre of LSG/HSG-II from the  
date my junior(s) have been promoted i.e., 26.6.83. Ignoring  
the seniority and promoting the juniors basing on the length of  
service is against the rules. In this connection kind attention  
is invited to the judgements delivered by the CAT Bangalore Bench  
in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 &  
2597/93 and Hyderabad Bench OA No.28/94, 928/91, 961/93 & 352/94  
wherein the same principle was enunciated.

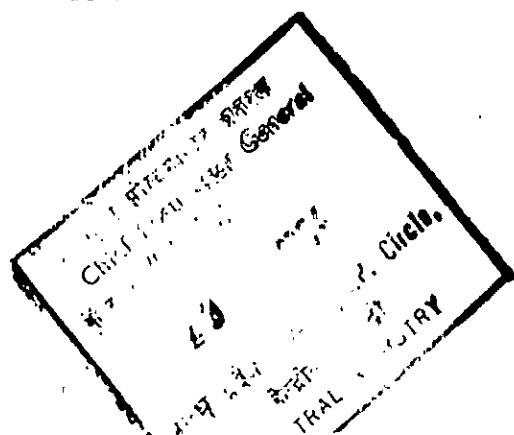
I, therefore, request you to kindly promote me  
to the cadre of LSG(PA CO) / HSG-II(PA CO) w.e.f. 26.6.83  
on par with my junior(s) D. Srinivas at the earliest for  
which amt of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23-12-1994.

Yours faithfully,

( S.L. (C) 47-5/CO-RO/1209.93 )  
( S.L. VENKATESHBABU )



8m45th  
Bundel

A-44 P. (96)

160

M. A. S. Kermani

PA (CO)

PA (Co)  
g<sub>0</sub> c P.M. 11d

T<sub>0</sub>

The Chief Postmaster-General,  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG / HSG-II(PA CO) under TBOP/BCR schemes of promotion on par with my junior(s) -- Reg.

L.D. I have been promoted and appointed to the cadre of UDC w.e.f. 29-4-81 on passing the examination. According to the existing gradation list of Group 'D' SC Staff of CO/RQs as on 1-7-1987 my name stands at Sl. 25 under Permanent/Temp. UDCs. My juniors D Sanjeeva Sl. 10-12 who are promoted to the cadre of UDC at a later date i.e., from 26-6-93 were promoted to the cadre of LSG/HSIG-I w.e.f. 26-6-93 vide C.O. Memo. No. 149-5/C O-R/ TBC 8/9 ignoring me who is senior to the above mentioned official(s) 200 4-1-94

According to the Rectt.rules framed under Article. 309 of Constitution of India, promotion should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG/HSG-II from the date my junior(s) have been promoted i.e. 26-6-82. Ignoring the seniorw and promoting the juniors basing on the length of service is against the rules. In this connection kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91, 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me to the cadre of LSG(PA CO) ~~LSG(PA CO)~~ w.e.f. 26-6-83 on par with my junior(s) 1 - SGT at the earliest for which act of kindness, I shall be ever grateful to you.

Hyderabad -1

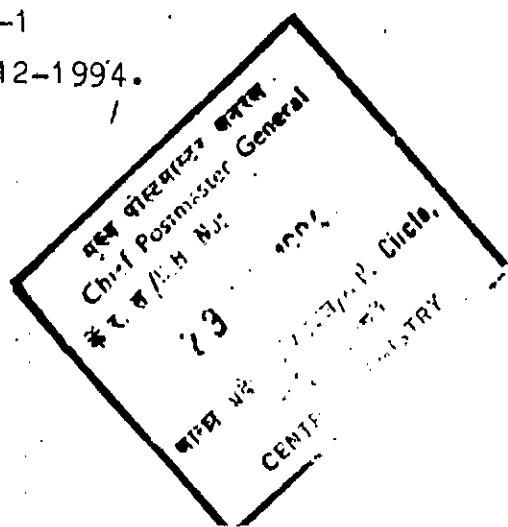
Date: 23-12-1994.

Yours faithfully,  
Sumantha Kumar

$C_0 P H L, i+n)$

Hyderabad - I.

2. 2. 2. (20) 8muthy  
Caubel



From: V. Sardar  
PA CO, CFC, PMG  
Hyderabad-1

To  
 The Chief Postmaster-General;  
 A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG / HSG-II(PA CO) under TBOP/BCR schemes of promotion on par with my junior(s) - Reg.

15.7.93 have been promoted and appointed to the cadre of UDC w.e.f. \_\_\_\_\_ on passing the examination. According to the existing gradation list of Group 26, SC Staff of CO/RGS as on 1-7-1987 my name stands at S1. N1 under Permanent/Temp. UDCs. 94 My juniors \_\_\_\_\_ at S1. \_\_\_\_\_ were promoted to the cadre of UDC at a later date i.e., from 26.6.93 were promoted to the cadre of LSG/HSG-II w.e.f. 1-7-94 vide C.O. Memo. No. \_\_\_\_\_ ignoring me who is senior to the above mentioned official(s).

According to the Recd. rules framed under Article 309 of Constitution of India, promotion should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG/HSG-II from the date my junior(s) have been promoted i.e., \_\_\_\_\_. Ignoring the senior & promoting the juniors basing on the length of service is against the rules. In this connection kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No. 403/92, Principal Bench, New Delhi in OA No. 1713/93 & 2597/93 and Hyderabad Bench OA No. 28/94, 928/91, 961/93 & 352/94 wherein the same principle was enunciated.

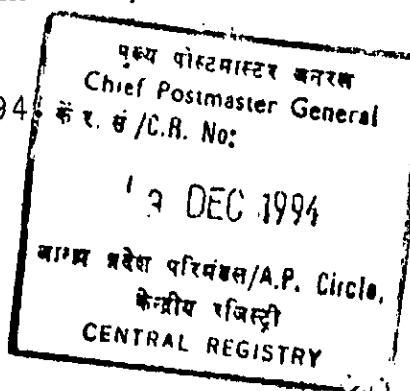
I, therefore, request you to kindly promote me to the cadre of LSG(PA CO) HSG-II(PA CO) w.e.f. \_\_\_\_\_ on par with my junior(s) \_\_\_\_\_ at the earliest for which act of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23-12-1994. S. No. 8/C.B. No:

Yours faithfully,

*S. S. S. S. S.*



31

88muntthy  
 Counter

A-416

P. 98

103

From:

A. Srinivasan  
PA (Co)  
Postman 111d.

To

The Chief Postmaster-General,  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of  
LSG / HSG-II(PA CO) under TBOP/BCR schemes  
of promotion on par with my junior(s) - Reg.

...

I have been promoted and appointed to the cadre  
of UDC w.e.f. 23-12-93 passing the examination. According to  
the existing gradation list of Group 'D' SC Staff of CO/ROS  
as on 1-7-1987 my name stands at Sl. 30 under Permanent/Temp.UDCs.  
My juniors 1. Srinivasan at Sl. 110 who are promoted to  
the cadre of UDC at a latter date i.e., from 26-6-93 were  
promoted to the cadre of LSG/HSG-II w.e.f. 26-6-93 vide  
C.O. Memo. No. SI/47-1/CO-RO/1993 Ignoring me who is senior to the  
above mentioned official(s) 4-1-94

According to the Rectt.rules framed under  
Article 309 of Constitution of India, promotion should be made  
based on the seniority subject to fitness. As such, I should  
have been given promotion to the cadre of LSG/HSG-II from the  
date my junior(s) have been promoted i.e., 26-6-93. Ignoring  
the senior & promoting the juniors basing on the length of  
service is against the rules. In this connection kind attention  
is invited to the judgements delivered by the GAT Bangalore Bench  
in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 &  
2597/93 and Hyderabad Bench OA No.28/94, 928/91, 961/93 & 352/94  
wherein the same principle was enunciated.

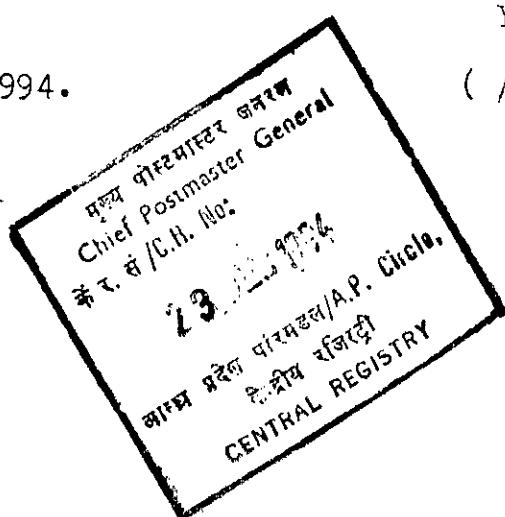
I, therefore, request you to kindly promote me  
to the cadre of LSG(PA CO) / HSG-II(PA CO) w.e.f. 26-6-93  
on par with my junior(s) 1. Srinivasan at the earliest for  
which act of kindness, I shall be ever grateful to you.

Hyderabad-1

Date: 23-12-1994.

Yours faithfully,

( A. S. S. R. )



Dr. Srinivasan  
Counsel

A-47 P. (99)

104

From: G. V. S. Nammi ✓  
PA (COT)  
Soc. Secy. 14 Dec. 2.

T<sub>0</sub>

The Chief Postmaster-General,  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG / HSG-II (PA CO) under TBOP/BCR schemes of promotion on par with my junior(s) - Reg.

28. have been promoted and appointed to the cadre of UDC w.e.f. \_\_\_\_\_ on passing the examination. According to the existing gradation list of Group 'D' SC Staff of CO/ROs as on 1-7-1987 my name stands at Sl. 34 under Permanent/Temp. UDCs. My juniors \_\_\_\_\_ at Sl. \_\_\_\_\_ who were promoted to the cadre of UDC at a later date i.e., from 26-6-82 were promoted to the cadre of LSG/HSG/CI w.e.f. \_\_\_\_\_ vide C.O. Memo. No. 51/47-5/CO/60 ignoring me who is senior to the above mentioned official(s).

According to the Rectt.rules framed under Article 309 of Constitution of India, promotion should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG(HSG-CL) from the date my junior(s) have been promoted i.e., \_\_\_\_\_. Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91, 961/93 & 352/94 wherein the same principle was enunciated.

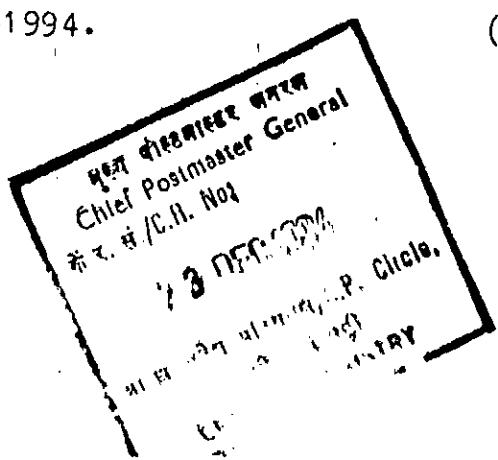
I, therefore, request you to kindly promote me to the cadre of LSG(PA CO) / HSG-IT(PA CO) w.e.f. 15.5.1992 on par with my junior(s) D.Schaefer at the earliest for which act of kindness, I shall be ever grateful to you.

## Hyderabad -1

Yours faithfully,

Date: 23-12-1994.

( G.Vijayamani )



8 monthly  
(33" Cansel)

A-48

P. (100)

1057

From:

From: L. R. Goodeve  
PA Co., Clifton, Hrd. 1

T.

The Chief Postmaster-General  
A.P.Circle,  
HYDE@ABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of LSG PA (CO) under TBOP on par with my junior(s).

According to the existing gradation list of Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. 48 under Permanent/Temp. LDCs. My junior at Sl. 10, 12, 56 by name Sri D. Sastava is promoted to the cadre of LSG wef 26-6-83 vide C.O. Memo. No. 81-111 | 47-5 | CO RO | TROP | ignoring me. 4-1-94

According to the Rectt., rules framed under Article 309 of the Constitution of India, promotions should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG PA(CO) from the date my junior Sri/Smt. D. Geetica is promoted. Ignoring the seniors and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the CAT Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me to the cadre of LSG PA(CO) w.e.f. 26.6.83 on par with my junior(s) D. SO. CIVS at the earliest for which act of kindness, I shall be ever grateful to you.

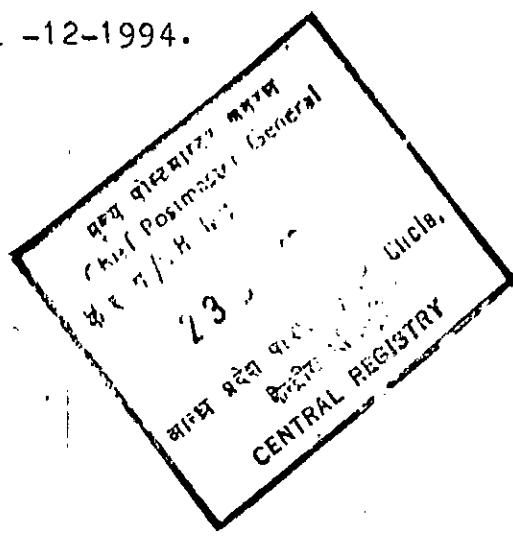
## Hyderabad -1

Date: 23. -12-1994.

Yours faithfully,

8. Panca

34. Smyth  
Cuthbert



From: K. Viswanath  
PA w. c/o CPMG  
Hyd-1

To

The Chief Postmaster-General,  
A.P.Circle,  
HYDERABAD-500 001.

Respected Sir,

Sub:- Request for promotion to the cadre of  
LSG / HSG-II(PA CO) under TBOP/BCH schemes  
of promotion on par with my junior(s) -- Reg.

I have been promoted and appointed to the cadre  
of UDC w.e.f. 26.3.81 on passing the examination. According to  
the existing gradation list of Group 'D' SC' Staff of CO/ROS  
as on 1-7-1987 my name stands at Sl. 44 under Permanent/Temp.UDCs.  
My juniors D. Sastave at Sl. NA who are promoted to  
the cadre of UDC at a later date i.e., from 26.3.81 were  
promoted to the cadre of LSG/HSG-II w.e.f. 26.6.93 vide  
C.O. Memo. No. Staff U7-5 CO RO ignoring me who is senior to the  
above mentioned official(s)

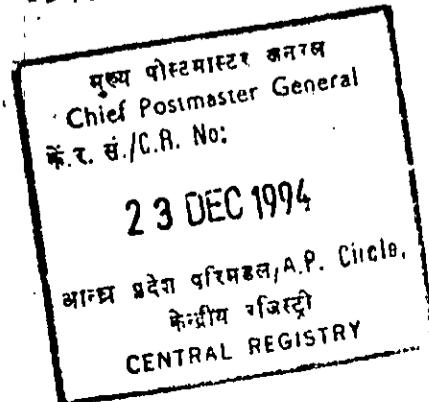
According to the Rectt.rules framed under  
Article 309 of Constitution of India, promotion should be made  
based on the seniority subject to fitness. As such, I should  
have been given promotion to the cadre of LSG/HSG-II from the  
date my junior(s) have been promoted i.e., 26.6.93. Ignoring  
the senior & promoting the junior basing on the length of  
service is against the rules. In this connection kind attention  
is invited to the judgements delivered by the CAT Bangalore Bench  
in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 &  
2597/93 and Hyderabad Bench OA No.28/94, 928/91, 961/93 & 352/94  
wherein the same principle was enunciated.

I, therefore, request you to kindly promote me  
to the cadre of LSG(PA CO) / HSG-II(PA CO) w.e.f. 26.6.93  
on par with my junior(s) D. Sastave at the earliest for  
which act of kindness, I shall be ever grateful to you.

Hyderabad-1

Yours faithfully,

Date: 23-12-1994.



(35)

Om Prakash  
Countr

From:  
 V. DIRECTOR (RAISED) Admin. Div.  
 C/o. Post. & Circles  
 Hyderabad - 500 001

To  
 The Chief Postmaster-General,  
 A.P.Circle,  
H Y D E R A B A D - 500 001.

Respected Sir,

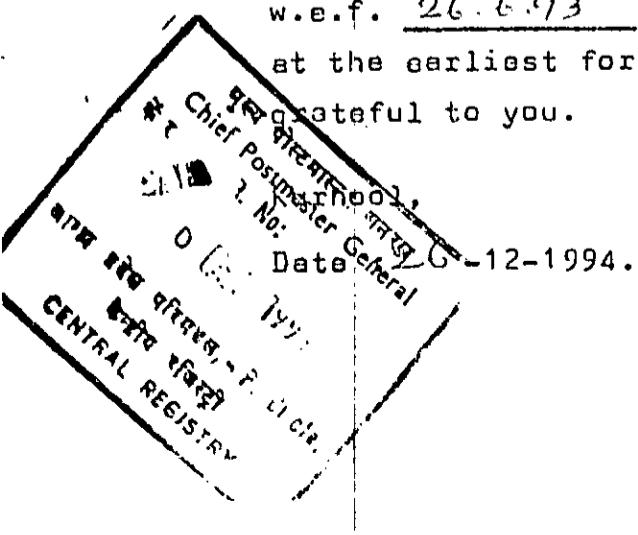
Sub: Request for promotion to the cadre of LSG/HSG II(PA CO) under TBOP/BCR Schemes of promotion on par with my juniors - Regarding.

\* \* \*

I have been promoted/appointed to the cadre of LDC w.e.f. 7.1.1982 on passing the examination. According to the existing gradation list of Group 'C' staff of CO/ROs as on 1-7-1987 my name stands at Sl. No. \_\_\_\_\_ under permanent/Temp. UDCs. My juniors \_\_\_\_\_ at Sl. \_\_\_\_\_ who are promoted to the cadre of UDC at a later date i.e. from 26.6.'93 were promoted to the cadre of LSG/HSG-II w.e.f. 26.6.'93 vide C.O. Memo. No. Staff/47-5/CORO/TBOP-93, dated 4-1-94 ignoring me who is senior to the above mentioned officials.

According to the Rectt. rules framed under Article 309 of Constitution of India, promotion should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG/HSG-II from the date my junior(s) have been promoted i.e. 26.6.'93. Ignoring the senior and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the CAT, Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91, 961/93 & 352/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me to the Cadre of LSG(PA CO)/HSG-II(PA CO) w.e.f. 26.6.'93 on par with my junior(s) \_\_\_\_\_ at the earliest for which act of kindness, I shall be ever grateful to you.



Yours faithfully,  
 (V. DIRECTOR (RAISED))

8mmythy  
 Counter

A-51 P. 163

149

From 1 -

PA CO, 90 Chinty PHL.  
A.P circle, Hyderabad.

19

The Chief Postmaster-General,  
A.P.Circle,  
Hyderabad-500001.

Respected Sir,

Sub:- Request for Promotion to the cadre of LSG/HSG II(PA CO) under TBOP/BCR Schemes of promotion on par with my Juniors - Regarding.

999

I have been promoted-appointed to the cadre of L.D.C. w.e.f. 15-10-86 on-passing the examination. According to the existing gradation list of Group 'C' staff of CO/RDs as on 1-7-1987 my name stands Sl.No. 1012886 under Permanent/Temp. WDCs. My juniors D. Sugunan at SL.No. 11 who are promoted to the cadre of WDC at a later date i.e. from 10-12-86 were promoted to the cadre of LSG/HSG w.e.f. 26.6.92 vidd C.O. Memo No. Staff/47-5/CORO/TBOP/93, dated 491-1994 ignoring me who is senior to the above mentioned officials.

According to the recd. rules framed under Article 309 of Constitution of India, promotion should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG/HSG-II from the date my junior(s) have been promoted i.e. 26.6.93. Ignoring the senior and promoting the juniors being on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the C.A.T., Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713-93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91, 961/93 & 352/94 where in the same principle was enunciated.

I, therefore, request you to kindly promote me to the Cadre of LSG(PA CO)/HSG-II(PA CO) w.e.f. 26.6.97, on par with my juniors D. Sangeetha, at the earliest for which act of kindness, I shall be ever grateful to you.

Yours faithfully,

C. Pacific.

( C R A V T E )

8m47ky  
8m47ky

(373)

A-54 P. (1041)

From:-

T. C RINIVAC  
P. A. C O. 0/001-MG,  
Hyderabad-1.

19

The Chief Postmaster-General,  
A.P.Circle,  
Hyderabad-500001.

Respected Sir,

Sub:- Request for Promotion to the cadre of LSG/HSG II(PA CO) under TBUP/BCR Schemes of promotion on par with my Juniors - Regarding.

888

I have been promoted-appointed to the cadre of  
L.D.C. w.e.f. 7-1-87 on passing the examination.

According to the rectt.rules framed under Article 309 of Constitution of India, promotion should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG/HSG-II from the date my junior(s) have been promoted i.e. 26.6.93 V.A.V ~~Yogaabharat~~. Ignoring the senior and promoting the juniors, being on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the C.A.T., Bangalore Bench in OA No.403/92, Principal Wench, New Delhi in OA No.1713-93 & 2597/93 and Hyderabad Bench OA No.20/94, 928/91, 961/93 & 352/94 where in the same principle was enunciated.

I, therefore, request you to kindly promote  
me to the Cadre of LSG(PA CO)/HSG-II(PA CO) w.e.f. 26.6.93  
in par with my juniors V. R. Vijayakumar at the earliest  
for which act of kindness, I shall be ever grateful to you.

Yours faithfully,

feminine

( 7 ) (Finings )

8musrthy  
Bunhe

From:

1. P. C. N. Iyer  
 2. P. C. N. Iyer - PA-C  
 3. 26-6-93  
 To  
 The Chief Postmaster-General,  
 A.P. Circle,  
 HYDERABAD - 500 001.

Respected Sir,

Sub: Request for promotion to the cadre of LSG/HSG II(PA CU) under TBUP/ ECR Scheme of promotion on par with my juniors - regarding.

\* \* \*

I have been promoted/appointed to the cadre of LSC w.e.f. 3.2.86 on passing the examination. According to the existing gradation list of Group 'C' staff of CU/RUs as on 1-7-1987 my name stands at Sl. No. 17 under permanent/temp. WDCs. My juniors D. S. Jayaram at Sl. 15 who are promoted to the cadre of WDC at a later date i.e. from 21-6-93 were promoted to the cadre of LSG/HSG-II w.e.f. 26-6-93 vide C.O. Memo. No. Staff/ 47-S/COMU/TBUP-93, dated 4-1-94 ignoring me who is senior to the above mentioned officials.

According to the auct. rules framed under Article 309 of Constitution of India, promotion should be made based on the seniority subject to fitness. As such, I should have been given promotion to the cadre of LSG/HSG-II from the date my junior(s) have been promoted i.e. 21-6-93. Ignoring the senior and promoting the juniors basing on the length of service is against the rules. In this connection, kind attention is invited to the judgements delivered by the Cal. Bangalore Bench in OA No.403/92, Principal Bench, New Delhi in OA No.1713/93 & 2597/93 and Hyderabad Bench OA No.28/94, 928/91, 561/93 & 382/94 wherein the same principle was enunciated.

I, therefore, request you to kindly promote me to the cadre of LSG(PA CU)/HSG-II(PA CU) w.e.f. 26-6-93 on par with my junior(s) D. S. Jayaram at the earliest for which act of kindness, I shall be ever grateful to you.

Yours faithfully,

Date: 12-12-1994.

(Signature)

Somu Jayaram

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

Off. No 2084/97.

O.A. 1237/27.

Dt. of Decision : 17-09-97.

1. Smt. Habeeba	21. D.Venkataramana
2. G.Sreeramakrishna	22. R.Phani Prakasaraao
3. R.Usharani	23. K.V.Kameswararao
4. K.Bhavani Shankar	24. Smt.G.Sreedevi
5. Smt. Aruna	25. Anil Chandra Sarma
6. B.Venkateswara Rao	26. Kum.Shoba Menon
7. M.V.Seetaram	27. Smt.S.Anuradha
8. I.Vinod Kumar	28. Smt.Daphne E.Jamal
9. M.A.Rafeeq	29. SL.Venkatasubbu
10. Smt. N.Shanta	30. Smt.MA.Shamantha Kumari
11. M.Malathi Devi	31. Smt.K.Sandhya
12. G.Vijaykumar-III	32. A.Srinivasarao
13. Bharat Kulkarni	33. Smt.G.Vajramani
14. B.Narsingrao	34. Smt.L.Ramadevi
15. V.Job Jayaraju	35. K.Viswanath
16. K.R.Pranayashela	36. V.Durgaprasad
17. K.Sudarsanakumar	37. C.Ravitej
18. Smt.P.Usha Prasad	38. T.Srinivas
19. Syed Omer Hashmi	39. P.Madhusudanarao
20. Smt. Rema Somnath	

.. Applicants.

Vs

1. The Union of India, rep. by the Secretary and Director-General, Dept. of Posts, Dak Bhavan, New Delhi-1.
2. The Chief Postmaster General, AP Circle, Hyderabad-1.

.. Respondents.

Counsel for the applicants : Mr.T.V.V.S.Murthy

Counsel for the respondents : Mr.K.Bhaskara Rao, Addl.CGSC.

CORAM:-

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

*J.S.*

*D*

..2

ORDER

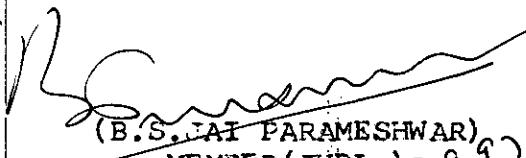
ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.))

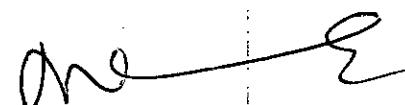
Heard Mr.T.V.V.S.Murthy, learned counsel for the applicants. None for the respondents.

2. There are 39 applicants in this OA. They were not promoted under the Time Bound One Promotion (TBOP) Scheme. The TBOP Scheme was introduced by R-1 by memo No.4-12/88-PEI (Pt) dated 22-07-93 (Annexure-3). A clarification was issued by R-1 to that scheme by memo No.22-5/95-PEI dated 8-2-96 (Annexure-9) on the basis of the judgement ~~in~~ of this Tribunal in OA.1022/95 dated 13-12-95 (Annexure-13). But instead of amending the scheme in accordance with the direction given, the case of the applicants were considered as per the original orders. Thus they were deprived of the promotion under that scheme by not modifying the said scheme. The applicants had filed representation in this connection to R-2 which are enclosed from Annexure-15 to Annexure-53. It is stated that those representations are still to be disposed of. In view of the above pending representations the following direction is given:-

R-1 and R-2 should dispose of the representations of the applicants judiciously taking due note of the observations/ directions given In OA.1022/95 dated 13-12-95 (Annexure-13) ~~in~~ within a period of two months from the date of receipt of a copy of this judgement.

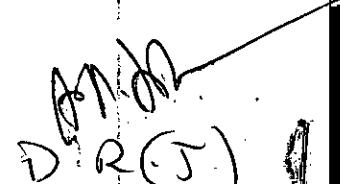
3. The OA is ordered accordingly at the admission stage itself. No costs.

  
(B.S. JAI PARAMESHWAR)  
MEMBER (JUDL.) 17-9-97

  
(R. RANGARAJAN)  
MEMBER (ADMN.)

Dated : The 17th Sept. 1997.  
(Dictated in the Open Court)

spr

  
D.R.G. 1

..3..

Copy to:

1. The Secretary and Director General, Dept. of Posts, Dak Bhavn, New Delhi.
2. The Chief Postmaster General, A.P.Circle, Hyderabad.
3. One copy to Mr.T.V.V.S.Murthy, Advocate,CAT,Hyderabad.
4. One copy to Mr.K.Bhaskara Rao,Addl.CGSC,CAT,Hyderabad.
5. One copy to D.R(A),CAT,Hyderabad.
6. One duplicate copy.

YLKR

*17-10-97*  
TYPED BY  
COMPARED BY

CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN : M(A)

AND

THE HON'BLE SHRI B.S.JAI PARAMESHWAR :  
M (J)

Dated: 17/10/97

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in

O.A.NO. 1237/97

Admitted and Interim Directions  
Issued.

Allowed

Disposed of with Directions

Dismissed

Dismissed as withdrawn

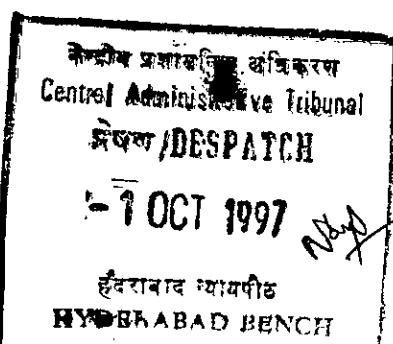
Dismissed for Default

Ordered/Rejected

No order as to costs.

YLR

II Court



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

M.A.NO. 20/98 in O.A. 1237/97.

Date of Order: 19-1-98.

Between:

1. The Union of India, rep. by the Secretary & Director General, Dept. of Posts, Dak Bhavan, New Delhi-1.
2. The Chief Postmaster General, A.P.Circle, Hyderabad-1.

.. Applicants/Respondents.

and

1. Smt. Habeeba.
2. G. Sreeramakrishna.
3. R. Usharani.
4. K. Bhavani Shankar.
5. Smt. Aruna.
6. B. Venkateswara Rao.
7. M. V. Setaram.
8. B. Vinodkumar.
9. M. A. Rafeeq.
10. Smt. N. Shanta.
11. M. Malathi Devi.
12. G. Vijayakumar-III
13. Bharat Kulkarni.
14. B. Narsingrao.
15. V. Job Jayaraju.
16. K. R. Pranaya Sheela.
17. K. Sudarsanakumar.
18. Smt. P. Usha Prasad.
19. Syed Omer Hashmi.
20. Smt. Rema Somnath.

21. D. Venkata Ramana.
22. R. Phani Prakasa Rao.
23. K. V. Kameswara Rao.
24. Smt. G. Sridevi.
25. Anil Chandra Sarma.
26. Kum. Shoba Menon.
27. Smt. S. Anuradha.
28. Smt. Daphne E. Jamal.
29. S. L. Venkatasubbu.
30. Smt. M. A. Shamaantha Kumari.
31. Smt. K. Sandya.
32. A. Srinivasa Rao.
33. Smt. G. Vajramani
34. Smt. L. Rama Devi.
35. K. Viswanath.
36. V. Durga Prasad.
37. C. Ravitej.
38. T. Srinivas.
39. P. Madhusudhana Rao.

.. Respondents/Applicants.

For the Applicants: Mr. K. Bhaskar Rao, Addl. CGSC.

For the Respondents: Mr. T. V. V. S. Murthy, Advocate.

CORAM:

THE HON'BLE MR. H. RAJENDRA PRASAD : MEMBER(ADMN)

The Tribunal made the following Order:-

Heard Mr. T. V. V. S. Murthy for the applicants. (in OA)

In view of the reasons stated in the M.A. time is granted upto 31-3-98 to take a final decision in the matter.

Thus the M.A. is disposed of.

*Deputy Registrar*  
Deputy Registrar

To

1. The Secretary and Director General, Union of India, Dept. of Posts, Dak Bhavan, New Delhi-1.
2. The Chief Postmaster-General, A.P.Circle, Hyderabad-1.
3. One copy to Mr. K. Bhaskar Rao, Addl. CGSC. CAT. Hyd.
4. One copy to Mr. T. V. V. S. Murthy, Advocate, CAT. Hyd.
5. One space copy.

pvm.

W2/98  
TYPED BY  
COMPARED BY

I Court  
CHECKED BY  
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN  
AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

DATED: 10-1-1998

ORDER/JUDGMENT:

M.A./R.A./C.A. NO. 20/98

O.A. NO. 1237/97. in

T.A. NO. O.W.P

Admitted and Interim directions  
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

PVM.

केन्द्रीय प्रशासनिक अधिकरण  
Central Administrative Tribunal  
DESPATCH

23 JAN 1998

हैदराबाद आमपोठ  
HYDERABAD BENCH

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD  
BENCH AT HYDERABAD-4

(Under Rule 4(5)(a) of the C.A.T. (Procedure) Rules, 1987)

M.A.No 687 of 1997

in

O.A.S.R.No. 2084 of 1997

BETWEEN:

- 1) Smt. Habeeba, W/o Mohd Suleman Khan,  
Aged 39 years, Postal Assistant,  
(PA-for short) Office of the  
Postmaster-General, Hyderabad Region,  
(O/o PMG, Hyderabad-for short) Hyderabad - 1
- 2) G.Sreeramakrishna, S/o Venkataratnam,  
Aged 41 years, PA, Office of the  
Chief Postmaster-General, A.P.Circle,  
(O/o CPMG-for short), Hyderabad-1.
- 3) R.Usharani, W/o R.Manohar,  
Aged 43 years, PA, O/o CPMG,  
Hyderabad.
- 4) K.Bhavani Shankar,  
S/o K.V.Subbarao, Aged 42 years,  
PA, O/o CPMG, Hyderabad.
- 5) Smt.Aruna, W/o M.A.Akthar,  
Aged 42 years, PA, O/o CPMG,  
Hyderabad.
- 6) B.Venkateswara Rao S/o Late B.Subbarao,  
aged 42 years, PA, O/o CPMG, Hyd.
- 7) M.V.Seetaram, S/o Late M.Venkateswarlu,  
Aged 41 years, PA, O/o CPMG, Hyderabad
- 8) I.Vinod Kumar, S/o Late Raju,  
Aged 39 years, PA, O/o CPMG, Hyderabad
- 9) M.A.Rafeeq S/o Late M.A.Saleem,  
aged 36 years, PA, O/o CPMG, Hyderabad
- 10) Smt.N.Shanta W/o Late N.Ramamurthy,  
Aged 38 years, PA, O/o CPMG, Hyderabad
- 11) M.Malathi Devi, W/o M.C.Revathikumar,  
Aged 38 years, PA, O/o CPMG, Hyderabad
- 12) G.Vijaykumar-III, S/o Late G.P.Baburao,  
Aged 39 years, PA, O/o CPMG, Hyderabad.
- 13) Bharat Kulkarni, S/o Late Krishnajikulkarni,  
Aged 38 years, PA, O/o CPMG, Hyderabad
- 14) B.Narsingrao S/o Late B.Pochaiah,  
(SC) Aged 37 years, PA, O/o CPMG, Hyderabad

contd... 2

S. L. - *Subashini*

- 15) V.Job Jayaraju, S/o Late V.J.Simon (SC)  
Aged 41 years, PA, 0/o CPMG, Hyderabad
- 16) K.R.Pranayashela, W/o K.J.Deewanraj,  
aged 36 years, PA, 0/o CPMG, Hyderabad
- 17) K.Sudarsanakumar, S/o KYVL Narasimhamurthy,  
Aged 34 years, PA, 0/o CPMG, Hyd.
- 18) Smt.P.Usha Prasad, W/o P.V.Varaprasad,  
Aged 38 years, PA, 0/o CPMG, Hyderabad
- 19) Syed Omer Hashmi S/o Syed Yousuf,  
Aged 43 years, PA, 0/o CPMG, Hyderabad
- 20) Smt.Remai Somnath W/o Somnath Nair,  
aged 34 years, PA, 0/o CPMG, Hyderabad
- 21) D.Venkataramana, S/o D.Vishnumurthy,  
aged 37 years, PA, 0/o CPMG, Hyderabad
- 22) R.Phani Prakasarao, S/o R.Ayodhyaramaiah,  
aged 39 years, PA, 0/o CPMG, Hyd.
- 23) K.V.Kameswararao, S/o Late K.V.Satyanarayana,  
Aged 39 years, PA, 0/o CPMG, Hyd.
- 24) Smt.G.Sreedevi, W/o Late M.Venkateswararao,  
aged 36 years, PA, 0/o PMG, Hyderabad.
- 25) Anil Chandra Sarma S/o Late K.L.Sharma,  
aged 32 years, PA, 0/o PMG, Hyderabad
- 26) Kum.Shaba Menon, D/o Late K.B.Menon,  
aged 31 years, PA, 0/o CPMG, Hyderabad
- 27) Smt.S.Anuradha, W/o H.Prasanna,  
aged 36 years, PA, 0/o PMG, Hyderabad
- 28) Smt.Daphne E.Jamal, W/o Shaik Jamal,  
Aged 35 years, PA, 0/o PMG, Hyderabad
- 29) S.L.Venkatasubbu S/o S.V.Lakshmanan,  
aged 34 years, PA, 0/o CPMG, Hyderabad
- 30) Smt.M.A.Shamantha Kumari W/o B.Krishnaswamy (SC),  
aged 34 years, PA, 0/o PMG, Hyderabad.
- 31) Smt.K.Snadhya, W/o K.Viswanath,  
aged 31 years, PA, 0/o CPMG, Hyderabad
- 32) A.Srinivasarao, S/o A.Nagojirao,  
aged 35 years, PA, 0/o CPMG, Hyderabad
- 33) Smt.G.Vajramani, W/o Late G.Vijayakumar,  
aged 47 years, PA, 0/o CPMG, Hyderabad
- 34) Smt.L.Ramadevi, W/o Late L.V.Rao  
Aged 42 years, PA, 0/o CPMG, Hyderabad

contd... 3

S.L. Venkatasubbu

35) K.Viswanath S/o Late K.Anjaiah,  
aged 38 years, PA 0/o CPMG, Hyderabad

36) V.Durgaprasad,S/o V.T.Krishnamurthy,  
aged 32 years, PA 0/o the CPMG ,Hyd.

37) C.Ravitej S/o Late C.Sitaramaiah,  
aged 33 years, PA 0/o THE CPMG,  
Hyderabad

38) T.Srinivas, S/o Late TPC Rao,  
aged 33 years, PA 0/o the CPMG,  
Hyderabad.

39) P.Madhusudana Rao, S/o P.L.Narayana Rao,  
aged 36 years, PA 0/o the CPMG, Hyderabad .... Applicants

A N D

1) The Union of India rep. by the  
Secretary and Director-General,  
Department of Posts, Dak Bhavan,  
New Delhi-110 001.

2) The Chief Postmaster General,  
A.P.Circle, Hyderabad-500 001. .... Respondents

APPLICATION UNDER RULE 4(5)(a) OF THE C.A.T. (PROCEDURE) RULES, 1987.

Brief facts leading to the application:-

We are the applicants in this application and in the original application, and as such we are well acquainted with the facts of the case.

2. We submit that we are initially appointed as Lower Division Clerks (LDCS-for short) in the office of the Chief Post Master General, (CPMG-for short), Andhra Pradesh Circle, Hyderabad and in the Regional Offices. The Director-General, Department of Posts (D.G.Posts-for short) (R-1) by an Order No.4-12/88-PE.I dated 22-07-1993 (Annexure A3 at P.No.34 & 35 of the O.A) extended the Time-Bound one promotion (TBOP-for short) Scheme and Biennial cadre Review (BCR-for short) to the Group 'C' staff of Administrative Offices (Circle Offices and Regional Offices) in the Department of Posts with effect from 26-06-1993 .

contd...4

S.L. Dinesh Subba

3. We submit that the CPMG, Hyderabad (R-2) by his office Memo.No.ST/47-5/Co-ROS/TBOP/93, dated 04-01-1994 (Annexure A5 at P.Nos. 37 to 39) Memo.No.ST/47-5/CO-ROS/TBOP, dated 05-12-1994 (Annexure A6 at P.No.40) and Memo.No.ST/47-5/CO-ROS/TBOP/95-96, dated 31-08-1995 (Annexure A7 at P.No.41) promoted some of the juniors to the applicants herein in the LDC/PA cadre who were brought on transfer under Rule 38 of the P & T Manual Vol.IV, on the ground that they have completed 16 years of service to the Lower Selection Grade (LSG - for short), superseding the applicants. This anomaly of promoting juniors ignoring the claim of the seniors under the TBOP Scheme has not been removed or rectified by the D.G. Posts (R-1) by his subsequent clarifications issued vide his office Memos.No.22-5/95-PE.I, dated 08-02-1996 (Annexure A8 at P.No.45) (Annexure A9 at P.No. 43 & 44) 22-5/95-PE.I, dated 26-03-1996 and No. 44-60/96-  
SPB.II, dated 24-09-1996 (Annexure A11 at P.No.46 & 47) and the representations of the applicants in this regard are not replied to by the CPMG, Hyderabad (R-2).

4. We are therefore challenging this anomaly under the TBOP scheme and the clarifications issued thereon by R-1 and its implementation by R-2 with a prayer that we should be also promoted to the LSG cadre from the date our juniors were promoted, without insisting on the condition of completion of 16 years of service.

5. We have common interest and cause of action and there is the common question of law and facts, and the relief prayed for is the same. We therefore pray that this Hon'ble Tribunal may be pleased to permit us to file single O.A.under the provisions of Rule 4(5)(a) of the C.A.T (Procedure) Rules, 1987, as the ~~same~~ cause of action and relief prayed for is the same.

contd...5

S. L. Dukat Subbu

:: 5 ::

VERIFICATION

We, the applicants in the above M.A. as shown in the cause title and all residents of Hyderabad, do hereby verify that the contents of paras 1 to 5 are true to our knowledge and are believed to be true on legal advice and that we have not suppressed any material facts.

HYDERABAD,

Dt: 26-06-1997.

S. L. Dukatubu

- 1) Smt. Habbeba
- 2) G. Sreerama Krishna
- 3) Smt. R. Usha Rani
- 4) K. Bhavani Shankar
- 5) Smt. Aruna
- 6) B. Venkateswara Rao
- 7) M. V. Seetaram
- 8) I. Vinod Kumar
- 9) M. A. Rafeeq
- 10) Smt. N. Shanta
- 11) Smt. M. Malathi Devi
- 12) G. Vijayakumar-III
- 13) Bharat Kulkarni
- 14) B. Narsing Rao
- 15) V. Job Jayaraju
- 16) Smt. K. R. Pranaya Sheela
- 17) K. Sudarsana Kumar
- 18) Smt. P. Usha Prasad
- 19) Syed Omer Hashani
- 20) Smt. Rema Sonnath
- 21) D. Venkataramana
- 22) R. Phani Prakasa Rao
- 23) K. V. Kameswara Rao
- 24) Smt. G. Sreedevi
- 25) Anil Chandra Sarma
- 26) Kum. Shoba Menon
- 27) Smt. S. Anuradha
- 28) Smt. Daphane E. Jamal
- 29) S. L. Venkata Subbu
- 30) Smt. M. A. Shanta Kumari

M. A. Malathi Devi

B. Narsing Rao

S. L. Venkata Subbu

Shoba Menon

Anil Chandra Sarma

S. L. Venkata Subbu

M. A. Shanta Kumari

11-288

31) Smt. K. Sandhya  
32) A. Srinivasa Rao  
33) Smt. G. Vajramani  
34) Smt. L. Rama Devi  
35) K. Vishwanath -  
36) V. Durga Prasad  
37) L. VENUGOPAL  
38) T. SRINIVAS  
39) P. MADHUSUDHANARAO

Rajulu  
A. S.  
G. Vajramani  
L. Rama Devi  
K. Vishwanath  
V. Durga Prasad  
L. VENUGOPAL  
T. SRINIVAS  
P. MADHUSUDHANARAO

Solemnly affirmed and signed  
in my presence at Hyderabad  
on the 26th day of June, 1997.

*Om Murthy*  
Counsel for the Applicants.

AD VOCATE,  
Hyderabad

To

The Registrar Central Administrative  
Tribunal, Hyderabad Bench at Hyderabad.

## Style of photo

IN THE CENTRAL ADMINISTRATIVE  
TRIBUNAL HYDERABAD BENCH AT  
HYDERABAD - 4.

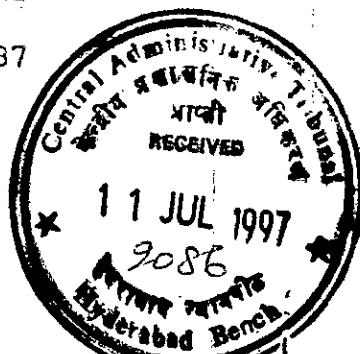
M.A. No. or 1997

in

O.A.Sr.No. of 1997

Application for permission  
for filing single O.A. under  
Rule 4(5)(a) of the CAT  
(Procedure) Rules, 1987

Filed by:-



T.V.V.S.MURTHY, & Y.Appala~~ra~~g<sup>u</sup>  
Counsel for the Applicants  
H.No:B-361, Phase-II,  
Residential Complex,  
Vanasthalipuram,  
Hyderabad-500 070.

May 2000  
14 791

MA. 687/97 in O.A. & 2084/97

ORIGINAL

23-7-97.

Heard Mr. T.V.V.S. Murthy  
for the applicants and  
Mr. K. Bheekar Rao for the  
respondents.

The M.A. is not opposed.

Under the circumstances  
defered to the M.A. is allowed  
as prayed for.

The M.A. ordered  
accordingly. No costs.

JR  
HBSJP  
m(5)

✓  
HRRN  
m(8)

IN THE GENERAL ADMINISTRATIVE  
COMMISSION HYDERABAD: BENCH, POSTAL

M.A. 687 of 1997

IN

O.A. 2084 of 1997

PETITION FOR SEEKING PERMI-  
SSION TO ADDITIONAL APPLICA-  
TION IN A SINGLE APPLICATION.

AND

Mr. T.V.V.S. Murthy  
COUNSEL FOR THE APPLICANTS

AND

Mr.  
Sr. ADDL. STANDING COUNSEL  
FOR C.G. RLYS.

ORDER

ORAL ORDER (PER HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.

Heard Mr.T.V.V.S.Murthy, learned counsel for the applicants. None for the respondents.

2. There are 39 applicants in this OA. They were not promoted under the Time Bound One Promotion (TBOP) Scheme. The TBOP Scheme was introduced by R-1 by memo No.4-12/88-PEI (Pt) dated 22-07-93 (Annexure-3). A clarification was issued by R-1 to that scheme by memo No.22-5/95-PEI dated 8-2-96 (Annexure-9) on the basis of the judgement ~~of~~ of this Tribunal in OA.1022/95 dated 13-12-95 (Annexure-13). But instead of amending the scheme in accordance with the direction given, the case of the applicants were considered as per the original orders. Thus they were deprived of the promotion under that scheme by not modifying the said scheme. The applicants had filed representation in this connection to R-2 which are enclosed from Annexure-15 to Annexure-53. It is stated that those representations are still to be disposed of. In view of the above pending representations the following direction is given:-

R-1 and R-2 should dispose of the representations of the applicants judiciously taking due note of the observations/ directions given in OA.1022/95 dated 13-12-95 (Annexure-13) ~~within~~ within a period of two months from the date of receipt of a copy of this judgement.

3. The OA is ordered accordingly at the admission stage itself. No costs.

प्रमाणित प्रति  
CERTIFIED TO BE TRUE COPY

मानवाधिकारी  
COURT OFFICER  
केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
हैदराबाद बायपोर्ट  
HYDERABAD BENCH

कार्य संख्या OA/237/87  
निर्णय दिन 28/1/97  
Date of Judgement 28/1/97  
प्रति प्रति दिन 28/1/97  
Copy issued Date 28/1/97

अधिकारी अधिकारी (नाम दिल)  
Section Officer (S.O.)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

\*\*\*

CF. No. 1084/1997  
O.A. 1237/27.

Dt. of Decision : 17-09-97.

1. Smt. Habeeba	21. D. Venkataramana
2. G. Sreeramakrishna	22. R. Phani Prakasaraao
3. R. Usharani	23. K. V. Kameswararao
4. K. Bhavani Shankar	24. Smt. G. Sreedevi
5. Smt. Aruna	25. Anil Chandra Sarma
6. B. Venkateswara Rao	26. Kum. Shoba Menon
7. M. V. Seetaram	27. Smt. S. Anuradha
8. I. Vinod Kumar	28. Smt. Daphne E. Jamal
9. M. A. Rafeeq	29. S. L. Venkatasubbu
10. Smt. N. Shanta	30. Smt. M. A. Shamantha Kumari
11. M. Malathi Devi	31. Smt. K. Sandhya
12. G. Vijaykumar-III	32. A. Srinivasarao
13. Bharat Kulkarni	33. Smt. G. Vajramani
14. P. Narasimrao	34. Smt. L. Ramadevi
15. V. Job Jayaraju	35. K. Viswanath
16. K. R. Pranayashela	36. V. Durga Prasad
17. K. Sudarsanakumar	37. C. Ravitej
18. Smt. P. Usha Prasad	38. T. Srinivas
19. Syed Omer Hashmi	39. P. Madhusudanarao
20. Smt. Rema Somnath	

Vs

1. The Union of India, rep. by the Secretary and Director-General, Dept. of Posts, Dak Bhavan, New Delhi-1.
2. The Chief Postmaster General, AF Circle, Hyderabad-1.

Applicants.

.. Respondents.



Counsel for the applicants : Mr. T. V. V. S. Murthy

Counsel for the respondents : Mr. K. Bhaskara Rao, Addl. CGSC.

CORAM:-

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

Jr.

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..2

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD AD  
M.C. NO. 20/98 in C.A. 1237/97.

Date of Order: 19-1-98.

Between:

1. The Union of India, rep. by the Secretary & Director General, Dept. of Posts, Lakshman, New Delhi-1.
2. The Chief Postmaster General, C.P. Circle, Hyderabad-1.

.. Applicants/Respondents.

and

1. Mst. Habeeba.
2. C. Venkateswara Rao.
3. M. Usharani.
4. M. Chavani Shankar.
5. Mst. Aruna.
6. M. Venkateswara Rao.
7. M. V. Setaram.
8. I. Vinod Kumar.
9. M. A. Pafeeq.
10. Mst. N. Bhanta.
11. M. Malathi Devi.
12. C. Vijayakumar-III
13. Bharat Kulkarni.
14. M. Varsingrao.
15. V. J. B. Jayaraju.
16. K. I. Pranaya Sheela.
17. M. Udasanakumar.
18. Mst. P. Usha Prasad.
19. Syed Omar Hashmi.
20. Mst. Hemu Tomath.

21. D. Venkata Ramana.
22. K. Phani Prakasa Rao.
23. K. V. Kameswara Rao.
24. Mst. G. Sridevi.
25. Anil Chandra Varma.
26. Kum. Shoba Menon.
27. Mst. Anuradha.
28. Mst. Daphne A. Jamal.
29. M. L. Venkatasubbu.
30. Mst. M. Shama Kumari.
31. Mst. K. Sandy.
32. A. Srinivasa Rao.
33. Mst. C. Vajramani.
34. Mst. L. Sama Devi.
35. K. Viswanath.
36. V. Lurga Prasad.
37. M. Ravitej.
38. M. Srinivas.
39. P. Radhusudhana Rao.

.. Respondents/Applicants.

For the Applicants: Mr. K. Bhaskar Rao, Addl. C.O.C.

For the Respondents: Mr. T. V. V. S. Murthy, Advocate.

C.C.:

TIL. MUNIBA BINTI HJ. IJRAHILAH, Advocate & Notaria (LAW)

The Tribunal made the following order:-

Heard Mr. T. V. S. Murthy for the applicants. (in C.)

In view of the reasons stated in the M. time is granted upto 31-3-98 to take a final decision in the matter.

Thus the M. is disposed of.

प्रमाणित करते हैं।

CERTIFIED TO BE TRUE COPY

प्रधान सचिव/उप रजिस्टर (वायिक)

Court Officer/Dy. Registrar

केन्द्रीय प्रशासनिक अधिकारी

Central Administrative Tribunal

हैदराबाद अधिकारी

CD/-x x  
Deputy Registrar.

1. The Secretary & Director General, Dept. of Posts, Lakshman, New Delhi-1.
2. The Chief Postmaster General, C.P. Circle, Hyderabad-1.
3. One copy to Mr. K. Bhaskar Rao, Addl. C.O.C. C. T. Hyd.
4. One copy to Mr. T. V. S. Murthy, Advocate, C. T. Hyd.
5. One extra copy.

RECORDED  
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RECORDED  
RECORDED